Regional Office :
Karnataka State Pollution Control Board
Parisara Bhavana, 10B, Baikampady Industrial Area,
Mangaluru - 575 011
Tel.: 0824-2408239
e-mail: manglore@kspcb.gov.in website: http:kspcb.gov.in

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ :
ಪರಿಸರ ಭವನ, 10ಬಿ
ಬೈಕಂಪಾಡಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ
ಮಂಗಳೂರು - 575 011

ಕರ್ನಾಟಕ ರಾಜ್ಯ
ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

towards a cleaner Karnataka

PCB/RO (MNG)/NGT (PB)/OA.No. 307/2023-24/811 Date: 17/7/2023

To,

The Member Secretary
Karnataka State Pollution Control Board
#49, Parisara Bhavana
Church Street, Bengaluru-01

Through: Law Officer-Legal Cell, KSPCB

Sir,

Sub: Submission of Action Plan in the matter pertaining to NGT Suo-Moto case vide OA No. 307/2022 with respect to Joint Committee Report submitted to NGT-Reg.

Ref: The Hon'ble National Green Tribunal, Principal Bench, New Delhi Order dated: 21.11.2022 in respect of OA No.307/2022

***

With respect to above subject and reference, please find herewith the enclosed action plan submitted by the concerned agencies as per the recommendation of Joint Committee Report submitted to NGT. In the matter pertaining to Hon'ble NGT case (suo-moto) vide OA No. 307/2022. The soft copy of the PDF of the report along with annexures is mailed for onward submission to Hon'ble NGT.

Thanking you,

Yours faithfully

ENVIRONMENTAL OFFICER,
KSPCB, Mangaluru

Encl: As above

Submission of Action Plan in the matter of OA 307/2022 (PB) In compliance with the Honb'le NGT order dated: 21.11.2022

Submitted to

Hon'ble National Green Tribunal

Principal Bench

New Delhi

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1 Preamble

Hon'ble NGT, Principal Bench, New Delhi has taken Suo moto case based on the "News item published in "The Hindu" dated 26.04.2022 titled "Flow of industrial effluents into Phalguni river results in fish kill". While issuing an Order vide order dated 29.04.2022, Hon'ble NGT has constituted a committee comprising of MOEF *& CC and CPCB Bengaluru, State PCB, Director, Fisheries, Karnataka and District Magistrate, Dakshina Kannada District. The State PCB will be the nodal agency for coordination and compliance. Hon'ble NGT has directed the committee to undertake field survey to ascertain the causes of the incident and suggest remedial measures.*

*In compliance to the Hon'ble NGT order dated 26-04-2022, MOEF&CC and CPCB Bengaluru, State PCB, the Director, Fisheries, Karnataka and District Magistrate, Dakshina Kannada District. The State PCB will be the nodal agency for coordination and compliance. In compliance to Hon'ble NGT order dated 29-04-2022, th*e committee submitted the report on 11.10.2022 to Hon'ble NGT and same was considered during the hearing on 21-11-2022. **The NGT Order dated 29.04.2022 is attached as Annexure-1.**

2 Composition of the committee

In compliance to the Hon'ble NGT order, committee comprising of following members was constituted:

Sl. No	Name & Designation	Details
1	The District Magistrate, Dakshina Kannada District	Chairman
2	Senior Officer/Scientist, Regional Office, Ministry of Environment, Forest & Climate Change, South Zone Office, E-3/240, Kendriya Sadan, 4th Floor, E & F Wings 17th Main Road, 2nd Block, Koramangala, Bengaluru -560 034	Member
3	The Regional Director, Central Pollution Control Board, Nisarga Bhavan, Basaveshwara Nagar, Bengaluru-560010	Member
4	The Director, Department of Fisheries, Karnataka	Member
5	The Zonal Senior Environmental Officer, Karnataka State Pollution Control Board, Mangaluru	Member
6	Environmental Officer, KSPCB, Mangaluru	Member Convenor

3 Submission of Joint Committee report, dated 11.10.2022;

In pursuance to the above, the joint committee has submitted its report on 11.10.2022, after carrying out visit to the site, collecting water samples and obtaining analysis report of the water samples, concluding that pollution of

water is being caused by the discharge of industrial effluent and sewage from the City Municipal Corporation.

4 Hon'ble NGT Orders dated 21-11-2022

After submissions of report by the committee, the Hon'ble NGT vide order dated 21.11.2022 has directed as follows:

"Thus, there is immediate need for remedial action for protection of environment. The joint Committee already constituted, with addition of nominee of NCSCM and NIO, Goa, may prepare an action plan in light of its report and above observations within one month. It will be at liberty to co-opt any other Expert/Institution and interact with the stake holders. The action plan may include immediate stopping of sources of pollution and fixing accountability of the industries, Mangalore Municipal Corporation and KIADB for past violations. The action plan may be executed within one month thereafter.

An action taken report may specify the gap in sewage generation in the catchment and its treatment, latest compliance status by the violators and remedial measures taken, if any, as on 31.01.2023. The report may be filed before this Tribunal by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF on or before 15.02.2023. A copy of the action taken report may be placed on the website of the State PCB with intimation to the violators by email that, if they wish to respond to the report before this Tribunal, they may do so within two weeks there after by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF."

Copy of the Hon'ble NGT order dated: 21.11.2022 is placed as Annexure-2.

5 Scope of the Present Committee:

The committee constituted by the Hon'ble NGT vide order dated 21.11.2022 is vested with the following scope:

- To prepare an action plan including remedial measures for the protection of environment.
- Action plan to include immediate stopping of sources of pollution and fixing accountability of the industries, Mangalore Municipal Corporation.
- An action taken report may specify the gap in sewage generation in the catchment and its treatment, latest compliance status by the violators and remedial measures taken, if any, as on 31.01.2023

6 Meeting of the Committee:

The committee convened a meeting through online on 16.12.2022 and devised an action plan to comply with the Hon'ble NGT order.

7 Action plan w.r.t addressing the sewage Management issues

The joint committee in its report dated 11.10.2022 submitted to Hon'ble NGT had observed that, the entry of domestic sewage all along the river is discharged through Storm Water Drains drom Mangaluru City Corporation area, Baikampady Industrial area and MSEZ RR Colony, Angaragundy and Kudumburu village , Bajpe Town Panchayat and Jokatte Village Panchayat. This needs to be urgent attention by the concerned ULBs and Panchayat. The committee first ascertained the gap in sewage generation and treatment capacity. The current status is as follows:

SL.No	Area covered under Action plan	Quantity of Estimated Sewage generation	Quantity of Sewage treated	Treatment gap	Capacity of existing treatment facility	Present operational capacity	STP operational gap
1	*Mangaluru City (South bank of the river through missing links of UGD)*	40.04 MLD	25 MLD	15.04 MLD	52.25 MLD	25 MLD	27.5 MLD
2	*Baikampady industrial area*	6 MLD	0	0	0	0	0
3	*MSEZ RR colony, Angaragundi, Kudumbur Villages*	1.17 MLD	0	0	0	0	0
4	Town Panchayath, Bajpe	1.64 MLD	0	0	0	0	0
5	*Jokatte village*	0.94 MLD	0	0	0	0	0

As per The Hon'ble NGT, an action taken report on the same may specify the gap in sewage generation within the catchment area and its treatment, latest compliance status by the violators and remedial measures taken, if any, as on 31.01.2023 shall be submitted and this action taken report has to be placed on the website of the State PCB with intimation to the violators by email that if they wish to respond to the report before this Tribunal,

ACTION PAN/ACTION TAKEN IN COMPLIANCE TO THE NGT ORDER DATED:21.11.2022

<table>
<tr><th>Sl.No</th><th>Direction/Observations of Hon'ble NGT</th><th>Responsible Department /Authority</th><th>Remarks</th></tr>
<tr><td>1</td><td>Entry of domestic sewage all along the river through Storm Water Drain from the South bank of the river through missing links of UGD</td><td>Mangaluru City Corporation (MCC)</td><td>The details of Number of Wards Covered, total Pollution, total Sewage generation, Wet Well Capacity etc. related to Phalguni River catchment area are submitted as below;
<table>
<tr><th>Sl.No</th><th>Particulars</th><th>Details</th></tr>
<tr><td>1</td><td>Total Area</td><td>----</td></tr>
<tr><td>2</td><td>Wards covered</td><td>12 to 36, 40 to 47 and 56</td></tr>
<tr><td>3</td><td>Estimated Population (2026)</td><td>3,70,816</td></tr>
<tr><td>4</td><td>Total area covered under UGD</td><td>50%</td></tr>
<tr><td>5</td><td>Estimated sewage generation</td><td>40.04 MLD</td></tr>
<tr><td>6</td><td>Wet well capacity</td><td>52.25 MLD</td></tr>
<tr><td>7</td><td>Pump Capacity</td><td>35 MLD</td></tr>
<tr><td>8</td><td>Sewage taken into the STP for treatment</td><td>25 MLD</td></tr>
<tr><td>9</td><td>Treatment Gap</td><td>15.04 MLD</td></tr>
</table>
<u>The details of the existing STP :-</u>
Under KUDCEM project sewage treatment system was designed for ultimate population during the year 2026 with over all treatment capacity of 88.75 MLD.

Under KUDCEMP, 4 STPs are constructed. Out of these two STPs are related with the sewage generated in the Phalguni River Catchment area and details are submitted as follows;
<table>
<tr><th>Sl.No.</th><th>STP Location</th><th>Capacity in MLD</th><th>Technology</th><th>Location</th></tr>
<tr><td>1</td><td>STP at Kavoor</td><td>43.5</td><td>Extended aeration followed by</td><td>Lat:12.915591^{o}
Long:74.853707^{o}</td></tr>
</table></td></tr>
</table>

			tertiary treatment system	
4	STP at Pachanady	8.75	Extended aeration followed by the tertiary treatment System	Lat:12.925126^{o} Long:74.884412^{o}

Outlet point of Pacchanady STP

STP at Kavoor

Utilization Gap of STPs

Sl.No	Location of STP	Design Capacity in MLD	Operational Capacity in MLD	Gap in utilization
1	STP at Kavoor	43.5	21	22.5
4	STP at Pacchanady	8.75	4.0	4.75
Total		52.25	25	27.25

Long term measures:

- Proposed to construct new UGD network in un-sewered area
- Replacement of old lines, installation of additional pump and increasing the capacity of existing Wet well, so as to transport the sewage from wet well to STP.

<table>
<tr><td></td><td></td><td></td><td>

- Augmenting the capacity of STP, so as to treat the total sewage with the time line for implementation from One Month to Twenty-Four Months.

Detailed Action Plan submitted by the Mangaluru City Corporation is attached as Annexure-3

</td></tr>
<tr><td>2</td><td>Underground drainage (UGD) facility with terminal Sewage Treatment Plant (STP) in Baikampady industrial area to Take care of sewage /sullage discharge from Godown, commercial establishments, hotels and some small industries, Labour quarter's /sheds .etc.</td><td>KIADB and Mangaluru City Corporation (MCC)</td><td>

<table>
<tr><th>Sl.No</th><th>Particulars</th><th>Details</th></tr>
<tr><td>1</td><td>Total Area</td><td>9.46 Sq, Km</td></tr>
<tr><td>2</td><td>Total area covered under UGD</td><td>NIL</td></tr>
<tr><td>3</td><td>Total Houses Industrial Plots</td><td>506</td></tr>
<tr><td>4</td><td>Total Industrial Plots allotted</td><td>506</td></tr>
<tr><td>5</td><td>Total Commercial Establishments</td><td>12</td></tr>
<tr><td>6</td><td>Total Housing Units</td><td>80</td></tr>
<tr><td>7</td><td>Total floating population</td><td>10,000.00 (AVG)</td></tr>
<tr><td>8</td><td>Estimated Sewage generation</td><td>6 MLD</td></tr>
<tr><td>9</td><td>Sewage taken into the STP</td><td>-Nil-</td></tr>
<tr><td>10</td><td>Treatment Gap</td><td>100 %</td></tr>
</table>

Action plan

<table>
<tr><td>Sl. No</td><td>Ward Number</td><td>Identified Gap</td><td>Action plan</td><td>Fund</td><td>Scheme</td><td>Time Limit</td></tr>
<tr><td>1</td><td>10</td><td>Baikampady Industrial Area 15 Kms network, Construction of 1 Wet Well & 3MLD capacity STP</td><td>Line estimate prepared</td><td>40 Cr</td><td>NA</td><td>18 months</td></tr>
</table>

</td></tr>
</table>

<table>
<tr><td></td><td></td><td></td><td>The estimation of quantity of Sewage generation and cost of UGD and STP construction submitted by the Mangaluru City Corporation is attached as Annexure-3 a</td></tr>
<tr><td>3</td><td>Initiate action for treatment and disposal of sewage generated from the area around the Baggundi lake such as, MSEZ RR colony, Angaragundi, Kudumbur Villages</td><td>Mangaluru City Corporation (MCC)</td><td>
<table>
<tr><th>Sl.No.</th><th>Particulars</th><th>Details</th></tr>
<tr><td>1</td><td>Total Area</td><td>8.49 Sq Km</td></tr>
<tr><td>2</td><td>Total wards covered</td><td>8,9 & 10</td></tr>
<tr><td>3</td><td>Total Population</td><td>MSEZ RR Colony -3000
Angaragundi, Kudumbur Villages – 7126</td></tr>
<tr><td>4</td><td>Total area covered under UGD</td><td>0%</td></tr>
<tr><td>5</td><td>Estimated sewage generation</td><td>MSEZ RR Colony i.e. 0.32 MLD
Angaragundi & Kudumburu Village(0.85MLD)
Total-1.17 MLD</td></tr>
<tr><td>8</td><td>Wet well capacity</td><td>0 MLD</td></tr>
<tr><td>9</td><td>Sewage taken into the STP</td><td>0 MLD</td></tr>
<tr><td>10</td><td>Treatment Gap</td><td>1.17MLD</td></tr>
<tr><td>11</td><td>Proposed STP capacity</td><td>1.5 MLD</td></tr>
</table>
Action Plan
<table>
<tr><th>Sl. No</th><th>Ward Number</th><th>Identified Gap</th><th>Action plan</th><th>Fund</th><th>Scheme</th><th>Time Limit</th></tr>
<tr><td>1</td><td>8 & 9</td><td>MSEZ R & R Colony – Construction of 2 Wet-well</td><td>Work awarded for the constructi</td><td>GOK</td><td>KIUWMIP</td><td>24 months</td></tr>
</table>
</td></tr>
</table>

			& 1.5 MLD STP	on of 1.5MLD STP			
2	10 (Wet well zone 12 A of Angaragundi and 12B of Kudumburu)	Uncovered areas in the ward at Angaragundi & Kudumburu 4 Kms & 2 Wet wells	DPR prepared	1852 Lakhs	NA	24 months

- Detailed Project Report for providing Sewerage System to Angaragundi and Kudumburu Residential Areas prepared for an amount of 1852 Lakhs.
- MCC has appointed a consultant through KUIDFC for the preparation of DPR and DPR for the construction of 2 wet wells is finalized and submitted to the Government for obtaining necessary approval. For construction of wet- wells the lands are identified.
- A Sewage Treatment Plant o capacity 1.5MLD (SBR Type) was awarded on 16.02.2023 and the construction work is under progress.

Proposed land details

Sl.No	Location	Purpose of Land required	Survey No./Village	Extent (in acres)	Status
1	Angaragundy	Wet well	Sy.No.-39	0.20	Govt. Land KIADB land identified (land to be reserved)

			2	Kudumburu	Wet well	Sy.No-25/1A1A1 and Sy.No.-90	0.09	Govt.Land (land to be reserved)

STP Construction site MSEZ RR Colony

Wet well Construction site

Detailed Action Plan submitted by the Mangaluru City Corporation is

<table>
<tr><td></td><td></td><td></td><td>attached as Annexure-4</td></tr>
<tr><td>4</td><td>Treatment and disposal of sewage generated in the area near airport and Bajpe</td><td>Town Panchayath, Bajpe</td><td>The Action Plan Includes;
For providing Fecal Sludge and Septage Management (FSSM) system
For Interception & Diversion (I&D) works
For Providing UGD system to Bajpe town with terminal STP of capacity 2 MLD, with Total estimated Cost of Rs. 1929.25 lakh. The details are submitte as below;
<table>
<tr><td>Total area of the town</td><td>19.92 Sqkm</td></tr>
<tr><td>Total wards</td><td>19</td></tr>
<tr><td>Total population of the town as pe 2011 census</td><td>18,507 (Bajpe – 9701, Malavooru – 3468, Kenjaru – 5338)</td></tr>
<tr><td>Estimated Sewage generation</td><td>1.64 MLD</td></tr>
<tr><td>Under Ground Drainage system</td><td>Bajpe town is not covered by Under Ground Drainage system</td></tr>
<tr><td>Gap</td><td>No treatment and disposal system</td></tr>
<tr><td>Present treatment system</td><td>At present, the town has partial individual Septic tank and Soak Pit for houses to dispose the sewage.</td></tr>
<tr><td>Gaps identified</td><td>At several places the generated sewage (either grey or black) is discharged directly into the drains by hotels, restaurants, apartments, marriage hall, lodges, households etc., and further it reaches nala and finally joins to</td></tr>
</table></td></tr>
</table>

			Gurupura river.

Overall Action Plan of Town Panchayath, Bajpe

Sl.No	Action Plan	Estimate Cost	Scheme under which the fund raised	Time line
1	For providing FSSM system	Rs. 456.25 lakh	DPR yet to be prepared	No time line is given
2	For I&D works	Rs. 1473.00 lakh		
3	For Providing UGD system to Bajpe town with terminal STP of capacity 20 MLD	11613.00		
	Total	**Rs. 1929.25 lakh**		

KUWS & D Board Division Mangaluru has prepared the proposal and submitted to the Town Panchayath Bajpe. **(Copy attached as Annexure-5).**
The detailed Project report is yet to prepare.

	Treatment and disposal of sewage generated in the area near Jokatte village		Village Name	62 Tokuru
			Total Population as per 2011 census	7433
			Present population (17 % Decadal Growth)	8697
			Total Household	1900
			Estimated Sewage Generation	0.94 MLD

			Treatment and Disposal of sewage — • *Each house has Septic tank for disposal of Black water and is disposed through the cess pool tanker once it is filled.* • *No facility to manage the grey water. The same is being discharged into the storm water* **<u>Proposed Action Plan includes;</u>** **1. Construction of Septic tank and Soak Pit** As per Government direction, awareness has been created to provide two chambered system consisting of Septic tank and Soak Pit and the same is being circulated among the General public. Under the Swachh Bharath Mission (Rural)-Level 2, a detailed project report is prepared for the Community level Soak Pits at Different habitation in the village Panchayat limit and is being approved. *The proposed project costs is about 51.3014 Lakh and is under tender process.* Detailed Action plan Submitted is attached as **Annexure-6**
5	*There is no proper Solid waste collection mechanism in the Baikampady industrial Area. The Construction debris (C and D waste) and*	*KIADB and Mangaluru City Corporation (MCC)*	**Action taken by the Jokatte Village Panchayath** . Dry and wet waste is being collected separately and the wet waste is being processed at Waste Management Complex (*Swacch Sankeerna*) for the production of compost and dry waste is being stored for final disposal. Quantity of compost generated and details of its utilization. • Waste Management Complex is already constructed and is used for the

	solid waste including plastic waste are being dumped everywhere across the industrial area including the bank of the backwater of Gurupura River.		processing of wet waste and for storing of collected dry waste.   Swaccha Sankeerna (Dry waste Collection centre **Action taken by the MCC** The MCC has deployed 2 Door to Door Waste collection tippers of capacity 1.5 ton and 1 ton each respectively (with Vehicle Nos. KA 19 AB 5623 and KA 19 A 7690) for collection of domestic solid waste from Baikampady Industrial Area. These vehicles make 2 trips/day for collection of solid waste and cover the entire industrial area.

			    Collection of waste in the Industrial area Three major solid waste/ C & D waste illegal dump sites were identified in the industrial area for disposal, which are as follows; 1. Industrial area at Jokatte Road 2. River bank at Kuluru Bridge 3. Along the Road within the industrial area in parallel to Kudumburu

Hole.(ODC Road)

The Following action plan is being submitted to prevent the illegal dumping of solid waste in the above area;

Sl. No	Action plan	Fund	Scheme	Time Limit	Remarks
1	Fencing all along the identified area	General Funds	MCC shall seek funding from CSR component of different industries.	10 months	1. Works at Jokatte Road cannot be taken up as it is outside the MCC limits. 2. Fencing of river bank at Kuluru Bridge shall be taken up, after obtaining necessary permission from the Port Authority. 3.. Development of Green Belt / Urban Forest is being considered for fencing. 3. Any development /

								construction activity within the Baikampady Industrial Area shall be taken up in coordination with the KIADB.
			2	Installing CCTV to monitor *at Strategic locations*	SBM	IEC	6 months	MCC has already installed 18 nos. of solar powered CCTV Cameras (which can be relocated) at different strategic locations across the city.
			3	Installing and commencing the operation of the C&D waste processing unit at already identified C&D waste site	SFC & General Funds	-	1 year	DPR is under completion stage. The project shall be implemented immediately after the tender is awarded.

			4 | Awareness to people through paper notification | SBM Funds & General Funds | - | NA | MCC has been publishing notifications regarding awareness on segregation of waste for general public Installation of CCTV camera at ODC Road  Detailed Action plan and Action taken report submitted is attached as **Annexure-7**
	Action Plan to Check illegal discharging of sewage through tankers dumping/discharging indirectly in to rivers	*Mangaluru City Corporation (MCC)*	Sl.No | Action plan | Time Limit give specific timelines 1 | Installation of GPS tracking to all the cess pool vehicles | 6 months 2 | Geo co-ordinations of route | 6 months

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<td></td>
<td></td>
<td>
<table>
<tr><td>3</td><td>Implementing the manifest system to track the collection and transportation of sewage from generation of disposal point</td><td>1 year</td></tr>
<tr><td>4</td><td>And Bar code system will be developed to all those tankers involved in the sewage collection</td><td>1 year</td></tr>
</table>

All the cess poll vehicles will be informed to implement the GPS tracking system as mentioned above within 6 months and along with bar code system within 1 year time line.

Detailed Action plan submitted is attached as Annexure-7a
</td>
</tr>
<tr>
<td></td>
<td>Minor Irrigation Department who is the in charge of protecting the river boundaries shall initiate steps to conduct the a comprehensive survey on river encroachment along with the other line departments such as Revenue, CRZ, MCC and corresponding Town/Grama Panchayat and take appropriate action against the encroachers.</td>
<td>Minor Irrigation</td>
<td>The Executive Engineer, Minor irrigation and Ground water Development Section, Mangaluru has submitted the compliance report vide letter Dated:18.05.2023 and stated that,
To conduct the comprehensive survey on river encroachment, the work is assigned to the survey team of National Institute of Technology, Karnataka (Suratkal) which involves following steps:
• Historical Analysis of River Boundary using GIS
• Geo-referencing
• Data Digitization
• Change detection
• Analysis and Interpretation
• Visualization
The Work will be completed within 45 days and after obtaining the finding, the exact quantum of river encroachment will be assessed and the concerned competent authority will be initiated to take appropriate action on the encroachers.</td>
</tr>
</table>

			The letter with detailed report is attached as Annexure-8
6	*Submit compliance to conditions imposed during clearance of Maravooru vented dam with respect to the minimum flow to Down stream of the dam during summer season.*	*Zilla Panchayat, PRED, Mangalore*	The Executive engineer, Rural Drinking Water Supply and Sanitation Cell, Dakshina Kannada District has submitted the letter dated:17.04.2023 stating that, **No CRZ Clearance has been obtained from the Coastal Regulation Authority** for the construction of the Maravooru Vented dam. **The Copy of the letter is attached as Annexure-9**
7	*Ensuring Zero Liquid Discharge in all the industries and establishment of ETP in all small-scale industries irrespective of effluent quantity*	*KSPCB*	There are 11 major effluent generating industries are operating in the Baikampady Industrial area. Out of which 8 industries have provided Zero Liquid Discharge facility by installing the ETP followed by RO system and recycling /reusing the treated water completely within their premises. The Action has been initiated on remaining 3 non-complying industries, wherein Closure order has been issued to 02 industry, and Notice of Proposed Direction (NPD) has been issued to 01 industry. Further, for violation of the consent condition and discharge of effluent Closure direction was recommended for 01 industry. The Details of status of ZLD in major effluent generating industries are as **Annexure-10**
8	*Initiation of action against the non-complying industries which are habituated to discharge into storm water drains*	*KSPCB*	The Board has initiated the action against the violating industries mentioned in the NGT Order There are 8 violating industries identified in the Joint Committee report and the Board has initiated the action against these industries and report has been submitted to the Head office with the following recommendations;

			• Issue of Closure direction along with imposition of Environmental Compensation and seeking authorization for filing the Criminal Case for violation- **03 industries**. • Recommended for Closure direction along with imposition of Environmental Compensation and seeking authorization for filing the Criminal Case for violation- **02 industries**. • Issue of Notice of proposed direction along with imposition of Environmental Compensation-**01 industry** • Issue of Show Cause Notice- **01 industry**. • Recommended for levying the Environmental Compensation for **01 industry.** **Consolidated table specifying the industry name, violation and action taken is attached as Annexure-10** Further**,** The Environmental Compensation is calculated as per the NGT directions in the matter of OA No. 593/2017 for levying the Compensation on Mangaluru City Corporation and Karnataka Industrial Developmental Board for discharging untreated Sewage into the river and is as follows: • **EC for** Mangaluru City Corporation (MCC) -**2495.81 Lakhs** • **EC for** Karnataka Industrial Areas Development Board (KIADB)-**739.5 Lakhs** The letter forwarded to Board Office with a recommendation to levy the EC is

			attached as **Annexure-11 & 12**
9	*KSPCB to take up strengthening of its laboratory at Mangaluru, adequate man power to be deployed and upgrade the laboratory with advanced equipments."*	*KSPCB*	The KSPCB has taken up strengthening the Regional Laboratory located at Mangaluru with procurement of new additional equipment to upgrade the existing laboratory with total budget cost of Rs. 58,15,731/-. **The details of the equipment purchased with quantity and cost is attached as Annexure-13**

CONCLUSION AND RECOMMENDADTIONS

Conclusions and Recommendations of the Joint Committee:

After going through the details of the Action plan/Acton taken report of the concerned departments in compliance to the Hon'ble NGT order dated:21.11.2022, the committee has made the following observations,

- **Action plan for Establishment of Sewage Treatment Plant for Baikampady Industrial area.**

The NGT in its order dated 21.11.2022 has directed the Mangaluru City Corporation and KIADB to initiate the action to construct a proper UGD system with terminal sewage treatment plant for treating the sewage generated in the Baikampady Industrial Area.

In this regard, the Mangaluru City Corporation (MCC) has submitted the estimated quantity of sewage and cost of the proposal for the establishment of Common STP at Baikampady Industrial area. However, vide its letter dated 02.05.2023, the authorities MCC have informed that, KIADB has to prepare the DPR and action plan for establishment of Common STP at Baikampady Industrial area **(Copy of the letter is enclosed as Annexure-14).**

However, the KIADB in its letter vide No: KIADB/MNG/Tech/EE/MUDA/1394/2022-23, Date:08.12.2022 & 14.02.2023 has requested the Commissioner, Mangaluru City Corporation for submission of proposal for providing UGD network & STP for Baikampady Industrial area. **(Copy of the letter is enclosed as Annexure-15 & 16).**

Thus, both the responsible agencies till date, have not submitted any time bound action plan/proposal with respect to providing UGD with terminal STP in the Baikampady Industrial area and also, there is no clarity among the agencies regarding the responsibility of preparing action plan/construction of STP in Baikampady industrial area either by MCC or by KIADB.

Hence, the committee is of the opinion that, the Hon'ble NGT has to give clear directions to KIADB for providing UGD and for construction of STP in Baikampady Industrial Area, as the agency is responsible for the development and maintenance of the basic infrastructure of the Industrial area.

Further, in compliance to the Hon'ble Supreme Court order dated:22.02.2017 with respect to the Writ Petition 375/2012, KSPCB has issued the directions to the KIADB authorities for establishment of Common Effluent Treatment Plant (CETP) at all Industrial area/estate developed by KIADB on 27.08.2019 (**Copy of the Board letter are enclosed as Annexure-17).**

- **Timeline for the completion of the given Action Plan:**

The committee is of opinion that, the action plan to address the entry of sewage into the Gurupura River submitted by the Mangaluru City Corporation, Town Panchayat, Bajpe and Jokatte Grama Panchayat lacks the time bound commitment with respect to its

implementation. All projects are in planning stage and there is no time bound commitment for the approval of DPR from the concerned authority, details of fund earmarked and release, commencement of the project and completion of the same.

There are also issues like land acquisition (if required) for construction of Under Ground Drainage (UGD) System and terminal Sewage Treatment Plants (STPs) and the time line for the commencement and completion of the project.

As per the meeting proceedings held at Zilla panchayat, Dakshina Kannada District on 02.05.2023, it is opined by the concerned departments, that implementation of the submitted action plan needs to undergo an elaborate process such as identifying the land for Purchase /acquisition of land with detailed Survey to be undertaken, preparation of DPR, approval of DPR and fund release from the concerned Department/Government. Hence, at this junction, only time period required for the execution along with action plan for implementation may be given, however, the exact timeline can be specified only after the tendering process and release of fund to the specific projects by the Concerned Heads of Department /Government **(Copy of the proceedings are enclosed as Annnexure-18).**

Hence, committee is of opinion that a direction may be issued to the Government for the immediate release of fund for the implementation of the action plan submitted by the Concerned authorities.

- **Construction of C&D waste processing plant;**

The Joint committee in its report has majorly observed that there is no proper collection mechanism for the Construction and Demolition (C&D) waste in the jurisdiction of Mangaluru City Corporation (MCC) resulting the illegal dumping of such waste in the Baikampady industrial area /other parts of the city and encroachment of CRZ area and river beds. There is also pollution of water body due to illegal dumping of solid waste.

The authorities of MCC have failed to establish the C&D waste processing facility even after identification of site for the said purpose in the year 2020. The failure to start the collection and processing of C&D waste from the MCC has resulted in the illegal dumping of waste in the area and there are no concrete steps taken from the Authorities to address the problem.

- **Immediate action to be taken;**

Apart from the implementation of the action plan, the committee recommends the following short- term measures by the respective local bodies (MCC, TMC Bajpe and Jokatte Grama Panchayat), KIADB and KSPCB in order to protect the Gurupura river from pollution.

- Drains in this industrial area are filled with different kinds of wastes, to name few; plastic packaging materials, the thermocol, plastic bottles, dead branches of tree, dead leaves, rags etc. Hence, Mangaluru City Corporation/KIADB shall install steel mesh/screens at intermediate places along the drains to check the

entry of solid waste (Especially Suspended Solids/Floating materials) into the river and deploy dedicated persons to clean it regularly.

- Further, there are illegal dumps of C & D waste and other types of solid waste on either side of its roads in Baikampady Industrial Area. Therefore, as a onetime measure, a clean-up drive shall be undertaken by KIADB in co-ordination with MCC to remove all the solid waste and Construction/demolition waste accumulated on road sides of the Baikampady Industrial area.
- The Jokatte Panchayat and TMC Bajpe too shall install steel mesh/screens/trash booms at intermediate places of nala to check the entry of solid waste into the river and deploy the dedicated persons to clean it regularly.
- The TMC, Bajpe shall come out with their solid waste management plan in their jurisdiction
- Jokatte Grama Panchayat shall install CCTV cameras in their jurisdiction where the solid waste and Construction & demolition wastes are being illegally dumped, especially at the junction of the Baikampady Industrial area.
- The KSPCB shall direct all industries to dispose the sewage (where ever there are no STP for the treatment of Sewage generated from industries) through Corporation authorized cess pool tankers only and MCC has to ensure that the tankers are disposing the same to Sewage Treatment Plant directly and not into the wet wells.
- The KSPCB shall monitor the industries and shall ensure that all water significant industries adopt the practice of zero liquid discharge to conserve the water resource and the treated water shall be recycled/reused within the industry.
- The KIADB shall ensure that no accommodation for the workers is facilitated in the designated industrial plots meant for industrial activities and initiate the action to vacate all such plots/industrial sheds which are being used to accommodate the labourers illegally. These accommodations have canteen facilities within them, at present, sewage and sullage from these quarters are being discharged directly in to drains without any treatment
- The Coastal Zone Management Authority (CZMA) shall take up the survey of CRZ area and initiate action on illegal encroachment of the Backwater Creek and Mangrove plantation in the Baikampady and surrounding area.
- The Panchayath Rural Water Supply and Sanitation department, Zilla Panchayat shall ensure minimum ecological flow in the downstream of the Marvooru vented dam during summer season. This will help the propagation of aquatic bio diversity in the river.
- There should be mechanism for regular cleaning of storm water drains within the industrial area. The same may be implemented by KIADB through Industrial Association.
- The entire Baikampady Industrial Area shall be provided with Fencing (barbed wire/any other material) with suitable watch & ward system, to check the indiscriminate disposal of Plastic Carry bags filled with Municipal solid Waste by workers of industrial area.
- Separate Parking area shall be developed either by KIADB or by New Mangalore Port Authority(NMPA) for parking heavy trucks at the entrance of the industrial area to prevent indiscriminate parking within the Baikampady industrial area and to avoid dust pollution from their movement.

- Individual industries shall take responsibility of maintaining good housekeeping within and outside their industries to improve the overall aesthetic of the industrial area.

Deputy Commissioner and District Magistrate
Dakshina Kannada District
Chairman of the Joint Committee

Dr Prabhu S., Scientist D
Nominated by Regional Office, MoEF&CC,
Bengaluru,
Member

Smt. Mahima.T., Scientist
Nominated by Regional Director CPCB
Bengaluru ,
Member

Sri. R.A. Sreepada
Senior Principal Scientist
CSIR-National Institute of Oceanography(NIO)
Dauna Paula, Goa
Member

Dr. Robin R.S.
Scientist,
NCSCM MoEF, Govt. Of India,
Anna University Campus, Chennai
Member

Dr. Harish Kumar, Deputy Director
Nominated by the Director
Department of Fisheries, Bengaluru
Member

Smt. Vijaya Hegde
Senior Environmental Officer
Zonal Office, KSPCB, *Member*
Member

Environmental Officer, KSPCB, Mangaluru
Member Convenor

ANNEXURE -1

Item No. 16 (Court No. 1)

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(By Video Conferencing)

Original Application No. 307/2022

In re : News item published in The Hindu dated 26.04.2022 titled **"Flow of industrial effluents into Phalguni results in fish kill"**

Date of hearing: 29.04.2022

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER

ORDER

1. The matter has been put up in the light of captioned media report to the effect that hundreds of fishes were found dead and floating in Phalguni (Gurupura) river, downstream the Malavoor vented dam, following the flow of industrial and domestic effluent into the river. The administration has remained mute to the happening. The photographs in the media report suggest that color of the River has turned black due to the effluents released by the industries in Baikampady industrial area in Mangalore, Dakshina Kannada, Karnataka.

2. We have considered the matter. *Prima facie,* it appears that untreated effluents are being discharged in the river in question by the industries in the area, without any regulation by the concerned statutory authorities in violation of the Water (Prevention and Control of Pollution) Act, 1974.

3. Accordingly, it appears to be necessary to ascertain facts and ensure remedial action for enforcement of Rule of Law, protection of environment and bio-diversity. The stretch of Phalguni river may be treated as polluted river stretch for formulation and execution of restoration plan, defining timelines and budgetary backup. Field survey be conducted to identify sewage and industrial effluent entering into the said river. Target for restoration of water quality is required to be at level of Class B of Primary Water Quality Criteria.

4. We constitute a five-member joint Committee comprising of the Regional Officers of MoEF&CC and CPCB Bengaluru, State PCB, Director, Fisheries, Karnataka and District Magistrate, Dakshina Kannada District. The State PCB will be the nodal agency for coordination and compliance. The Committee may meet within two weeks and undertake visit to the site. It will be open to members of the Committee to participate online except for site visit. The Committee may interact with the stakeholders, ascertain the cause of the incident and suggest remedial measures. If polluters are identified, they may be put to notice so that they can file their response, if any, before this Tribunal. Based on the observations during the proceedings of the Committee, the statutory regulators may take remedial action, following due process of law. A factual and action taken report may be filed within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF with a copy to the identified polluters for their response.

List for further consideration on 01.08.2022.

A copy of this order be forwarded to the Regional Officers of MoEF&CC and CPCB Bengaluru, State PCB, Director, Fisheries,

Karnataka and District Magistrate, Dakshina Kannada District by email for compliance.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Prof. A. Senthil Vel, EM

April 29, 2022
Original Application No. 307/2022
AB

ANNEXURE-2

Item Nos. 04&05 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(By Video Conferencing)

Original Application No. 307/2022

(With report dated 11.10.2022)

In re: News item published in The Hindu dated 26.04.2022 titled **"Flow of industrial effluents into Phalguni results in fish kill"**

WITH

Original Application No. 572/2022

Anil Kumar Sastry Applicant

Versus

State of Karnataka Respondent

Date of hearing: 21.11.2022

CORAM: **HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON**
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Respondent: Mr. Mukesh Kumar, Advocate for KSPCB

ORDER

1. The matter has been put up in the light of captioned media report to the effect that hundreds of fish were found dead and floating in Phalguni (Gurupura) river, downstream the Malavoor vented dam, following flow of industrial and domestic effluent into the river. The administration has remained mute to the happening. The photographs in the media report suggest that color of the river has turned black due to

the effluents released by the industries in Baikampady industrial area in Mangalore, Dakshina Kannada, Karnataka.

2. Vide order dated 29.04.2022, the Tribunal constituted a five-member joint Committee comprising of Regional Officers of MoEF&CC and CPCB, Bengaluru, State PCB, Director, Fisheries, Karnataka and District Magistrate, Dakshina Kannada District to undertake site visit, ascertain factual position and furnish a report to this Tribunal. It was further directed that identified polluters may be put to notice of these proceedings so that they can file their response, if any.

3. The operative part of the order is reproduced below:-

> *"2. We have considered the matter. Prima facie, it appears that untreated effluents are being discharged in the river in question by the industries in the area, without any regulation by the concerned statutory authorities in violation of the Water (Prevention and Control of Pollution) Act, 1974.*
>
> *3. Accordingly, it appears to be necessary to ascertain facts and ensure remedial action for enforcement of Rule of Law, protection of environment and bio-diversity. The stretch of Phalguniriver may be treated as polluted river stretch for formulation and execution of restoration plan, defining timelines and budgetary backup. Field survey be conducted to identify sewage and industrial effluent entering into the said river. Target for restoration of water quality is required to be at level of Class B of Primary Water Quality Criteria.*
>
> *4. We constitute a five-member joint Committee comprising of the Regional Officers of MoEF&CC and CPCB Bengaluru, State PCB, Director, Fisheries, Karnataka and District Magistrate, Dakshina Kannada District. The State PCB will be the nodal agency for coordination and compliance. The Committee may meet within two weeks and undertake visit to the site. It will be open to members of the Committee to participate online except for site visit. The Committee may interact with the stakeholders, ascertain the cause of the incident and suggest remedial measures.* ***If polluters are identified, they may be put to notice so that they can file their response, if any, before this Tribunal****. Based on the observations during the proceedings of the Committee,* ***the statutory regulators may take remedial action, following due process of law****. A factual and action taken report may be filed within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF with a copy to the identified polluters for their response."*

4. In pursuance of above, the joint Committee has filed its report on 11.10.2022 after undertaking visit to the site, collecting water samples and getting them analyzed finding that pollution is caused by the industries and the Municipal Corporation. However, the identified polluters do not appear to have been notified about these proceedings nor adequate remedial action taken.

5. Relevant extracts from the report are:-

"3.1: Observations of the Committee:

3.1.1: General Observations:

- *Residential/commercial developments on either side of the river and, no UGD in certain areas. Even in sewered areas, there is missing links/gaps.*
- *Major and minor storm water drains were observed to be joining the river and* ***plenty of Organic load was observed at Kudroli, SulthanBatteri, Dambel, Kulur Church and ELF Gas. Map showing storm water drains joining Gurupurariver at different locations*** *is enclosed as Annexure-11.*
- ***Solid waste was found floating in the storm water drains*** *which joined the river.*
- ***Dumping/disposal of sewage collected from Hotels and selected industries and from other residential areas through Cess Pool at selected places along the banks of river back water****, which needs a proper investigation.*
- *Upstream of the Gurupurariver about 6 K.M. from Baikampady industrial area is built a vented dam which is the drinking water source for MaravooruGramaPanchayath limit. The dam was built in the year 2016-17. Since the construction of the dam, the river doesn't get minimum flow and* ***during summer seasons fish kill incidents are happening in the river during summer seasons due to build-up of organic load as a result of inadequate flushing****. It's only during the rainy season that the dam overflow reaches the river.*

3.1.2: Observations near Baikampady Industrial Area

:Major water intensive industries in the Baikampady industrial area have provided inhouse ETP and some of them have Zero liquid discharge (ZLD).

- ***Few small industries generating less waste water are yet to install ETP and STP.***

- ***Sullage/sewage is being discharged to Storm water drain from many Godowns, commercial establishments, hotels and some small industries, Labourquarter's/shed. Etc.***

- ***No proper collection mechanism for Municipal and other Solid Waste in Baikampady industrial area. Solid waste heaps dumped along road sides were observed.*** *Photos enclosed as Annexure-12.*

- ***Construction debris and solid waste is being disposed at ODC Road to Jokatte at the bank of the back water of Gurupura River.***

- ***The Back water /Creek at the Baikampady Industrial area is blocked and the water is stagnated, there is no easy flushing.***

- ***During random inspection of industries in the Baikampady industrial area by KSPCB officials, it is observed that the following industries are discharging untreated effluents to the storm water drain, some of them in spite of having ETP facilities.***

Table 2: Details of Industries in Baikampady Industrial Area discharging untrected effluents along with action taken:

Sl No.	Name and address of the industries	Activity	Action initiated by the KSPCB
1	M/s Ocean Proteins, Plot No. 281/282, Baikampady Industrial Area, Mangaluru, D K District-575 011.	Fish processing(Surimi)	Personal hearing held and action being initiated to close down the industry and to file criminal case
2	M/s R.K. Industries, Plot No.191-A Baikampady Industrial Area, Mangalore, D K District-575 011.	Vehicular Servicestation	Notice of proposed directions to close down the industry is issued.
3.	M/s Shree Gurudev ServiceStation, Plot No. 102, Near Canara Steel Industry, Industrial Area,Baikampady, Mangaluru,Dakshina Kannada	Tanker washing /vehicular Servicestation	
4	M/s Stems and Leaves International, Plot No.162-C, Baikampady Industrial Area, Mangalore, D.K District-575011	Granite cutting and polishing	Notice of proposeddirections (NPD) to close down the industry is issued
5	M/s Viceroy Exports India Pvt. Ltd., Plot No.55, Baikampady Industrial Area, Mangalore, D.K District-575011.	Fish Processing (Freezing andExport)	
6	M/s Sunrise Mats, Plot No. 6-16, Baikampady Industrial Estate Area, Mangalore, D.K., District-575011	Plastic wastereprocessing and mat making	Restraining order and NPD issued

7	M/s Marine Food Packers, Industrial Area, Baikampady, Mangaluru, Karnataka 575011	Fish Processing (Freezing andExport)	Show cause notice is issued
8	M/s A. K. Veneers Pvt. Ltd., Plot No. 449, Industrial Area, Baikampady, Mangaluru, D. K. District	Plywood andVeneers manufacturing	Show cause notice is issued

Subsequent to the issue of show cause notices/ Notice of proposed directions/restraining orders, ***some industries have rectified the problems and initiated action for providing STP/ETP. Industries who have continued the violations even after issue of Notice of proposed directions, KSPCB is in the process of initiating further course of action as per Law.***

4.0 Based on Literature: Literature review from various researchers reveals that the incidence of river blackening and fish kill at times is not a very uncommon phenomenon and this bio-geochemical phenomenon has been most of the times co-related to presence of high organic load and inadequate tidal flushing especially in summers. High organic load quickly depletes the dissolved oxygen leading to anaerobic conditions. The anaerobic microbes degrade the dissolved organics which may further react with minerals in water and sediment forming black precipitates. A copy of one of the research review paper published by ZhiweiLeianget.al., 2018 on subject matter is enclosed for kind reference as **Annexure-13.**

5.0 Conclusions and Recommendations:

1. The Committee from the Monitoring results and from other available data is of the opinion that the present fish kill is an isolated, very small one possibly by the Organic/Sewage load dumped in this particular location leading to oxygen stress during summer season.

2. There was no fish kill in the main Gurupura river, fish kill has happened in the stagnant pockets of the storm water drain leading to the river. Measured Dissolved oxygen levels at locations of fish death (along the two stagnant pockets of storm water drain) were 0.8mg/l and 0.9 mg/l, whereas, at the point where storm water joined the river, DO level was 4 mg/l, which shows that the fish death must have occurred due to inadequate tidal flushing in the creek/storm water drain resulting in low D.O levels.

3. The Committee has also observed that there is no traces of any discharge of industrial effluent in that Storm Water Drain in which fish kill has occurred.

4. Committee has observed entry of domestic sewage all along the river through Storm Water Drains; this needs an urgent attention by Mangaluru City Corporation (MCC).

5. There is no Underground drainage (UGD) facility with terminal Sewage Treatment Plant (STP) in Baikampady industrial area to take care of sewage/sullage discharge from Godown,

commercial establishments, hotels and some small industries, Labour quarter's/sheds. etc. Responsible organisations like KIADB and Mangaluru City Corporation (MCC) are required to initiate action to construct a proper UGD system with terminal sewage treatment plant.

6. *Mangaluru City Corporation also has to initiate action for treatment and disposal of sewage generated from the area around the Baggundi lake such as, MSEZ RR colony, Angaragundi, Kudumbur Villages so as to prevent joining of untreated sewage into Baggundilake thereby to Gurupura river.*

7. *Action plan for Sl No.4,5 and 6 along with cost estimate and timelines shall be prepared by MCC and KIADB and necessary funds have to be released by Urban Development Department, Government of Karnataka and CEO, KIADB respectively for undertaking the above work.*

8. *Town Panchayath, Bajpe and GramaPanchayath, Jokatte are unsewered area along the catchment of the river Gurupura. Chief Officer, Bajpe has to take action for treatment and disposal of sewage generated in the area near airport and Bajpe village to avoid entering of sewage into the storm water drain ultimately joining the Gurupurariver and PDO, Grama Panchayat, Jokatte has to take action for treatment and disposal of Sewage generated from Jokatte areas. Directions have to be issued to DMA and CEO, ZP to release necessary funds required for undertaking the STP work.*

9. *There is no proper Solid waste collection mechanism in the Baikampady industrial Area. Construction debris (C and D waste) and solid waste including plastic waste are being dumped everywhere across the industrial area including the bank of the back water of Gurupura River. KIADB and Mangaluru City Corporation (MCC) being responsible agencies are required to initiate action to bring in a proper collection mechanism of Municipal solid waste/C and D /plastic and other types of waste and create awareness too in co-ordination with Industrial Associations.*

10. *There were lot of complaints in Media and by Industries Association that cess pool operators are discharging sewage through tankers and dumping/discharging indirectly in to rivers. Committee suggests that KIADB, MCC, ZP, PRED, Industrial Association and Police shall have to install CCTV Camera at Strategic locations in their respective jurisdiction to prevent any unauthorized/illegal dumping of waste water/sewage/solid waste in to the river.*

11. *The Committee suggests that the Minor Irrigation department who is in charge of protecting the river boundaries shall initiate steps to conduct a comprehensive survey on river encroachment along with other line departments such as, Revenue, CRZ, MCC and corresponding Town/Grama Panchayats and take appropriate action on the encroachers.*

12. *Upstream of the Gurupurariver a vented dam is built, which is the drinking water source for MaravooruGramaPanchayath and 14 other villages. Since the construction of the dam, the river doesn't get minimum flow and during summer seasons fish kill incidents are happening in the river during summer seasons due to build-up of organic load as a result of inadequate flushing. Zilla Panchayat, PRED, Mangalore Officials will have to submit compliance to conditions imposed during clearance of vented dam.*

13. *KSPCB to ensure Zero Liquid Discharge in all the industries and establishment of ETP in all small-scale industries irrespective of effluent quantity.*

14. *KSPCB has listed out few non-complying industries which are habituated to discharge into storm water drains in spite of some of them having the ETP units. Continuous monitoring of such non-complying industries followed by action as per law shall he initiated by KSPCB on priority.*

15. *KSPCB to take up strengthening of its laboratory at Mangaluru, adequate manpower to be deployed and upgrade the laboratory with advanced equipments."*

6. From the report, it is self-evident that sources of pollution include dumping of solid waste and discharge of untreated sewage and effluent by the local bodies, hotels and industries. There is no collection mechanism for municipal waste, construction debris and preventing discharge of untreated effluents. Inspite of such gross violations which amount to serious offences, the State Pollution Board who act as the custodian of environmental law does not appear to have performed its statutory functions of fixing accountability of the violators by initiating prosecution, stopping polluting activity and fixing liability on polluter pays principle for past violations. Even identified industries have not been suitably dealt with resulting in failure of rule of law. It further appears that at the joining point at backwater of Gurupura river, mangroves have been damaged. Cess pools are operated in the river catchment and discharge through tankers is also not ruled out. Absence of underground drainage and lack of connectivity to the existing STPs/not setting up required STPs appears to be patent. Existing STPs at

Mangaluru appear to be underutilized. We fail to understand reasons for such failure of the statutory regulators. Vide order dated 18.11.2022 in *OA No. 383/2022, In re : News item published in the Newspaper named, DHNS, Mangaluru dated: 15th May, 2022, titled* ***"Officials term disclouring of water in beaches as algal bloom"***, the Tribunal observed:-

> *"5. We note that as per status report about waste management filed by the State of Karnataka on 12.10.2022 in O.A. No. 606/2018, In re: Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues, there are four STPs at Mangalore - Pachanady (8.75 MLD), Kavoor (43.50 MLD), Surathkal (16.50 MLD) and Bajal (20 MLD) which are underutilized. The Tribunal has directed Karnataka State to bridge gaps in waste management for which compensation has been levied for restoration measures by ring-fencing an amount of Rs. 2900 crores. The relevant extract from the order is reproduced below:-*
>
> *"61.....xxx.....xxx.....xxx*
>
> *(iii) Admitted gap in generation and scientific handling of waste has resulted in damage to the environment and public health for which the State of Karnataka is liable to pay compensation of Rs. 2900 crores as per details already mentioned above (para 58). The amount of compensation is to be utilized for restoration measures preferably by evolving a suitable centralized single window mechanism by the Chief Secretary, Karnataka in the light of above observations in paras 31 to 34 & 38 to 51 above. The laid down timelines need to be strictly adhered to and monitored."*

7. Thus, there is immediate need for remedial action for protection of environment. The joint Committee already constituted, with addition of nominee of NCSCM and NIO, Goa, may prepare an action plan in light of its report and above observations within one month. It will be at liberty to co-opt any other Expert/Institution and interact with the stakeholders. The action plan may include immediate stopping of sources of pollution and fixing accountability of the industries, Mangalore Municipal Corporation and KIADB for past violations. The action plan may be executed within one month thereafter.

8. An action taken report may specify the gap in sewage generation in the catchment and its treatment, latest compliance status by the violators and remedial measures taken, if any, as on 31.01.2023. The report may be filed before this Tribunal by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF on or before 15.02.2023. A copy of the action taken report may be placed on the website of the State PCB with intimation to the violators by email that if they wish to respond to the report before this Tribunal, they may do so within two weeks thereafter by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF.

List for further consideration on 14.03.2023.

A copy of this order be forwarded to the Regional Officers of MoEF&CC and CPCB Bengaluru, State PCB, Director, Fisheries, Karnataka, District Magistrate, Dakshina Kannada District, NCSCM and NIO, Goa by email for compliance.

Adarsh Kumar Goel, CP

Arun Kumar Tyagi, JM

Prof. A. Senthil Vel, EM

Dr. Afroz Ahmad, EM

November 21, 2022
Original Application No. 307/2022&
Original Application No. 572/2022
SN

ANNEXURE-3

ಮಂಗಳೂರು ಮಹಾನಗರಪಾಲಿಕೆ

ಆಯುಕ್ತರು
ಮಹಾನಗರಪಾಲಿಕೆ
ಮಂಗಳೂರು

ಅಂಚೆ ಪೆಟ್ಟಿಗೆ ನಂಬ್ರ:756,
ಲಾಲ್ ಭಾಗ್, ಮಂಗಳೂರು– 575003
ದೂರವಾಣಿ:2220313–318
ಫ್ಯಾಕ್ಸ್:0824–2220310

ಮ.ನ.ಪಾ/ಎನ್.ಜಿ.ಟಿ.1/2022–23/ಎಫ್6 ದಿನಾಂಕ: .03.2023

ರಿಗೆ,

ಪರಿಸರ ಅಧಿಕಾರಿ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಪರಿಸರ ಭವನ ,10ಬಿ
ಬೈಕಂಪಾಡಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ
ಮಂಗಳೂರು.

ಕ.ರಾ.ಮಾ.ನಿ.ಮಂಡಳಿ. ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ ಸಂಖ್ಯೆ 4709 ದಿನಾಂಕ 8.3.23 ಮಂಗಳೂರು-575011

8/3/2023

ಉಪಆ-3

ವಿಷಯ: ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯ ಮಂಡಳಿಯ ಪ್ರಕರಣ ಸಂಖ್ಯೆ:O.A ಸಂಖ್ಯೆ:307/2022 ರಲ್ಲಿನ ನಿರ್ದೇಶನದಂತೆ ಕ್ರಮ ಕೈಗೊಳ್ಳುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ:1. ಪರಿಸರ ಅಧಿಕಾರಿ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ ಪರಿಸರ ಭವನ ,10ಬಿ ಬೈಕಂಪಾಡಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ ಮಂಗಳೂರು ರವರ ಪತ್ರ ಸಂಖ್ಯೆ: No:KSPCB/EO(MNG)/NGT-OA No.307 of 2022/2022-2023/1953 d:24.02.2023

2 ಕಿರಿಯ ಅಭಿಯಂತರರ ವರದಿ.ದಿ:06.03.2023

ಮೇಲಿನ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯ ಮಂಡಳಿಯ ಪ್ರಕರಣ ಸಂಖ್ಯೆ:O.A.ಸಂಖ್ಯೆ: 307/2022 ರಂತೆ ಮಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ ವ್ಯಾಪ್ತಿಯ ಫಲ್ಗುಣಿ (ಗುರುಪುರ) ನದಿಯ ಮಾಲಿನ್ಯವನ್ನು ತಗ್ಗಿಸುವ ನಿಟ್ಟಿನಲ್ಲಿ ಸೂಕ್ತ ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ನಿರ್ದೇಶಿಸಲಾಗಿರುತ್ತದೆ. ಸದರಿ ಪ್ರಕರಣದಲ್ಲಿ ಫಲ್ಗುಣಿ ನದಿಗೆ ಮಹಾನಗರಪಾಲಿಕೆಯಿಂದ ಘನತ್ಯಾಜ್ಯ ಹಾಗೂ ದ್ರವ ತ್ಯಾಜ್ಯ ನಿರ್ವಹಣೆಯನ್ನು ಅಸಮರ್ಪಕವಾಗಿ ಹಾಗೂ ಅವೈಜ್ಞಾನಿಕವಾಗಿ ನಿರ್ವಹಿಸುತ್ತಿರುವುದರಿಂದ ಹಾಗೂ ನದಿಯು ಕಲುಷಿತಗೊಂಡಿರುವುದಾಗಿ , ನಗರಗಳ ಕೆಲವು ಪ್ರದೇಶಗಳಲ್ಲಿ ಸಂಸ್ಕರಿಸದೆ ಇರುವ ಮಲತ್ಯಾಜ್ಯವನ್ನು ಮಳೆನೀರು ಚರಂಡಿಯಲ್ಲಿ ಹರಿದುಬಿಡುತ್ತಿರುವುದಾಗಿ ನಿರ್ದೇಶದನ್ವಯ ಪ್ರಕರಣದ ಅದೇಶದಲ್ಲಿ ತಿಳಿಸಲಾಗಿರುತ್ತದೆ. ಘನತ್ಯಾಜ್ಯ ಹಾಗೂ ದ್ರವ ತ್ಯಾಜ್ಯವನ್ನು ವೈಜ್ಞಾನಿಕವಾಗಿ ನಿರ್ವಹಣೆ ಮಾಡುವ ನಿಟ್ಟಿನಲ್ಲಿ ಅಂಶಗಳನ್ನು ನಿಯಮಾನುಸಾರ ಪರಿಶೀಲಿಸಿ , ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯ ಮಂಡಳಿಯ ನಿರ್ದೇಶದನ್ವಯ ಕ್ರಿಯಾಯೋಜನೆಯನ್ನು ತಯಾರಿಸಿ ಈ ಪತ್ರದೊಂದಿಗೆ ಲಗತ್ತೀಕರಿಸಿ ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕೆ ಸಲ್ಲಿಸಿದೆ.

ತಮ್ಮವಿಶ್ವಾಸಿ

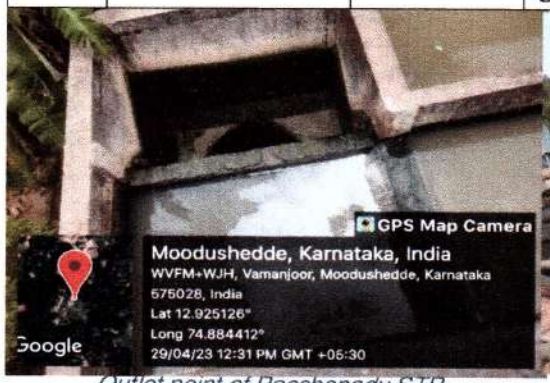
ಆಯುಕ್ತರು
ಮಹಾನಗರ ಪಾಲಿಕೆ, ಮಂಗಳೂರು

BRIEF ACTION PLAN SUBMITTED BY MANGALURU CITY CORPORATION, WRT NGT MATTER OA No 307/2022

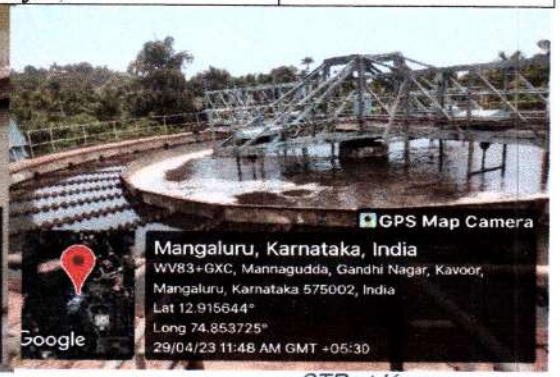
<table>
<tr><th>Sl.No</th><th>Direction/Observations of Hon'ble NGT</th><th>Responsible Department /Authority</th><th>Remarks</th></tr>
<tr><td>1</td><td>Entry of domestic sewage all along the river through Storm Water Drain from the South bank of the river through missing links of UGD</td><td>Mangaluru City Corporation (MCC)</td><td>The details of Number of Wards Covered, total Pollution, total Sewage generation, Wet Well Capacity etc. related to Phalguni River catchment area are submitted as below;
<table>
<tr><th>Sl.No</th><th>Particulars</th><th>Details</th></tr>
<tr><td>1</td><td>Total Area</td><td>----</td></tr>
<tr><td>2</td><td>Wards covered</td><td>12 to 36, 40 to 47 and 56</td></tr>
<tr><td>3</td><td>Estimated Population (2026)</td><td>3,70,816</td></tr>
<tr><td>4</td><td>Total area covered under UGD</td><td>50%</td></tr>
<tr><td>5</td><td>Estimated sewage generation</td><td>40.04 MLD</td></tr>
<tr><td>6</td><td>Wet well capacity</td><td>52.25 MLD</td></tr>
<tr><td>7</td><td>Pump Capacity</td><td>35 MLD</td></tr>
<tr><td>8</td><td>Sewage taken into the STP for treatment</td><td>25 MLD</td></tr>
<tr><td>9</td><td>Treatment Gap</td><td>15.04 MLD</td></tr>
</table>
<u>The details of the existing STP :-</u>
Under KUDCEM project sewage treatment system was designed for ultimate population during the year 2026 with over all treatment capacity of 88.75 MLD.

Under KUDCEMP, 4 STPs are constructed. Out of these two STPs are related with the sewage generated in the Phalguni River Catchment area and details are submitted as follows;</td></tr>
</table>

Sl.No.	STP Location	Capacity in MLD	Technology	Location
1	STP at Kavoor	43.5	Extended aeration followed by tertiary treatment system	Lat:12.915591° Long:74.853707°
4	STP at Pachanady	8.75	Extended aeration followed by the tertiary treatment System	Lat:12.925126° Long:74.884412°



Outlet point of Pacchanady STP



STP at Kavoor

Utilization Gap of STPs

Sl.No	Location of STP	Design Capacity in MLD	Operational Capacity in MLD	Gap in utilization
1	STP at Kavoor	43.5	21	22.5
4	STP at Pacchanady	8.75	4.0	4.75
Total		52.25	25	27.25

<table>
<tr><td></td><td></td><td></td><td>Long term measures:
Proposed to construct new UGD network in un-sewered area
Replacement of old lines, installation of additional pump and increasing the capacity of existing Wet well, so as to transport the sewage from wet well to STP.
Augmenting the capacity of STP, so as to treat total sewage of 52.25 MLD with the time line for implementation from One Month to Twenty-Four Months.</td></tr>
<tr><td>3</td><td>Initiate action for treatment and disposal of sewage generated from the area around the Baggundi lake such as, MSEZ RR colony, Angaragundi, Kudumbur Villages</td><td>Mangaluru City Corporation (MCC)</td><td>
<table>
<tr><th>Sl.No.</th><th>Particulars</th><th>Details</th></tr>
<tr><td>1</td><td>Total Area</td><td>8.49 Sq Km</td></tr>
<tr><td>2</td><td>Total wards covered</td><td>8,9 & 10</td></tr>
<tr><td>3</td><td>Total Population</td><td>MSEZ RR Colony -3000 (Taking 750 Houses)
Angaragundi, Kudumbur Villages – 7126</td></tr>
<tr><td>4</td><td>Total area covered under UGD</td><td>0%</td></tr>
<tr><td>5</td><td>Estimated sewage generation</td><td>MSEZ RR Colony i.e. 0.32 MLD
Angaragundi & Kudumburu Village(0.85MLD)
Total-1.17 MLD</td></tr>
<tr><td>8</td><td>Wet well capacity</td><td>0 MLD</td></tr>
<tr><td>9</td><td>Sewage taken into the STP</td><td>0 MLD</td></tr>
<tr><td>10</td><td>Treatment Gap</td><td>1.17MLD</td></tr>
<tr><td>11</td><td>Proposed STP capacity</td><td>1.5 MLD</td></tr>
</table>
</td></tr>
</table>

Action Plan

Sl. No	Ward Number	Identified Gap	Action plan	Fund	Scheme	Time Limit
1	8 & 9	MSEZ R & R Colony – Construction of 2 Wet-well & 1.5 MLD STP	Work awarded for the constructi on of 1.5MLD STP	GOK	KIUWMIP	24 months
2	10(Wet well zone 12 A of Angarag undi and 12B of Kudumb uru)	Uncovered areas in the ward at Angaragundi & Kudumburu 4 Kms & 2 Wet wells	DPR prepared	1852 Lakhs	NA	24 months

- Detailed Project Report for providing Sewerage System to Angaragundi and Kudumburu Residential Areas prepared for an amount of 1852 Lakhs.
- MCC has appointed a consultant through KUIDFC for the preparation of DPR and DPR for the construction of 2 wet wells is finalized and submitted to the Government for obtaining necessary approval. For construction of wet- wells the lands are identified.
- A Sewage Treatment Plant o capacity 1.5MLD (SBR Type) was awarded on 16.02.2023 and the construction work is under progress.

Proposed land details

Sl.No	Location	Purpose of Land required	Survey No./Village	Extent (in acres)	Status
1	Angaragundy	Wet well	Sy.No.-39	0.20	Govt. Land KIADB land identified (land to be reserved)
2	Kudumburu	Wet well	Sy.No-25/1A1A1 and Sy.No.-90	0.09	Govt.Land (land to be reserved)

STP Construction site MSEZ RR Colony

			 Wet well Construction site

ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು
ಮಂಗಳೂರು ಮಹಾನಗರಪಾಲಿಕೆ

Executive Engineer
Mangaluru City Corporation
Mangaluru

ಉಪ ಆಯುಕ್ತರು (ಅಭಿವೃದ್ಧಿ)
ಮಹಾನಗರ ಪಾಲಿಕೆ, ಮಂಗಳೂರು

COMMISSIONER
Mangaluru City Corporation

GAP ANALYSISI AND ACTION PLAN SUBMITTED BY THE MANGALURU CITY CORPORATION IN COMPLIANCE TO THE HON'BLE NATIONAL GREEN TRIBUNAL ORIGINAL APPLICATION No. 307/2022

Hon'ble NGT, Principal Bench, New Delhi has passed an order OA No:307 of 2022 dated: 29.04.2022 based on the **"News item published in The Hindu dated 26.04.2022 titled "Flow of industrial effluents into Phalguni results in fish kill"**

In the Order following observation's were made with respect to Sewage enter into the Phalguni river from the Mangaluru City Corporation area,

There are seven major drains flowing across the entire expanse of Mangaluru City and falling into river Phalguni carrying treated and untreated sewage/ industrial effluents into the river Phalguni.The drain details are listed below:

1. ***Storm Water drain (Major Drain Entering from Mangalore City) joining point at Backwater of Gurupura river near Kudroli (12.870525,74.829327)***
2. Storm Water drain (Drain Entering from Bolor, Thannirbhavi) joining point at Backwater of Gurupura river near Amruth Vidyalay, Bolor (12.888015,74.8206)
3. Storm water drain -Skate City Garden Point, Ashoknagar (12.894928,74.823993)
4. Storm Water drain (Major Drain Entering from Dambel) joining point at Backwater of Gurupura river near Dambel (12.903643,74.821358)
5. Storm Water drain (Drain Entering from Padukodi, Church) joining point at Backwater of Gurupura river near Padukodi Church,Kulur (12.927644,74.829748)
6. Kudumbur hole Backwater of Gurupura river at ELF Gas (Drain Entering from Baikampady Industrial Area, Jokatte, Baggundi lake outflow, Angaragundi, Kudumburu village) (12.945400,74.835393)
7. Kudumbur Bridge Backwater of Gurupura river (Drain Entering from Jokatte village, MSEZ RR Colony, MRPL Marshy land, Baggundi lake outflow, Angaragundi, Kudumburu village) joining point at Backwater of Gurupura river at Total Gas (12.948843,74.832835)

Aprt from these the Hon'ble Tribunal observed that,

1. *There is no Underground drainage (UGD) facility with terminal Sewage Treatment Plant (STP) in Baikampady industrial area to take care of sewage/sullage discharge from Godown* commercial establishments, hotels and some small industries, Labour quarter's/sheds. etc. Responsible organizations like KIADB and Mangaluru City Corporation (MCC) are required to initiate action to construct a proper UGD system with terminalsewage treatment plant

2. *Mangaluru City Corporation also has to initiate action for treatment and disposal of sewage generated from the areaaround the Baggundi lake such as, MSEZ RR colony, Angaragundi, Kudumbur Villages so as to prevent joining of untreated sewage into Baggundilake thereby to Gurupura river*

3. *There is no proper Solid waste collection mechanism in the Baikampady industrial Area. Construction debris (C and D waste) and solid waste including plastic waste are being dumped everywhere across the industrial area including the bank of the back water of Gurupura River. KIADB and Mangaluru City Corporation (MCC) being responsible agencies are required to initiate action to bring in a proper collection mechanism of Municipal solid waste/C and D /plastic and other types of waste and create awareness too in co- ordination with Industrial Associations.*

4. *There were lot of complaints in Media and by Industries Association that cess pool operators are discharging sewage through tankers and dumping/discharging indirectly in to rivers. Committee suggests that KIADB, MCC, ZP, PRED, Industrial Association and Police shall have to install CCTVCamera at Strategic locations in their respective jurisdiction to prevent any unauthorized/illegal dumping of waste water/sewage/solid waste in to the river*

In view of the Hon'ble NGT Order the Action Plan for the above observations in compliance to the Order is herewith prepared and is as follows;

1. BACKGROUND OF MANAGLURU CITY SEWAGE MANAGEMENT

The existing sewerage system was established in the year 1961 , The city had a population of 1.41 lakhs in 1961 and designed for projected population of 2.00 lakhs at 113 Lpcd for the year 1991

The city was divided into 7 drainage zones. and the other

Sl.No	Sewerage zones	River catchment area	Drain	
1	Zone 1 to 5	Five being drained towards Gurupura River basin (Palguni)	Kudroli Drain Boloor Ashokangara-Dumbel Drain KandathPalli drain Pandeshwara	Treated in Kavooru STP
2	6 & 7	Three towards Nethravathi river basin.		Treated in Jeppinamogaru STP

1.1 Sewage Network

Whole Mangalore city was divided into four sewage districts namely North district, East district, West district and South district. Each district has one sewage treatment plant.

Sl.No	Division	River catchment area
1	North district	Nandini River and Sea
2	East district	Palguni River and Sea
3	West district	Palguni River and Sea
4	South district	Nethravathi River and Sea

1.3 Sewage Treatment Plant Details

Under KUDCEM project sewage system was designed for ultimate population at the year 2026 with over all treatment capacity of 88.75 MLD.

Under KUDCEMP, 4 STPs are constructed. These STPs are designed for ultimate population of 2026.

Sl.no.	**STP Location**	**Capacity(MLD)**
1	STP at Kavoor	43.5
2	STP at Jeppinamogaru	20
3	STP at Madhyapadavu	16.5
4	STP at Pachanady	8.75
5	TTP at Pilikula	6.50

2. PHALGUNI RIVER CATCHMENT AREA AND EVALUATION OF EXISTING SEWARGAE SYSTEM

2.1. Area Details

Phalguni river catchment area comes under Zone-1 to 5 & zone 9 in terms of Drainage area and East & west District in terms of sewage district.

Following are the area details of Phalguni Catchment area.

Sl.No	Particulars	Details
1	Total Area	----
2	Wards covered	12 to 36, 40 to 47 and 56
3	Estimated Population (2026)	3,70,816
4	Total area covered under UGD	50%
5	Estimated sewage generation	40.04 MLD
6	Wet well capacity	52.25 MLD
7	Pump Capacity	35 MLD
8	Sewage taken into the STP for treatment	25 MLD
9	Treatment Gap	15.04 MLD

At present there are total 9 wet-wells are constructed through which the sewage in the area (Zone 1 to 5 & 10) is collected lifted to the STP located at Kavooru and zone 9 to STP located at Pachanady.

2.3. Action Plan for the gaps identified

Sl.No	Ward Number	Identified Gap	Action plan	Fund	Scheme	Time Limit
1	25 & 26	Chilimbi – Malaraya temple road – Daivajna hall – Hoigebail – wetwell.	Work awarded	GOI & GOK	AMRUT	6 Months
2	27	Jarandaya Temple Boloor – Sulthan battery Road – wetwell.	Work awarded	GOI & GOK	AMRUT	6 Months
3	27	Uncovered areas in Boloor 5 Kms & 2 Wet well	Line estimate prepared	10 Cr.	NA	18 months
4	25 & 26 & 27	Replacement of old lateral lines 5 Kms	Line estimate prepared	10 Cr	NA	6 months
5	25	The part of uncovered area in the ward –Dwaraka nagara, tantri lane, near Kottara school 2 Kms	Work awarded	GOI & GOK	AMRUT	6 Months
6	25	Uncovered areas in the ward about 5 Kms	Line estimate prepared	6 Cr	NA	6 months
8	27	Replacement of Pumps & Accessories in Wet well No-1@ Sultan Battery	Line estimate prepared	4 Cr	NA	6 months
9	16 & 17	There are some uncovered areas – 5 Kms	Line estimate prepared	8 Cr	NA	6 months

Sl.No	Ward Number	Identified Gap	Action plan	Fund	Scheme	Time Limit
10	16	Replacement of Pumps & Accessories in Wet well No-2A1 @ Kodical & WW-2A3@ Dumbel	Line estimate prepared	6 Cr	NA	6 months
11	16	Replacement of Pumps & Accessories in Wet well No-10 @ Bangrakuloor	Line estimate prepared	5 Cr	NA	6 months
12	12,13, 14 & 15	Uncovered areas in the ward about 25 Kms, 5 Wet wells & 5 MLD STP	Line estimate prepared	100 Cr	NA	18 months
13	18	Uncovered areas in the ward about 5 Kms & Replacement of old line 2 KMs	Line estimate prepared	8 Cr	NA	10 momths
14	19	Uncovered areas in the ward about 5 Kms & Replacement of old line 3 KMs	Line estimate prepared	8 Cr	NA	10 momths
15	19	Replacement of Pumps & Accessories in Wet well No-9 @ Pachanady	Line estimate prepared	4 Cr	NA	6 months
16	20	Uncovered areas in the ward about 10 Kms & 2 Wet wells	Line estimate prepared	20 Cr	NA	18 months
17	21	Uncovered areas in the ward about 5 Kms	Line estimate prepared	6 Cr	NA	6 months
18	22	Uncovered areas in the ward about 5 Kms	Line estimate prepared	6 Cr	NA	6 months
19	23	Replacement of old line for 5 Kms	Line estimate prepared	6 Cr	NA	6 months
20	23	Replacement of Pumps & Accessories in Wet well No-2B@ Kottara	Line estimate prepared	5 Cr	NA	6 months
21	24	Uncovered areas in the ward about 5 Kms & Replacement of old line 3 KMs	Line estimate prepared	10 Cr	NA	10 months

Sl.No	Ward Number	Identified Gap	Action plan	Fund	Scheme	Time Limit
22	28	Replacement of old line for 3 Kms	Line estimate prepared	5 Cr	NA	6 months
23	29	Replacement of old line for 5 Kms	Line estimate prepared	7 Cr	NA	6 months
24	30	Replacement of old line for 2 Kms	Work in Progress	GOK	KIUWMIP	2 months
25	30	Replacement of old line for 1 Kms	Work awarded	GOK	KIUWMIP	1 months
26	30	Replacement of Pumps & Accessories in Wet well No-3B@ Kodialguttu	Work tendered	SMART City	SMART City	9Months
28	31	Replacement of old line near Bejai Anegundi 2 Kms	Line estimate prepared	5 Cr	NA	8 months
29	32	Uncovered areas in the ward about 3 Kms	Line estimate prepared	5 Cr	NA	5 months
30	33	Uncovered areas in the ward about 2 Kms & Replacement of old line 2 KMs	Line estimate prepared	5Cr	NA	8 months
31	34	Uncovered areas in the ward about 2 Kms	Work awarded	GOK	KIUWMIP	2 months
32	35	Uncovered areas in the ward about 3 Kms	Line estimate prepared	4 Cr	NA	5 months
33	36	Uncovered areas in the ward about 3 Kms	Work in progress	GOK	KIUWMIP	6 months
34	36	Uncovered areas in the ward about 10 Kms & 2 Wet wells	Line estimate prepared	20 Cr	NA	18 months
35	36	Replacement of Pumps & Accessories in Wet well No-9B@ Kongurumatta	Line estimate prepared	4 Cr	NA	6 months

Sl.No	Ward Number	Identified Gap	Action plan	Fund	Scheme	Time Limit
36	40	Replacement of old line 5 Kms	Line estimate prepared	8 Cr	NA	8 months
37	41	Replacement of old line	Work in progress	SMART CITY	SMART CITY	18 months
38	42	Replacement of old line 2 Kms	Work in progress	GOK	KIUWMIP	6 months
39	42	Replacement of old line 2 Kms	Line estimate prepared	3 Cr	NA	5 months
40	43	Replacement of old line 3 Kms	Line estimate prepared	5 Cr	NA	6 months
41	44	Replacement of old line	Work in progress	SMART CITY	SMART CITY	18 months
42	44	Replacement of Pumps & Accessories in Wet well No-4@ Kandathpalli	Work tendered	SMART City	SMART City	9Months
43	45	Replacement of old line	Work in progress	SMART CITY	SMART CITY	18 months
44	46	Replacement of old line 5 Kms	Line estimate prepared	8 Cr	NA	8 months
45	47	Replacement of old line 5 Kms	Line estimate prepared	8 Cr	NA	8 months
46	55	Replacement of old line 2 Kms	Work in progress	GOK	KIUWMIP	6 months
47	55	Replacement of old line 2 Kms	Line estimate prepared	3 Cr	NA	4 months
48	56	Uncovered areas in the ward about 10 Kms & 2 Wet wells	Line estimate prepared	20 Cr	NA	18 months

Sl.No	Ward Number	Identified Gap	Action plan	Fund	Scheme	Time Limit
49		Utilization of Treated water from 20 MLD STP at Bajal by MSEZ linking to Kavoor STP	Line estimate prepared	50 Cr	NA	24 months
50		Utilization of Treated water from 16.5MLD STP at Surathkal by MSEZ CETP	Line estimate prepared	30 Cr	NA	24 months
			Total Cost	**412 Crs**		

3. Gap Analyssis of City Corporation Mangaluru – *North bank of the Phalguni River Area around the Baggundi lake such as, MSEZ RR colony (Ward No 8 & 9), Angaragundi, Kudumbur Villages (Ward No 10)*

3.1. Area Details

Sl.No.	Particulars	Details
1	Total Area	8.49 Sq Km
2	Total wards covered	8,9 & 10
3	Total Population	MSEZ RR Colony -3000 (Taking 750 Houses) *Angaragundi, Kudumbur Villages – 7126*
4	Total area covered under UGD	0%
5	Estimated sewage generation	MSEZ RR Colony i.e. 0.32 MLD Angaragundi & Kudumburu Village(0.85MLD) Total-1.17 MLD
8	Wet well capacity	0 MLD
9	Sewage taken into the STP	0 MLD
10	Treatment Gap	1.17MLD
11	Proposed STP capacity	1.5 MLD

Sl.No	Ward Number	Identified Gap	Action plan	Fund	Scheme	Time Limit
	8 & 9	MSEZ R & R Colony 2 Wetwell & 1.5 MLD STP	Work awarded	GOK	KIUWMIP	24 months

Sl.No	Ward Number	Identified Gap	Action plan	Fund	Scheme	Time Limit
	10	Uncovered areas in the ward at Angaragundi & Kudumboor 4 Kms & 2 Wet wells	DPR is finalized and submitted to the Government for obtaining necessary approval	20 Cr	NA	24 months

4. Gap analysis of Baikampady Industrial Area

4.1. Area Details

Baikampady industrial area is a major industrial are allocated at Dakshina Kannada district on the bank of Phalguni River surrounded by the Back water of the river influenced by the Sea.

Sl.No	Particulars	Details
1	Total Area	9.46 SQKM
2	Total area covered under UGD	NIL
3	Total Houses Industrial Plots	506
4	Total Industrial Plots allotted	506
5	Total Commercial Establishments	12
6	Total Housing Units	80
7	*Total floating population*	10,000.00 (AVG)
8	*Estimated Sewage generation*	6 MLD
9	Sewage taken into the STP	-Nil-
10	Treatment Gap	100 %

At present there is no Underground Drainage System in the area part from major industries which have the septic tank and soak pit for the disposal of sewage majority of the industrial shed, godown, labor shed, and commercial establishments are letting the sewage into the storm water drain which is ultimately joining the Phalguni river.

Sl.No	Ward Number	Identified Gap	Action plan	Fund	Scheme	Time Limit
	10	Baikampady Industrial Area 15 Kms network, 1WW & 3MLD STP	Line estimate prepared	40 Cr	NA	18 months

ANNEXURE-4

ಮಂಗಳೂರು
ಆಯುಕ್ತರು
ಮಹಾನಗರಪಾಲಿಕೆ, ಮಂಗಳೂರು.

ಮಹಾನಗರಪಾಲಿಕೆ
ಅಂಚೆ ಪೆಟ್ಟಿಗೆ ನಂಬ್ರ :756,
ಲಾಲ್ ಬಾಗ್, ಮಂಗಳೂರು –575003
ದೂರವಾಣಿ :ಕಛೇರಿ :2220313–318
ಫ್ಯಾಕ್ಸ್ ನಂಬ್ರ: 0824–2220309

ಮ.ನ.ಪಾ/ಸ ಇಂ.ವಿ–2 ಸಿ.ಆರ್– /2022–23

ದಿನಾಂಕ:– 16–05–2023

To,

The Karnataka State Pollution Control Board,
Parisara Bhavana, 10B,
Baikampady Industrial Area,Mangalore-575011

Dear Sir,

Regarding Submission of Detailed Project Report (DPR) for "Providing Sewerage System to Angaragundi & Kudumboor Residential Areas" as per the directions of NGT.

Ref: 1.The directions issued by Hon'ble NGT dated 29.04.2022 and 21.11.2022

2. Letter No.PCB/CEO-2/307-2022/2022-23/325, dated 02.12.2022

With reference to the above subject and vide reference (1), the Hon'ble National Green Tribunal, Principal Bench, New Delhi has registered Suo-Moto case vide OA No: 307 of 2022 dated 29.04.2022 on the "News item published in The Hindu dated 26.04.2022" titled "Flow of industrial effluents into Phalgun results in the Fish kill" and was directed to obtain the action plan.

The following observations were made with respect to Sewage entering into the Phalguni river from the Mangaluru City Corporation area.

1. Storm Water drain (Major Drain Entering from Mangalore City) joining point at Backwater o Gurupura river near Kudroli (12.870525,74.829327)
2. Storm Water drain (Drain Entering from Bolor, Thannirbhavi) joining point at Backwater o Gurupura river near AmruthVidyalay, Bolor (12.888015,74.8206)
3. Storm water drain -Skate City Garden Point, Ashoknagar (12.894928,74.823993)
4. Storm Water drain (Major Drain Entering from Dambel) joining point at Backwater of Gurupura riv near Dambel (12.903643,74.821358)
5. Storm Water drain (Drain Entering from Padukodi, Church) joining point at Backwater of Gurupu river near Padukodi Church, Kulur (12.927644,74.829748)
6. Kudumboor hole Backwater of Gurupura river at ELF Gas (Drain Entering from Baikampa Industrial Area, Jokatte, Baggundi lake outflow, Angaragundi, Kudumboor villag (12.945400,74.835393)
7. Kudumboor Bridge Backwater of Gurupura river (Drain Entering from Jokatte village, MSEZ P Colony, MRPL Marshy land, Baggundi lake outflow, Angaragundi, Kudumboor village) joining po at Backwater of Gurupura river at Total Gas (12.948843,74.832835)

Apart from these the Hon'ble Tribunal observed that,

1. There is no Underground drainage (UGD) facility with terminal Sewage Treatment Plant (STP) in Baikampady industrial area to take care of sewage/ sullage discharge from Godown commercial establishments, hotels and some small industries, Labour quarter's/sheds etc. Responsible organizations like KIADB and Mangaluru City Corporation (MCC) are required to initiate action to construct a proper UGD system with terminal sewage treatment plant.
2. Mangaluru City Corporation also has to initiate action for treatment and disposal of sewage generated from the area around the Baggundi lake such as, MSEZ RR colony, Angaragundi, Kudumboor Villages so as to prevent joining of untreated sewage into Baggundilake thereby to Gurupura river (Phalguni River).

In view of the Hon'ble NGT Order the DPR for providing sewerage system to Angaragundi & Kudumboor residential areas is prepared as 'Part-1'.

Hence, please find enclosed herewith Detailed Project Report for "Providing Sewerage System to Angaragundi & Kudumboor Residential Areas" for an amount of Rs.1852 lakhs for your further perusal.

Encl: DPR for "Providing Sewerage System to Angaragundi & Kudumboor Residential Areas"- (Report, Estimate & Drawings)

Thanking you,

Yours faithfully

Commissioner
Mangaluru City Corporation.

ABSTRACT - ZONE 12A, 12B UGD WORKS			
Sl.No.	**Description**	**Amount (Rs)**	**Remarks**
1	**Civil Works**		
1.1	Wet Well Zone 12A Angaragundi	93,91,891.00	
1.2	Wet Well Zone 12B Kudumboor	71,53,776.00	
1.3	Sewerage Pumping Main	2,04,13,981.00	
1.4	Sewerage System for Zone 12A Angaragundi	6,12,23,510.00	
1.5	Sewerage System for Zone 12B Kudumboor	2,67,76,085.00	
1.6	Construction of Compound wall	50,34,974.00	
1.7	RCC Box culvert,Toewall, Pitching and New road with embankment	3,88,77,575.00	
	Sub Total - Civil Works	**16,88,71,792.00**	
2	**Mechanical Works**		
2.1	Wet Well Zone-12A at Angaragundi	40,45,821.00	
2.2	Wet Well Zone-12B at Kudumboor	43,51,524.00	
	Sub Total - Mechanical Works	**83,97,345.00**	
3	**Electrical Works**		
3.1	Wet Well Zone-12A at Angaragundi	26,17,646.00	
3.2	Wet Well Zone-12B at Kudumboor	21,73,064.00	
3.3	Electric Pole, TC shifting works	12,88,961.00	
	Sub Total - Electrical Works	**60,79,671.00**	
	TOTAL (1+2+3)	**18,33,48,808.00**	
4	**Miscellaneous works**		
4.1	Deposits for Electrical works	13,00,000.00	
4.2	Third Party Inspection Charges	5,00,000.00	
	Sub Total	**18,00,000.00**	
	GRAND TOTAL	**18,51,48,808.00**	
	Say	**18,52,00,000.00**	

Team Leader,
M/s.Tractebel GKW GmbH
PMDCSC, Mangaluru

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ಮಂಗಳೂರು ಮಹಾನಗರಪಾಲಿಕೆ

Design of Wetwell @ PS Zone 12A			
		Annex-5	
SI No	Description	Unit	Value
	General		
1	Population in 2056 of Zone 12A	**Nos**	**5224**
2	Ultimate year average sewage generation in MLD in Zone-12A	**MLD**	**0.62**
3	Ultimate year Peak sewage generation in MLD in Zone-12A	**MLD**	**1.75**
4	Population in 2056 of Zone 12B	**Nos**	**1902**
5	Ultimate year average sewage generation in MLD in Zone-12B	**MLD**	**0.23**
6	Ultimate year Peak sewage generation in MLD in Zone-12B	**MLD**	**0.64**
13	Total average flow from Zone 12A,12B	**MLD**	**0.85**
14	Total Peak flow from Zone 12A,12B	**MLD**	**2.39**
15	Average flow	m^3/sec	0.0098
16	Design peak flow	m^3/sec	0.028
17	Number of pumps working		2.000
18	Capacity of Pump	m^3/sec	0.014
19	Diameter of Wet Well	m	3.500
20	**Effective area of sump**	**m2**	**9.621**
21	Ground level at wetwell site	m	3.110
22	Invert level of incoming Pipe	m	0.600
23	Free Fall		0.500
24	Submersible depth of pump	m	1.00
25	Minimum pumping cycle time	min	**7.0**
26	**Sump Details**		
27	Sump capacity required per 2 pumps working	m^3	**11.598**
28	Effective depth (required for 2 working pump)	m	1.21
29	Effective depth (adopted)	m	1.30
30	Sump Capacity required per one pump working	m^3	5.80
31	Effective depth (required for one working pump)	m	0.60
32	Effective depth (adopted)	m	0.61
33	Total Effective depth required	m	1.30
34	Sump Area (adopted)	m	9.62
35	Ground level at wetwell site	m	3.110
36	Invert level of incoming Pipe	m	0.600
37	Free fall	m	0.50
38	Maximum Water Level (MWL)	m	0.100
39	Low Water Level (LWL)	m	-1.200
40	Submersible depth of pump	m	0.80
41	Bed level	m	-2.000
42	**Operating cycle**		
43	First Pump will be started when the liquid level is at	m	-0.590
44	First Pump will Auto Stop when the liquid level is at	m	-1.200
45	Second Pump will be started when the liquid level is at	m	0.100
46	Second Set of Pump will Auto Stop when the liquid level is at	m	-1.200
47	**Checks**		
48	Minimum Pump operating cycle time @ design rate of pumping for pump 1	min	7.1
49	Minimum Pump operating cycle time @ design rate of pumping for pump 2	min	7.5
50	Retention volume in sump under low flow condition (from bed level to low rate pump start level)	m^3	13.566
51	Retention time	min	23
52	Since Retention time for average flow is less than 30min		**OK**
	Wet well Dimension	**Area**	**Depth BGL**
		9.6	5.11

Design of Wetwell @ PS Zone 12B			
		Annex-6	
SI No	Description	Unit	Value
	General		
1	Population in 2056 of Zone 12B	**Nos**	**1902**
2	Flow of Zone 12B	**MLD**	**0.21**
3	Infiltration	**MLD**	**0.02**
4	Total Average flow of Zone 12B	**MLD**	**0.23**
5	Total Peak Flow of Zone 12B	**MLD**	**0.64**
6	Average flow	m^3/sec	0.0026
7	Design peak flow	m^3/sec	0.007
8	Number of pumps working		2.000
9	Capacity of Pump	m^3/sec	0.004
10	Diameter of Wet Well	m	3.00
11			
12	**Effective area of sump**	**m2**	**7.069**
13	Ground level at wetwell site	m	5.050
14	Invert level of incoming Pipe	m	1.730
15	Free Fall		0.500
16	Submersible depth of pump	m	0.40
17	Minimum pumping cycle time	min	7.0
18	**Sump Details**		
19	Sump capacity required per 2 pumps working	m^3	**3.096**
20	Effective depth (required for 2 working pump)	m	0.44
21	Effective depth (adopted)	m	0.50
22	Sump Capacity required per one pump working	m^3	1.55
23	Effective depth (required for one working pump)	m	0.22
24	Effective depth (adopted)	m	0.22
25	Total Effective depth required	m	0.50
26	Sump Area (adopted)	m	7.07
27	Ground level at wetwell site	m	5.050
28	Invert level of incoming Pipe	m	1.730
29	Free fall	m	0.50
30	Maximum Water Level (MWL)	m	1.230
31	Low Water Level (LWL)	m	0.730
32	Submersible depth of pump	m	0.40
33	Bed level	m	0.330
34	**Operating cycle**		
35	First Pump will be started when the liquid level is at	m	0.950
36	First Pump will Auto Stop when the liquid level is at	m	0.730
37	Second Pump will be started when the liquid level is at	m	1.230
38	Second Set of Pump will Auto Stop when the liquid level is at	m	0.730
39	**Checks**		
40	Minimum Pump operating cycle time @ design rate of pumping for pump 1	min	7.0
41	Minimum Pump operating cycle time @ design rate of pumping for pump 2	min	8.0
42	Retention volume in sump under low flow condition (from bed level to low rate pump start level)	m^3	4.383
43	Retention time	min	28
44	Since Retention time for average flow is less than 30min		**OK**
Wet well Dimension		**Area**	**Depth BGL**
		7.1	**4.72**

DESIGN FOR ECONOMIC SIZE OF PUMPING MAIN FOR SEWAGE PUMPING MAIN FOR MANGALURU wet well 12 A						Annexure- 7
From:						
Sl. No	Description					
	Pipe inner dia (ID in mm)	100	150	200	250	300
1	Discharge in cum/hr	159.90	159.90	159.90	159.9	159.9
2	Pumping Hours	24.0	24.0	24.0	24.0	24.0
3	Value of HWC for pipe	140.0	140.0	140.0	140.0	140.0
4	Length of the raising main (m)	550.0	550.0	550.0	550.0	550.0
5	Loss per 1000 m length ,(m)	263.0	36.6	9.0	3.0	1.3
6	Actual friction loss ,(m)	144.6	20.1	5.0	1.7	0.7
7	Friction losses in specials, bends	14.5	2.0	0.5	0.2	0.069
8	Static head (m)	11.2	11.2	11.2	11.2	11.2
9	Residual head (m)	2.0	2.0	2.0	2.0	2.0
10	Total Head (m)	172.3	35.3	18.7	15.0	14.0
11	BHP (50% efficiency)	201.2	41.2	21.8	17.6	16.3
12	KW required	150.1	30.8	16.2	13.1	12.2
13	Cost of Pumping machinery at 4000 rs per BHP	804602.0	164962.0	87125.8	70245.3	65183.9
14	Total Energy charges per year (0.746 x pumping hours x 365 x HP x energy charges	6572552.3	1347525.3	711704.2	573812.9	532467.5
15	M&R Depreciation Charges (at 7.5% of item 13)	603451.5	123721.5	65344.3	52684.0	48887.9
16	Total O& M Charges	7176003.7	1471246.9	777048.6	626496.9	581355.4
17	Capitalised value of O&M charges	63343444.35	12986872.27	6859100.812	5530163.276	5131693.654
18	Cost of pipe Rs/Per M	1039.00	1506.00	2152.00	2858.00	3639.00
19	Total cost of pieps	571450	828300	1183600	1571900	2001450
20	Grand total of capitalized cost for 15 years	6,39,14,894.35	1,38,15,172.27	80,42,700.81	71,02,063.28	71,33,143.65

Computation of Water hammer, as per **Clause 6.17.2 of CPHEEO Manual & IS 8329:2000 for DI pipe**

Water hammer, "H_{max}" = $C \times V_o / [g]$

Where,

g = acceleration due to gravity, in m/s2

V_o = Nominal Velocity in pipeline before sudden closure in m/s

C = Velocity of pressure wave travel in m/s

expressed as

C = $1425 / [1 + k \times d / E \times C_t]$

Where,

d = Diameter of Pipe in m

k = Bulk modulus of Water in Kg/m3

E = Modulus of Elastcity of Pipe Material in Kg/m2

C_t = Wall Thickness of Pipe in m

Pipe Diameter (ID), "D"	100 mm	150 mm	200 mm	250 mm	300 mm
Pipe Diameter (ID), "d"	0.100 m	0.150 m	0.200 m	0.250 m	0.300 m
Bulk modulus, k	2.1E+08 Kg/m2	2.1E+08 Kg/m2	2.1E+08 Kg/m2	2.1E+08 Kg/m2	2.1E+08 Kg/m2
Modulus of Elastcity, "E"	1.7E+10 Kg/m2	1.7E+10 Kg/m2	1.7E+10 Kg/m2	1.7E+10 Kg/m2	1.7E+10 Kg/m2
Wall Thickness, "C_t"	0.006 m	0.006 m	0.006 m	0.007 m	0.007 m
Pressure wave velocity, "C"	1305 m/s	1255 m/s	1210 m/s	1184 m/s	1161 m/s
And,-					
Nominal Velocity, V_o	5.7 m/s	2.5 m/s	1.4 m/s	0.9 m/s	0.6 m/s
Water hammer, "H_{max}"	752 m	321 m	174 m	109 m	74 m
Surge Pressure, P_s	7.5 N/mm2	3.2 N/mm2	1.7 N/mm2	1.1 N/mm2	0.7 N/mm2
Operating Pressure, P_o	1.7 N/mm2	0.4 N/mm2	0.2 N/mm2	0.2 N/mm2	0.1 N/mm2
Total operating Pressure including Surge,P=Ps+Po	9.2 N/mm2	3.6 N/mm2	1.9 N/mm2	1.2 N/mm2	0.9 N/mm2
Allowable maximum opearting Pressure including Surge as per IS 8329:2000	7.4 N/mm2	7.4 N/mm2	7.4 N/mm2	6.5 N/mm2	5.9 N/mm2

Annexure- 8

DESIGN FOR ECONOMIC SIZE OF PUMPING MAIN FOR SEWAGE PUMPING MAIN FOR MANGALURU						
From:						
Sl. No	Description					
	Pipe inner dia (ID in mm)	100	150	200	250	300
1	Discharge in cum/hr	26.53	26.53	26.53	26.5	26.5
2	Pumping Hours	24.0	24.0	24.0	24.0	24.0
3	Value of HWC for pipe	140.0	140.0	140.0	140.0	140.0
4	Length of the raising main (m)	820.0	820.0	820.0	820.0	820.0
5	Loss per 1000 m length ,(m)	9.5	1.3	0.3	0.1	0.0
6	Actual friction loss ,(m)	7.8	1.1	0.3	0.1	0.0
7	Friction losses in specials, bends	0.8	0.1	0.0	0.0	0.004
8	Static head (m)	19.8	19.8	19.8	19.8	19.8
9	Residual head (m)	2.0	2.0	2.0	2.0	2.0
10	Total Head (m)	30.3	23.0	22.1	21.9	21.8
11	BHP (50% efficiency)	5.9	4.4	4.3	4.2	4.2
12	KW required	4.4	3.3	3.2	3.2	3.2
13	Cost of Pumping machinery at 4000 rs per BHP	23495.4	17790.6	17096.4	16945.8	16900.7
14	Total Energy charges per year (0.746 x pumping hours x 365 x HP x energy charges	191926.5	145326.0	139655.3	138425.5	138056.7
15	M&R Depreciation Charges (at 7.5% of item 13)	17621.5	13342.9	12822.3	12709.4	12675.5
16	Total O& M Charges	209548.0	158669.0	152477.6	151134.9	150732.3
17	Capitalised value of O&M charges	1849705.623	1400589.898	1345938.074	1334085.664	1330531.829
18	Cost of pipe Rs/Per M	1039.00	1506.00	2152.00	2858.00	3639.00
19	Total cost of pieps	851980	1234920	1764640	2343560	2983980
20	Grand total of capitalized cost for 15 years	27,01,685.62	26,35,509.90	31,10,578.07	36,77,645.66	43,14,511.83

Computation of Water hammer, as per **Clause 6.17.2 of CPHEEO Manual & IS 8329:2000 for DI pipe**

Water hammer, "H_{max}" = $C \times V_o / [g]$

Where,

g = acceleration due to gravity, in m/s2

V_o = Nominal Velocity in pipeline before sudden closure in m/s

C = Velocity of pressure wave travel in m/s

expressed as

$C = 1425 / [1 + k \times d / E \times C_t]$

Where,

d = Diameter of Pipe in m

k = Bulk modulus of Water in Kg/m3

E = Modulus of Elastcity of Pipe Material in Kg/m2

C_t = Wall Thickness of Pipe in m

Pipe Diameter (ID), "D"	100 mm	150 mm	200 mm	250 mm	300 mm
Pipe Diameter (ID), "d"	0.100 m	0.150 m	0.200 m	0.250 m	0.300 m
Bulk modulus, k	2.1E+08 Kg/m2	2.1E+08 Kg/m2	2.1E+08 Kg/m2	2.1E+08 Kg/m2	2.1E+08 Kg/m2
Modulus of Elastcity, "E"	1.7E+10 Kg/m2	1.7E+10 Kg/m2	1.7E+10 Kg/m2	1.7E+10 Kg/m2	1.7E+10 Kg/m2
Wall Thickness, "C_t"	0.006 m	0.006 m	0.006 m	0.007 m	0.007 m
Pressure wave velocity, "C"	1305 m/s	1255 m/s	1210 m/s	1184 m/s	1161 m/s
And,-					
Nominal Velocity, V_o	0.9 m/s	0.4 m/s	0.2 m/s	0.2 m/s	0.1 m/s
Water hammer, "H_{max}"	125 m	53 m	29 m	18 m	12 m
Surge Pressure, P_s	1.2 N/mm2	0.5 N/mm2	0.3 N/mm2	0.2 N/mm2	0.1 N/mm2
Operating Pressure, P_o	0.3 N/mm2	0.2 N/mm2	0.2 N/mm2	0.2 N/mm2	0.2 N/mm2
Total operating Pressure including Surge,P=Ps+Po	1.6 N/mm2	0.8 N/mm2	0.5 N/mm2	0.4 N/mm2	0.3 N/mm2
Allowable maximum opearting Pressure including Surge as per IS 8329:2000	7.4 N/mm2	7.4 N/mm2	7.4 N/mm2	6.5 N/mm2	5.9 N/mm2

Annexure-9

Design of Pumps for the year 2026 -2041 for wet well No-12A

1	Population at Intermediate stage (2041) from Zone-12A,12B	**9271**	
2	Total sewerage collection in wet well (2041) peak	**3.12**	**MLD**
3	Pump Capacity (2041)	**129.96**	cum/hr
4		0.036	Cum/sec
5	Low Liquid Level in the wet well	-1.200	m
6	Pumping Main Ridge Point	10.00	m
7	Static Head	11.20	m
8	Residual Head	2.00	m
9	station losses	2.00	m
10	Length of the rising main	550.00	m
11	Diameter of Pumping main	250.00	
12	Diameter of Pumping main (ID)	238.00	mm
13	Velocity in Pipe	0.811	m/s
14	C value	140	
15	Head Loss due to friction (Frictional loss from eqn. Q=1.292 x 10^-5 C D^2.63 S^0.54 (Pg.48 of CPHEEO manual)	1.442	m
16	Other Losses (Losses in specials & valves) in m (10% of the frictional losses)	0.1442	m
17	Total Pumping Head	16.79	m
18	Say	18.00	m
19	Efficiency of pumpset (assumed)	0.45	
20	Number Of working Pumps	2	
21	Discharge of Each pump	65	Cum/hr
22	say	65	Cum/hr
23		0.018	Cum/sec
24	Power Required in KW (Including 15% factor of safety)	8.05	KW
25	Motor Rating (as per Standard rating)	9.3	KW
26	Motor Rating	12.5	HP

Annexure-10

Design of Pumps for the year 2026 -2041 for wet well No-12B

1	Population at Intermediate stage (2041)	**1393**	
2	Total sewerage collection in wet well (2041) peak	**0.47**	**MLD**
3	Pump Capacity (2041)	**19.43**	cum/hr
4		0.005	Cum/sec
5	Low Liquid Level in the wet well	0.730	m
6	Pumping Main Ridge Point	20.50	m
7	Static Head	19.77	m
8	Residual Head	2.00	m
9	station losses	2.00	m
10	Length of the rising main	820.00	m
11	Diameter of Pumping main	150.00	
12	Diameter of Pumping main (ID)	138.00	mm
13	Velocity in Pipe	0.361	m/s
14	C value	140	
15	Head Loss due to friction (Frictional loss from eqn. Q=1.292 x 10^-5 C D^2.63 S^0.54 (Pg.48 of CPHEEO manual)	0.905	m
16	Other Losses (Losses in specials & valves) in m (10% of the frictional losses)	0.0905	m
17	Total Pumping Head	24.77	m
18	Say	27.00	m
19	Efficiency of pumpset (assumed)	0.45	
20	Number Of working Pumps	2	
21	Discharge of Each pump	10	Cum/hr
22	say	13	Cum/hr
23		0.004	Cum/sec
24	Power Required in KW (Including 15% factor of safety)	2.30	KW
25	Motor Rating (as per Standard rating)	3.5	KW
26	Motor Rating	4.7	HP

ANNEXURE-5

ಬಜಪೆ ಪಟ್ಟಣ ಪಂಚಾಯತ್

ಬಜ್ಪೆ ಅಂಚೆ –574142 ಮಂದಳೂರು ತಾಲೂಕು,ದ.ಕ.ಜಿಲ್ಲೆ.

Phone No: 0824-2252418 Email: cobajpetp@gmail.com

ನಂಬ್ರ: ಬ.ಪ.ಪಂ.ಸಿ.ಆರ್/427 /2022–23 ದಿನಾಂಕ: 03–11–2022

ರಿಗೆ,

ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿ
ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ
ಪರಿಸರ ಭವನ 10 ಬಿ
ಬೈಕಂಪಾಡಿ ಕೈಗಾರಿಕ ಪ್ರದೇಶ
ಮಂಗಳೂರು –575011

ಮಾನ್ಯರೇ,

ವಿಷಯ: Setting up of Sewage Treatment Plant in compliance to the Water (Prevention & Control of Pollution) Act 1974-reg

ಉಲ್ಲೇಖ: ತಮ್ಮ ಕ.ಪ.ಸಂ pcb/RO/MNG/SCN/2022-23/1138 DATE 19-10-2022

ಮೇಲಿನ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಬಜಪೆ ಪಟ್ಟಣ ಪಂಚಾಯತದಲ್ಲಿ ಒಟ್ಟು ಜನಸಂಖ್ಯೆ 18507 ಹೊಂದಿದ್ದು, ಸದ್ರಿ ಪಟ್ಟಣ ಪಂಚಾಯತ ಗ್ರಾಮ ಪಂಚಾಯತದಿಂದ ದಿನಾಂಕ 01–04–2021 ಪಟ್ಟಣ ಪಂಚಾಯತ್ ಆಗಿ ಪರಿವರ್ತನೆಯಾದ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಸದರಿ ಮೂಲಭೂತ ಸೌಲಭ್ಯ ಕಲ್ಪಿಸಲು ಸರ್ಕಾರದಿಂದ ಎಸ್ ಎಫ್ ಸಿ , 15 ನೇ ಹಣಕಾಸು ಹಾಗೂ ಅಮೃತ ನಗರೋತ್ಥಾನ ಯೋಜನೆಯಡಿ ಅನುದಾನ ಬಿಡುಗಡೆಯಾಗಿರುತ್ತದೆ. ಸದರಿ ರಸ್ತೆ ಅಭಿವೃದ್ಧಿ ಚರಂಡಿ, ಮಳೆ ನೀರು ಚರಂಡಿ, ಹಾಗೂ ಒಳ ಚರಂಡಿ, ಘನ ತ್ಯಾಜ್ಯ ವಸ್ತು ನಿರ್ವಹಣೆ, ಮಳೆ ತ್ಯಾಜ್ಯ ನಿರ್ವಹಣೆ ಹಾಗೂ ತ್ಯಾಜ್ಯ ನೀರು ಸಂಸ್ಕರಣಾ ಹಾಗೂ ಇನ್ನಿತರ ಅಭಿವೃದ್ಧಿ ಕಾಮಗಾರಿಗಳಿಗೆಈ ಗಾಗಲೇ ಅಂದಾಜು ಪಟ್ಟಿ ತಯಾರಿಸಿ ಟೆಂಡರ್ ಪ್ರಕ್ರಿಯೆ ಚಾಲ್ತಿಯಲ್ಲಿರುತ್ತದೆ. ತ್ಯಾಜ್ಯ ನೀರು ಸಂಸ್ಕರಣಾ/ ಘನ ತ್ಯಾಜ್ಯ ನಿರ್ವಹಣೆ ಸಂಬಂಧ ಈಗಾಗಲೇ ವೈಜ್ಞಾನಿಕವಾಗಿ ಡಿ.ಪಿ.ಆರ್ ತಯಾರಿಸಿ ಅನುಮೋದನೆಗೆ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಿಕ್ಕೆ ಸಲ್ಲಿಸಲಾಗಿದ್ದು, ಅನುಮೋದನೆಯ ನಂತರ ಸದರಿ ಶುಚಿತ್ವ ಸಂಬಂಧ ಸರ್ಕಾರದ ನಿಯಮದಂತೆ KARNATAKA POLLUTION CONTROL BOARD ರವರ ನಿಯಮದಂತೆ ಹಂತ ಹಂತವಾಗಿ ಕ್ರಮ ಕೈಗೊಂಡು ಕಾಮಗಾರಿಗಳನ್ನು ಪೂರ್ಣಗೊಳಿಸಲಾಗುವುದು.

STP /Fecal sludge treatment plant ಅಳವಡಿಕೆ ಸಂಬಂಧ ತರಬೇತಿ ಹಾಗೂ ಅರಿವು ಮೂಡಿಸುವ ಕಾರ್ಯಕ್ರಮಗಳನ್ನು ಸರ್ಕಾರವು ಹಮ್ಮಿಕೊಂಡಿದ್ದು, ಸದ್ರಿಯಡಿ Centralized, De Centralized Plant ಗಳ ಅಳವಡಿಸುವ ಸಂಬಂಧ ದೊಡ್ಡ ದೊಡ್ಡ ಸಂಕೀರ್ಣ ಆಸ್ತಿಗಳುಳ್ಳ /ಶಾಲೆಗಳ ವಾರಿಸ್ತುದಾರರಿಗೆ ಅರಿವು ಮೂಡಿಸುವ ಕಾರ್ಯಕ್ರಮವನ್ನು ಕೈಗೊಂಡು ಶೂನ್ಯ ತ್ಯಾಜ್ಯ ವಸ್ತು ನಿರ್ವಹಣೆಯನ್ನು ಅಳವಡಿಸಿ ನಿಯಾನುಸಾರ ಕ್ರಮವಹಿಸಲಾಗುವುದೆಂದು ಈ ಮೂಲಕ ತಿಳಿಸುತ್ತೇವೆ

ತಮ್ಮ ವಿಶ್ವಾಸಿ

ಮುಖ್ಯಾಧಿಕಾರಿ
ಬಜಪೆ ಪಟ್ಟಣ ಪಂಚಾಯತ್
ಮಂಗಳೂರು ತಾಲೂಕು, ದ.ಕ

03/11/2022

ಬಜಪೆ ಪಟ್ಟಣ ಪಂಚಾಯತ್

ಅಂಚೆ: ಬಜಪೆ, ಮಂಗಳೂರು ತಾಲೂಕು, ದ.ಕ. ಜಿಲ್ಲೆ 574142

ದೂರವಾಣಿ ಸಂಖ್ಯೆ: 0824-2252418 (Email: cobajpetp@gmail.com)

ನಂಬ್ರ: ಬ.ಪ.ಪಂ.ಪತ್ರ ನಂ.: 233/2022-23 ದಿನಾಂಕ: 27/12/2022

ಇವರಿಗೆ,

ಪರಿಸರ ಅಧಿಕಾರಿಗಳು,
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ,
ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ,
ಮಂಗಳೂರು.

ಮಾನ್ಯರೇ,

ವಿಷಯ :- ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಾಧಿಕರಣದಲ್ಲಿ ಮೂಲ ಅರ್ಜಿ OA307/2022ಗೆ, ಸಂಬಂಧಿಸಿದಂತೆ ಫಲ್ಗುಣಿ ನದಿಯ ಮಾಲಿನ್ಯವನ್ನು ತಡೆಗಟ್ಟಲು ಕ್ರಿಯಾಯೋಜನೆ ತಯಾರಿಸಿದ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ:- ತಮ್ಮ ಕಚೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ ಕಜಮ/ಕಾಅ-ಮಂವಿ/ತಾಂಸ/ತಾಂಶಾ/ಸಅ-3/ಎನ್.ಜಿ.ಟಿ./ಬಜ್ಪೆ/910/2022-23 ದಿನಾಂಕ 15/12/2022

***

ಮೇಲಿನ ಉಲ್ಲೇಖದ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಾಧಿಕರಣದಲ್ಲಿ ಮೂಲ ಅರ್ಜಿ OA307/2022ಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಫಲ್ಗುಣಿ ನದಿಯ ಮಾಲಿನ್ಯವನ್ನು ತಡೆಗಟ್ಟಲು ಕ್ರಿಯಾಯೋಜನೆ ತಯಾರಿಸಿದ್ದು, ಈ ಪತ್ರದೊಂದಿಗೆ ಲಗತ್ತಿಸಿ ತಮಗೆ ಸಲ್ಲಿಸಲಾಗಿದೆ.

ವಂದನೆಗಳೊಂದಿಗೆ,

ತಮ್ಮ ವಿಶ್ವಾಸಿ,

ಮುಖ್ಯಾಧಿಕಾರಿ 27/12/2022
ಬಜಪೆ ಪಟ್ಟಣ ಪಂಚಾಯತ್
ಮಂಗಳೂರು ತಾಲೂಕು, ದ.ಕ.

ಅಡಕ : ಕ್ರಿಯಾ ಯೋಜನೆ ಪ್ರತಿ.

ಬಜಪೆ ಪಟ್ಟಣ ಪಂಚಾಯತ್

2022-23ನೇ ಸಾಲಿನ STP ಕ್ರಿಯಾಯೋಜನೆ

ಕ್ರ.ಸಂ	ಕಾಮಗಾರಿಗಳ ವಿವರ	ಮೊತ್ತ (ಲಕ್ಷಗಳಲ್ಲಿ)
1	Providing, constructions and commissioning of STP plant 2KLD suitable place in town panchayath limit Bajape Mangaluru Taluk Dakshina Kannada District	50.00
2	Providing, constructions and commissioning of FSSM plant 3Cubic Meter capacity suitable place in town panchayath limit Bajape Mangaluru Taluk Dakshina Kannada District	25.00
	ಒಟ್ಟು :	**75.00**

ಮುಖ್ಯಾಧಿಕಾರಿ 27/12/2022
ಮುಖ್ಯಾಧಿಕಾರಿ
ಬಜಪೆ ಪಟ್ಟಣ ಪಂಚಾಯತ್
ಮಂಗಳೂರು ತಾಲೂಕು, ದ.ಕ.

ಕರ್ನಾಟಕ ನಗರ ನೀರು ಸರಬರಾಜು ಮತ್ತು ಒಳಚರಂಡಿ ಮಂಡಳಿ
KARNATAKA URBAN WATER SUPPLY AND DRAINAGE BOARD
ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರ ಕಛೇರಿ, ಕ.ನ.ನೀ.ಸ ಮತ್ತು ಒ.ಚ.ಮಂಡಳಿ
ಮಂಗಳೂರು ವಿಭಾಗ, ಮಲ್ಲಿಕಟ್ಟೆ, ಮಂಗಳೂರು-575002.
ದೂರವಾಣಿ: 0824 2952982 ಇ-ಮೇಲ್: eemngkuws@gmail.com

No.KWB/EE-MNG/TEC/TA/AE-1/NGT/ 1005 /2022-23 Dated 04/01/2023

To,
The Project Director,
DUDC,
Dakshina Kannada District,
Mangaluru.

6/1/23
DEO-1 & 2
Handed over to DEO-3

Sir,

Sub: Status of NGT issues in Dakshina Kannada District pertaining to KUWS & DBoard.

As per kind directions, I am herewith submitting the Status of NGT issues in Dakshina Kannada District pertaining to KUWS & D Board i.e., in respect of OA No.673/2018 (Bantwal Town, Belthangady Town and Subrahmanya), OA No. 307/2022 (Bajpe) and the issue of non operational UGD system at Sullia town for kind information and needful.

Encl: Action Taken Report

3715
6.1.2023
DEO-2 & 1

Yours faithfully,

Sd/-
Executive Engineer,
KUWS & D Board Division,
Mangaluru.

1. Copy submitted to the Deputy Commissioner, DK District, Mangaluru along with Action Taken Report for kind information.
2. Copy submitted to the Chief Engineer, KUWS & D.Board, Mysuru for kind information.
3. Copy submitted to the Regional Officer, KSPCB, Regional Office, Mangaluru along with Action Taken Report for kind information.
4. Copy to the Assistant Executive Engineer, KUWS & DBoard sub division, Mangaluru for information and necessary action.
5. Copy to file.

Executive Engineer,
KUWS & D Board Division,
Mangaluru.

ACTION TAKEN REPORT BY KUWS & DB ON NGT ISSUES IN DAKSHINA KANNADA DISTRICT

Sl. No	River (stretch)	Name of town	Remarks
	NGT OA No.673/2018		
1	Nethravathi (Uppinangady to Mangaluru)	Bantwal	Bantwal town is included in the 17 polluted river stretches of Karnataka. Providing UGD system to Bantwal town under Phase-1 was Administratively approved by the Govt. vide G.O.No. HUD-2 /UDS-2003/dated 25-02-2004 for Rs.1227.00 lakh (Revised cost is Rs.1635.00 lakh). Under this scheme 1327 nos. machine holes and 30.56 km. of sewerline were completed. The 2nd Phase UGD scheme was Administratively approved for Rs.5654.18 lakh vide G.O.No.UDD 18/UDS-2015/dated 30-11-2017. Under this scheme, 7 nos. of wetwells and 2 nos. of STPs, Pumping machineries with allied works are to be taken up. Work could not be taken up due to non availability of required land for construction of STP and wetwells. Land required for the construction of Wetwell No.1, Wetwell No.2, STP-1 (Partly), Wetwell No.4(1) is handed over by Bantwala TMC to Board on 04-04-2022. Land required for the construction of Wetwell No.6 (Govt land) and Wetwell No.7 (Govt. land) already handed over by Bantwala TMC to Board. Now, PQ Tender is invited for construction of 5 nos. of wetwells and 1 no. of STP on 10-08-2022. Writ Petition (WP No.14568 of 2022) filed regarding land acquisition process for Wetwell No.2 and the Hon'ble High Court has allowed the Writ Petition and impugned final notification dated 30-08-2011 and the impugned award dated 15-03-2022 and quashed all acquisition proceedings as the petition schedule property is concerned. Hence land acquisition process is to be re-initiated by the ULB.
2	Nethravathi (Uppinangady to Mangaluru)	Belthangady	Belthangady town is included in the 17 polluted river stretches of Karnataka. DPR for Providing FSSM system to Belthangady town was Administratively approved vide GO No. UDD-01/UWL 2019/ BHA-3, Bengaluru dated 25-03-2021 as per Hon'ble NGT directions. Under this scheme, construction of 6 cum capacity FSTP is completed and commissioned on 28-12-2022. Trial run is in progress.

3	Kumaradhara (Along Uppinangady)	Subrahmanya	Kukke Subrahmanya is included in the polluted river stretches of Karnataka. The DPR for upgradation of 2.60MLD capacity Aerated Lagoon type sewage treatment plant at Subramanya is Administratively approved vide GO No. UDD-01/UWL 2019/ BHA-3, Bengaluru dated 25-03-2021 as per Hon'ble NGT directions. 8 call tenders were rejected for various reasons. The revised estimate of the work amounting to Rs. 790.00 is Administratively approved by the Govt. vide GO No.UDD 33 UDS 2022 Bengaluru dated 13-12-2022. Tender will be invited for the same.
	NGT OA No.307/2022		
4	Phaluguni	Bajpe	It is instructed to prepare the Action Plan for abatement of pollution of Phalguni river as per the directions issued in order dated 21-11-2022 in respect of OA 307/2022 of the Hon'ble NGT based on the Joint Committee report regarding the incident of fish kill in Phalguni river. In this regard, the matter is discussed with the Environmental Officer, KSPCB, Regional Office, Mangaluru, the Executive Engineer, MCC, Mangaluru, the Chief Officer, TP, Bajpe and site inspection was carried out on 08-12-2022. A meeting of the Joint Committee was convened on 16-12-2022 at the office of the Deputy Commissioner, Dakshina Kannada District, Mangaluru regarding preparation of Action Plan on the matter. where this matter/Action Plan will be discussed in detail. The report on the subject along with short term and long term measures is prepared and is enclosed in **Annexure-I.**
	Non- functional UGD system of Sullia Town		
5	Payaswini	Sullia	The DPR for providing UGD scheme to Sullia town amounting to Rs.287.07 lakh was Administratively approved by the Govt. vide GO No.UDD 10 UDS 99 dated 20-07-2001. Under the scheme 199 nos. of machine holes, 5.93 km. of sewer network, 2 nos of wetwells with pumping machineries, 2.4 km. rising main and 2 MLD capacity Oxidation Pond STP were constructed. The work was completed during 2010 and handed over to the ULB during 2011 for further maintenance.

			At present, the STP is non functional. As per the directions of Project Director, DUDC, DK District, site inspection to know the present condition of the system was carried out on 19-12-2022. The Inspection Report and Tentative Action Plan for re-commissioning of UGD scheme to Sullia town is prepared and is enclosed in **Annexure-II.** This Action Plan is only for making the non-operational existing UGD system functional and does not include upgradation of the system. If upgradation of the system to present condition is required, a separate detailed DPR is to be prepared considering all the required components.

Executive Engineer,
KUWS & D.Board Division,
Mangaluru.

Annexure – I

Preparation of Action Plan for the abatement of pollution of Phalguni River, Mangaluru in the matter of NGT OA 307/2022

Preamble :

The Hon'ble National Green Tribunal has passed an order in the matter of OA 307/2022 dated 29-04-2022 to identify the cause of the incident of fish kill in Phalguni river based on the "News item published in the Hindu dated 26-04-2022 titled "Flow of industrial effluents into Phalguni results in fish kill" which reported as "Hundreds of fishes were found dead and floating in Phalguni (Gurupura) river, downstream the Maravooru vented dam, following the flow of industrial and domestic effluent into the River. The administration has remained mute to the happening. The Photographs in the media report suggest that, color of the river turn black due to the effluents released by the industries in Baikampady industrial area in Mangaluru, Dakshina Kannada District, Karnataka".

Hon'ble NGT, Principal Bench, New Delhi has constituted a Joint Committee comprising of the Regional Officers of MoEF & CC and CPCB Bengaluru, State PCB, Director, Fisheries, Karnataka and District Magistrate, Dakshina Kannada District with the State PCB as the Nodal agency for co-ordination and compliance. In compliance to the order of Hon'ble NGT, KSPCB has constituted a committee vide office memorandum No. KSPCB/NEIA-OB/06/NGT-285/22-2023/813 dated 07-05-2022.

The Joint Committee has filed its report on 11.10.2022 after undertaking visit to the site, collecting water samples and getting them analyzed finding that pollution is caused by the industries and the Municipal Corporation.

Observations of the Committee:

General Observations:

- *Residential/commercial developments on either side of the river and, no UGD in certain areas. Even in sewered areas, there is missing links/gaps.*

- *Major and minor storm water drains were observed to be joining the river and* ***plenty of Organic load was observed at Kudroli, Sulthan Batteri, Dambel, Kulur Church and ELF Gas. Map showing storm water drains joining Gurupura river at different locations*** *is enclosed as Annexure-11.*

- ***Solid waste was found floating in the storm water drains*** *which joined the river.*

- ***Dumping/disposal of sewage collected from hotels andselected industries and from other residential areasthrough Cess Pool at selected places along the banks of river back water****, which needs a proper investigation.*

- *Upstream of the Gurupura river about 6 K.M. from Baikampady industrial area is built a vented dam which is the drinking water source for Maravooru Grama Panchayath limit. The dam was built in the year 2016-17. Since the construction of the dam, the river doesn't get minimum flow and* ***during summer seasons fish kill incidents are happening in the river during summer seasons due to build-up of organic load as a result of inadequate flushing****. It's only during the rainy season that the dam overflow reaches the river.*

Observations near Baikampady Industrial Area

Major water intensive industries in the Baikampady industrial area have provided inhouse ETP and some of them have Zero liquid discharge (ZLD).

- ***Few small industries generating less waste water are yet to install ETP and STP.***
- ***Sullage/sewage is being discharged to Storm water drain from many Godowns, commercial establishments, hotels and some small industries, Labour quarter's/shed. Etc.***

- ***No proper collection mechanism for Municipal and other Solid Waste in Baikampady industrial area. Solid waste heaps dumped along road sides were observed****. Photos enclosed as Annexure-12.*

- ***Construction debris and solid waste is being disposed at ODC Road to Jokatte at the bank of the back water of Gurupura River.***

- ***The Back water /Creek at the Baikampady Industrial area is blocked and the water is stagnated, there is no easy flushing.***

- ***During random inspection of industries in the Baikampady industrial area by KSPCB officials, it is observed that the following industries are discharging untreated effluents to the storm water drain, some of them in spite of having ETP facilities.***

Conclusions and Recommendations:

1. *The Committee from the Monitoring results and from other available data is of the opinion that the present fish kill is an isolated, very small one possibly by the Organic/Sewage load dumped in this particular location leading to oxygen stress during summer season.*

2. *There was no fish kill in the main Gurupura river, fish kill has happened in the stagnant pockets of the storm water drain leading to the river. Measured Dissolved oxygen levels at locations of fish death (along the two stagnant pockets of stormwater drain) were 0.8mg/l and 0.9 mg/l, whereas, at the point where storm water joined the river, DO level was 4 mg/l, whichshows that the fish death must have occurred due to inadequate tidal flushing in the creek/storm water drain resulting in low D.O levels.*

3. *The Committee has also observed that there is no traces of any discharge of industrial effluent in that Storm Water Drain in which fish kill has occurred.*

4. *Committee has observed entry of domestic sewage all along the river through Storm Water Drains; this needs an urgent attention by Mangaluru City Corporation (MCC).*

5. *There is no Underground drainage (UGD) facility with terminal Sewage Treatment Plant (STP) in Baikampady industrial area to take care of sewage/sullage discharge from Godown,* commercial establishments, hotels and some small industries, Labour quarter's/sheds. etc. Responsible organisations like KIADB and Mangaluru City Corporation (MCC) are required to initiate action to construct a proper UGD system with terminal sewage treatment plant.

6. *Mangaluru City Corporation also has to initiate action for treatment and disposal of sewage generated from the area around the Baggundi lake such as, MSEZ RR colony, Angaragundi, Kudumbur Villages so as to prevent joining of untreated sewage into Baggundi lake thereby to Gurupura river.*

7. *Action plan for Sl. No. 4,5 and 6 along with cost estimate and timelines shall be prepared by MCC and KIADB and necessary funds have to be released by Urban Development Department, Government of Karnataka and CEO, KIADB respectively for undertaking the above work.*

8. *Town Panchayath, Bajpe and Grama Panchayath, Jokatte are unsewered area along the catchment of the river Gurupura. Chief Officer, Bajpe has to take action for treatment and disposal of sewage generated in the area near airport andBajpe village to avoid entering of sewage into the storm water drain ultimately joining the Gurupura*

river and PDO, Grama Panchayat, Jokatte has to take action for treatment and disposal of Sewage generated from Jokatte areas. Directions have to be issued to DMA and CEO, ZP to release necessary funds required for undertaking the STP work.

9. There is no proper Solid waste collection mechanism in the Baikampady industrial Area. Construction debris (C and D waste) and solid waste including plastic waste are being dumped everywhere across the industrial area including the bank of the back water of Gurupura River. KIADB and Mangaluru City Corporation (MCC) being responsible agencies are required to initiate action to bring in a proper collection mechanism of Municipal solid waste/C and D /plastic and other types of waste and create awareness too in co- ordination with Industrial Associations.

10. There were lot of complaints in Media and by Industries Association that cess pool operators are discharging sewage through tankers and dumping/discharging indirectly in to rivers. Committee suggests that KIADB, MCC, ZP, PRED, Industrial Association and Police shall have to install CCTVCamera at Strategic locations in their respective jurisdiction to prevent any unauthorized/illegal dumping of waste water/sewage/solid waste in to the river.

11. The Committee suggests that the Minor Irrigation department who is in charge of protecting the river boundaries shall initiate steps to conduct a comprehensive survey on river encroachment along with other line departments such as, Revenue, CRZ, MCC and corresponding Town/Grama Panchayats and take appropriate action on the encroachers.

12. Upstream of the Gurupura river a vented dam is built, which is the drinking water source for Maravooru Grama Panchayathand 14 other villages. Since the construction of the dam, the river doesn't get minimum flow and during summer seasons fish kill incidents are happening in the river during summer seasons due to build-up of organic load as a result of inadequate flushing. Zilla Panchayat, PRED, Mangalore Officials will have to submit compliance to conditions imposed during clearance of vented dam.

13. KSPCB to ensure Zero Liquid Discharge in all the industries and establishment of ETP in all small-scale industries irrespective of effluent quantity.

14. KSPCB has listed out few non-complying industries which are habituated to discharge into storm water drains in spite of some of them having the ETP units. Continuous monitoring of such non-complying industries followed by action as per law shall he initiated by KSPCB on priority.

15. KSPCB to take up strengthening of its laboratory at Mangaluru, adequate manpower to be deployed and upgrade the laboratory with advanced equipments."

In letter No. PCB/CEO-2/307-2022/2022-23/323 dated 02-12-2022 the member secretary, KSPCB has addressed the letter to the Managing Director, KUWS & D Board, Bengaluru stating that, the Hon'ble Tribunal has also directed the concerned departments (Mangaluru City Corporation (MCC), Urban Development Department (UDD), Karnataka Urban Water Supply & Drainage Board (KUWS & D B), Karnataka Industrial areas Development Board (KIADB), Zilla Panchayath Mangaluru, Minor Irrigation & KSPCB to prepare the Action Plan in this regard and inform to prepare and submit the Action Plan pertaining KUWS & DB on or before 15-12-2022.

The KUWS & D B is the implementing agency for Water Supply & UGD systems in urban areas. Out of the recommendations of the Joint Committee, Town Panchayath Bajpe Municipal area pertains to KUWS & D B.

As per Mangaluru City Corporation is concerned, KUIDFC is implementing Water Supply and UGD schemes. Hence, for the Mangaluru City Corporation limit, KUIDFC are concerned to submit the Action Plan.

The matter is discussed with the Environmental Officer, KSPCB, Regional office, Mangaluru, the Executive Engineer, MCC, Mangaluru, the Chief Officer, TP, Bajpe and site inspection on 08-12-2022. It is observed that, Town Panchayath Bajpe is unsewered area along the catchment of Gurupura river.

Gurupura river originates in the Western Ghats and flows for about 80Km from Western Ghats. It is a tributary of the Netravati River, which empties into the Arabian Sea, south of Mangaluru. It gets its name from the town Gurupura, situated near Mangaluru. It is also known as Puchamogeru River, Phalguni River or Kulur River. The river flows for a length of about 3.00 Km in Bajpe Town Panchayath limits. Bajpe town is situated at a distance of 18.00 Km from Mangaluru, the District Head Quarters. Bajpe Town Panchayath is upgraded from Bajpe Grama Panchayath by including Malavooru and Kenjar areas on 19-02-2021. The total area of the town is 19.92 Sqkm and has 19 wards. The population of the town as per 2011 census is 18507 (population: - Bajpe – 9701, Malavooru – 3468, Kenjaru – 5338). The Mangaluru International Airport is situated in Bajpe town limits. Bajpe town is not covered by Under Ground Drainage system.

At present, individual domestic soak pits and septic tanks exist. As observed by the Joint Committee, the sewage is being disposed into storm water drains which reaches nearest Nala and eventually, enter into Gurupura/Phalguni river. The quantity of sewage generated in the town at present is estimated to be approximately 1.64 MLD. There is no sucking machine with the Town Panchayath. As per private owners who are collecting the faecal sludge informed that, the frequency of desludging is about twice a week 6000 ltrs. Capacity cess pool.

From the above observations, the Town Panchayath Bajpe needs Faecal Sludge and Septage Management as a short term measure and sewerage network for entire town with Sewage Treatment Plant as long term measure.

Tentative Action Plan

I) Immediate measure

- The ULB has to take immediate action to bring awareness in the public to construct soak pits /septic tanks to prevent letting of sewage into open drains directly.
- Linking of soak pits /septic tanks to open drains if any has to be detected and disconnected immediately by the Local Body.
- Soak pits / effluent from septic tank overflowing directly into open drains have to be blocked immediately by the Local Body.
- Cleaning of drains by the Local Body and repairing the storm water drains to ascertain the smooth flow.
- Instructing the Apartments/Commercial buildings/School/Colleges who are letting untreated sewage to drains to stop and to treat the sewage collected in their premises before letting to drains.

II) Short term measure

1. FAECAL SLUDGE AND SEPTAGE MANAGEMENT (FSSM)

In on-site sanitation system, the faecal sludge and black water is accumulated in septic tank and soak pit, situated within the premises. Periodically, specialized collection vehicles will be used for desludging the septic tanks and transporting the same for treatment at standalone FSTP.

Faecal Sludge generation calculation:

Population as per 2011 census	Total House holds	Town Decadal growth rate	Avg. HH size	Population Base year 2025	Volume of the faecal sludge to be treated (cum)						FSTP cap. Required/ Considered (cum)
					1) Population based				2) Volume based (considering volume of the pit 4-6cum)	3) Based on daily collection* data (Cap. Of vehicle x No.of trips x No. of vehicles)	
					Year 2025		Year 2040				
					For pits	For septic tanks	For pits	For septic tanks			
18507	4358	20.76%	4.25	24101	2.17	2.53	2.88	3.36	14.92	1.70	6.00

Hence, considering above calculation, a 6 cum/day capacity Faecal Sludge Treatment Plant is required for Bajpe town.

Name of the work : Construction of 6.00 cum capacity Faecal Sludge Treatment Plant in Bajpe town		
	Abstract Estimate	
Sl No.	**Description of work**	**Amount (Rs. In lakh)**
1)	Construction of 6.00 cum capacity Faecal Sludge Treatment Plant (FSTP Plant) in Bajpe town incl. GST 18%	210.00
2)	Providing 6000 ltrs. capacity sucking machine / cess pool incl. GST 18%	75.00
3)	Administrative charges (ETP, Contingencies, labour cess & others @25%)	71.25
	Sub total	**356.25**
4)	Land Acquisition charges (about 0.50 Acre 45 m x 45 m)	100.00
	Total	**456.25**

Period of construction/execution of FSTP needs about 1 year from date of entrustment of work to the agency.

The ULB has to identify the land required and has to hand over the same for construction.

2. BY INTERCEPTION AND DIVERSION OF DRAINS (I&D):

This is a system of intercepting and collecting sewage from municipal drains (where sewer network is absent) and to divert it to STP for treatment.

Interception and Diversion:

This is a system of intercepting & collecting sewage from municipal drains (where sewer network is absent) and to divert it to STP for treatment. As an interim arrangement, till sewers are laid in town, strengthening of drainage networks is to be taken up and intercepted into existing/upcoming sewer network, wherever feasible, or brought to I&D point from where, sewage/sullage can be conveyed to STP/FSTP cum STP. The existing open drain carrying sullage can be strengthened after providing suitable I&D structures like coarse screen, grit chamber, fin screen and settling basin etc., before intercepting into river.

Urban drains of various sizes comprising of tertiary, secondary and primary tributaries (main drains) discharge sewage into natural water bodies. During dry weather, almost the entire flow in urban drains consists of,

- Raw sewage from toilets not connected to a sanitary disposal system
- Partially treated effluent from existing septic tanks, and
- Other onsite (septic tank with soak pits) management systems where soak pits are not provided or are blocked.

As an interim arrangement, till sewers are laid or in the periphery outside core area of the town where providing sewerage system is uneconomical, strengthening of drainage networks can be taken up and intercepted in the sewer network wherever feasible, so as to efficiently convey sewage/sullage to STP in the town.

Sullage Diversion (I&D) plan leading to Used Water treatment facility:

All tertiary and secondary drains will be provided with bar screens to trap floating debris, as per the following norms;

- Drain upto 1m width cross section - @ every 1km
- Drain above1m width cross section – as per the survey and assessment
- On primary drain, before outfall into a water body, there should be at least two bar screens within 2km before discharge point into the water body.
- Proper daily cleaning mechanism for drains to avoid overflowing in case of choking.

Repairs and maintenance of drains:

The local body will also need to repair all surface drains to maintain continuity so that the discharge is not dissipated through a breach or overflow. The dry weather discharge flowing in the drains needs to be intercepted by local body at suitable locations so that at least 50% of the current sewage generation in the town is collected and conveyed to the used water treatment facility. This criterion is a mandatory condition for sanctioning Used water facility for ULB.

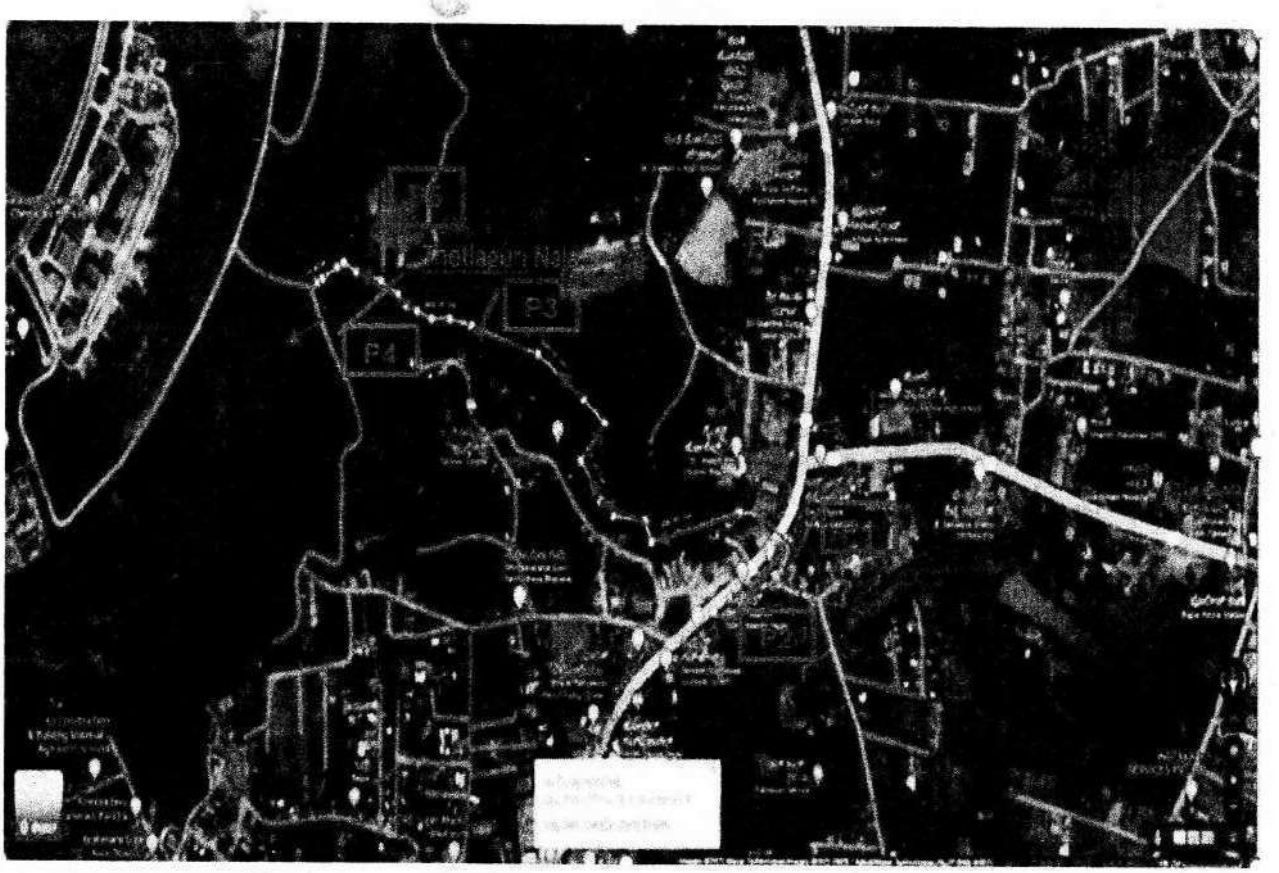
Pumping arrangements are permitted, if absolutely necessary. However, gravity sewers ar preferred. The treated used water to the environmental discharge in compliance with Hon'ble NGT O.A. no. 673/2018.

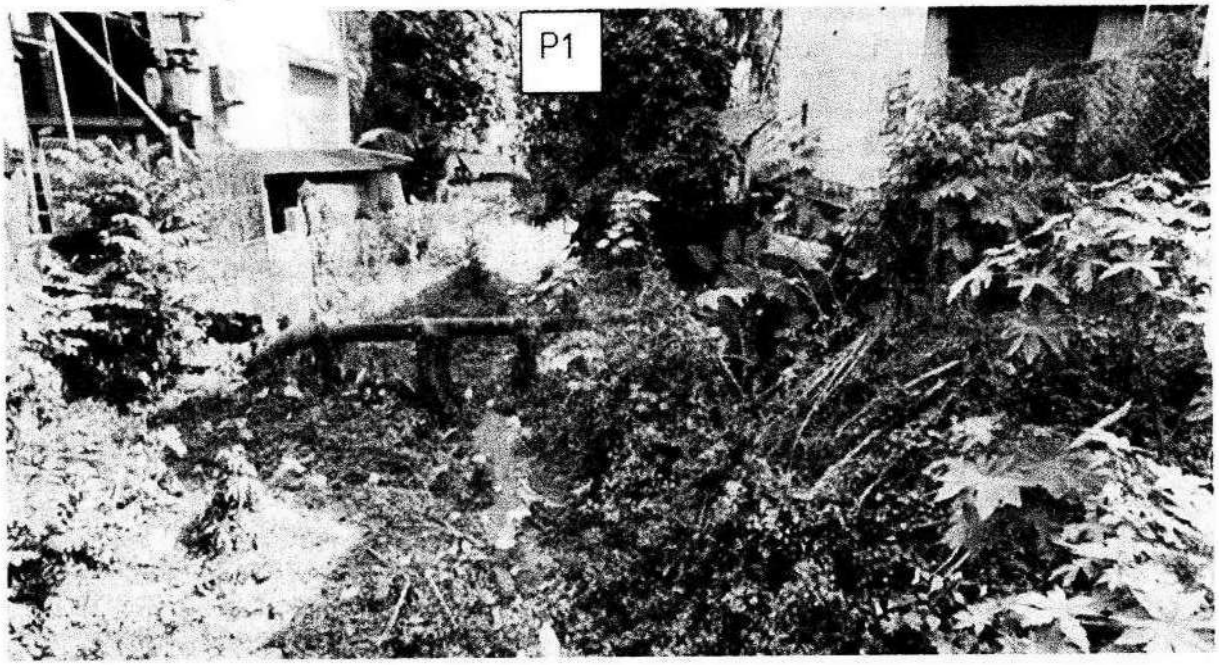
However, it is the responsibility of the Local Body to carry out necessary repairs to the drains and to maintain them in proper condition.

After detailed discussion with Chief officer, Bajpe and site visit on Date:21-12-2022, it is observed that, in several places' sewage either grey or black discharged directly to drains by hotels, restaurants, apartments, marriage hall, lodges, households etc., further it reaches nala and Gurupura river. The places of contamination observed at site on 21-12-2022 are as follows;

Thotlaguri Nala: The entire Bajpe town core area (commercial) grey sewage flows through open drain along the main road is discharge to Thotlaguri nala near Bridge on main road. After 200m flowing as greywater, the flow scattered in forest area for 200m to 400m (near Central ground, Bajpe where households are letting grey sewage directly to nala) then crystal clear water is observed @ 600m and 1km along the nala before it reaches SEZ area. After passing SEZ area water combined with an industrial waste observed near Bridge of Koncharu main road.

After SEZ area, flowing about 3.5Km length it reaches nala at Jokatte junction railway combines with Grey sewage from Devi college hostels, apartments, households at Kenjaru airport entrance on Bajpe main road. Then it reaches Gurupura river after passing through Indian Coast Guard area.

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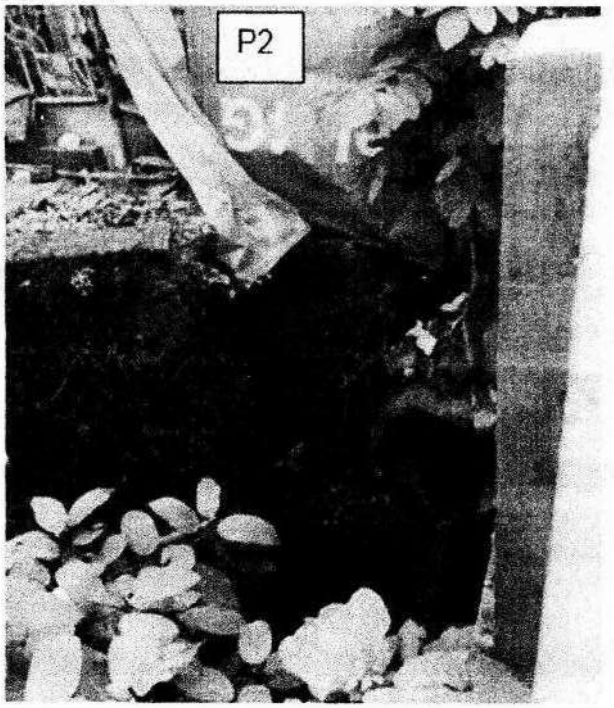
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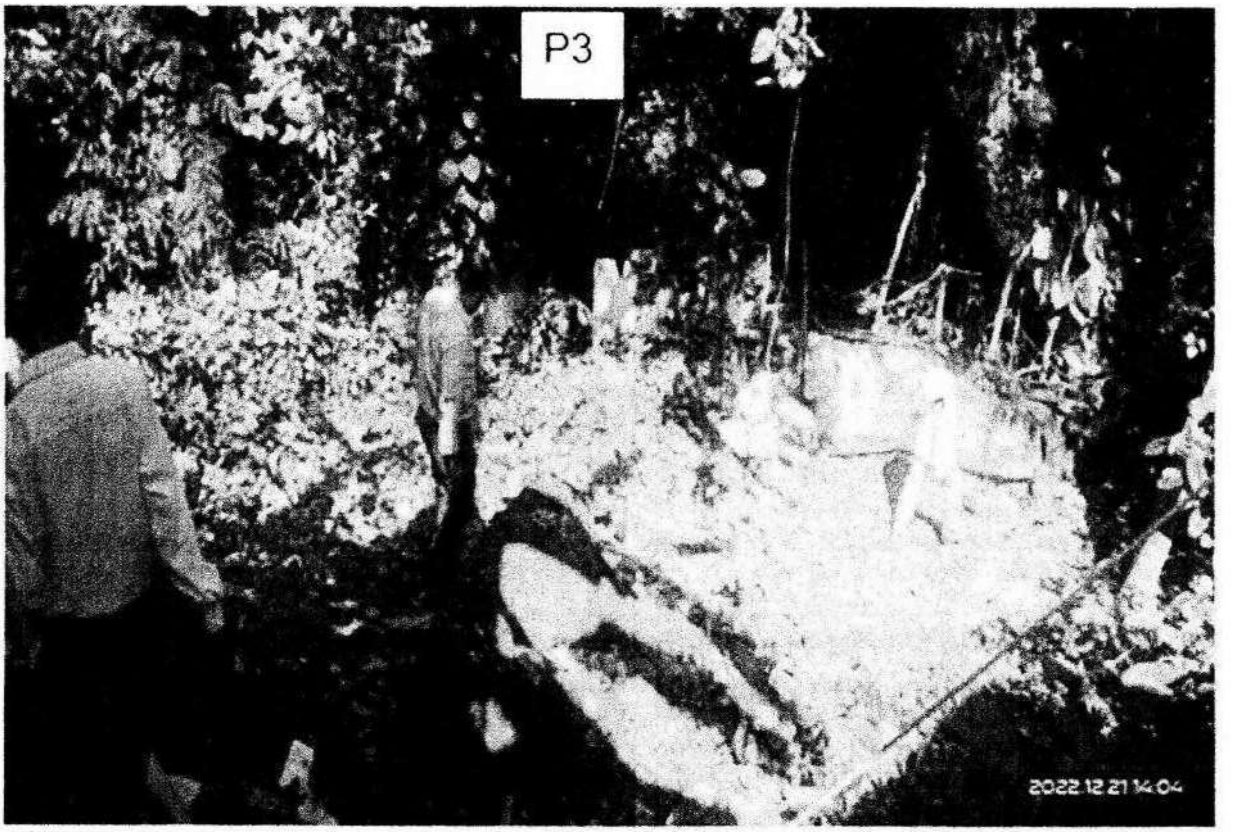
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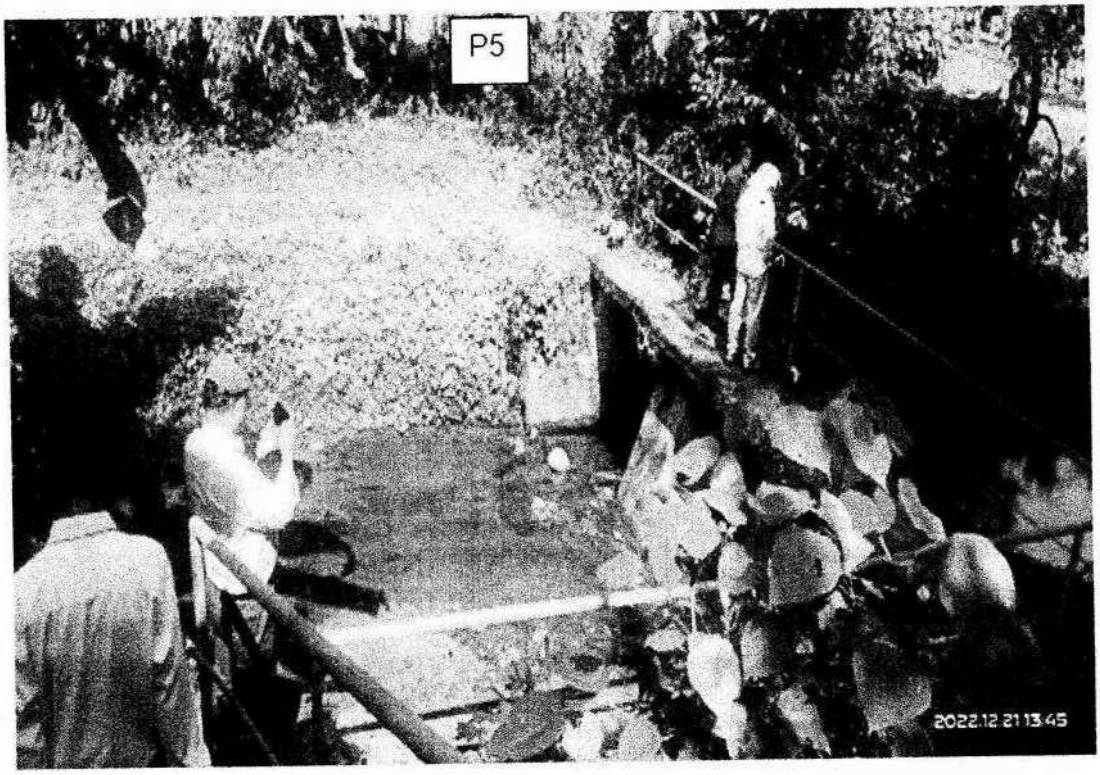
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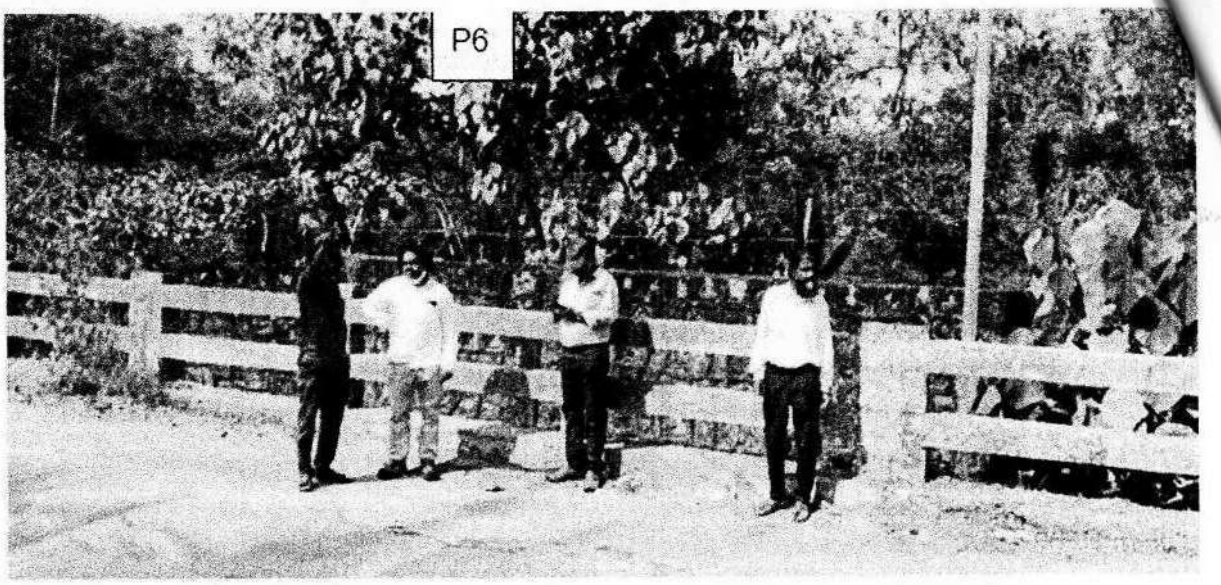
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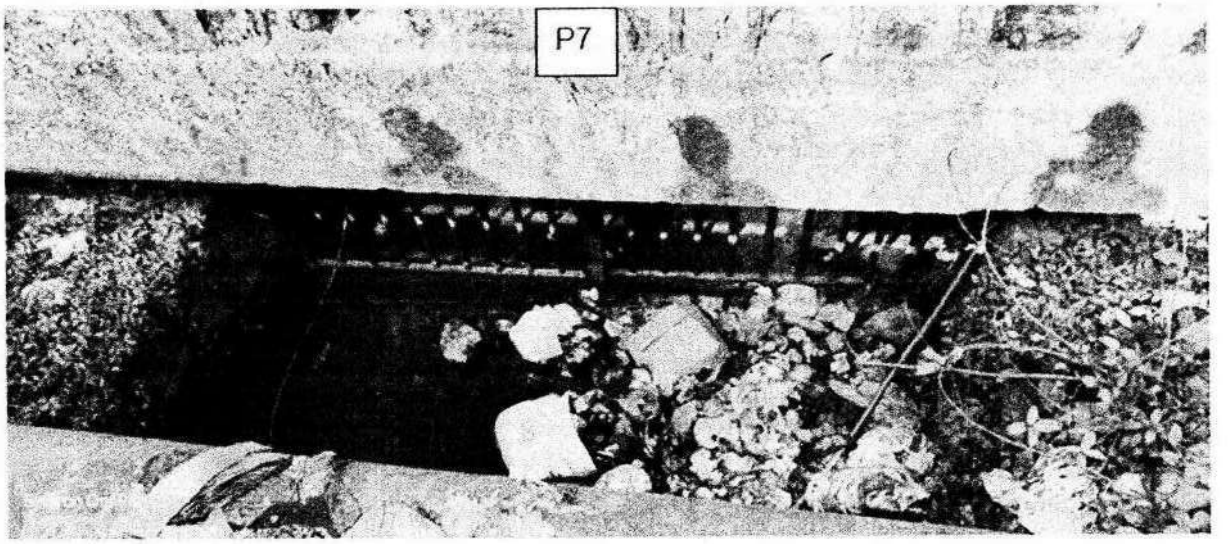
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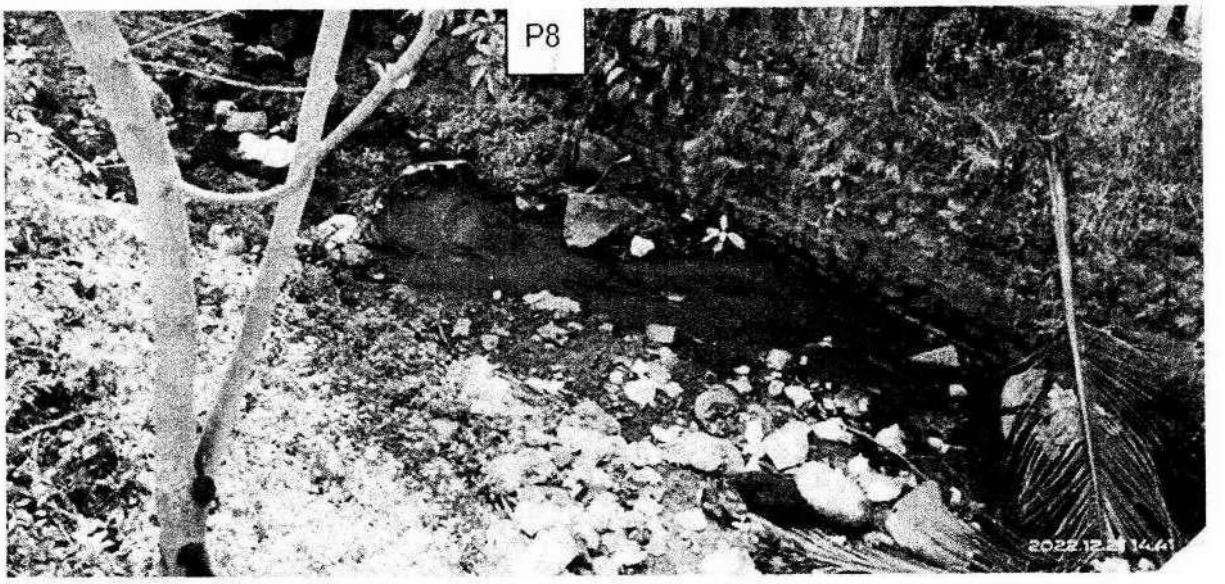
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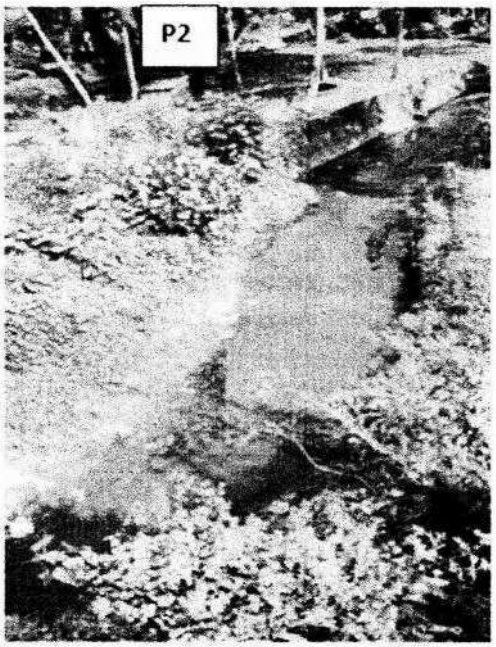
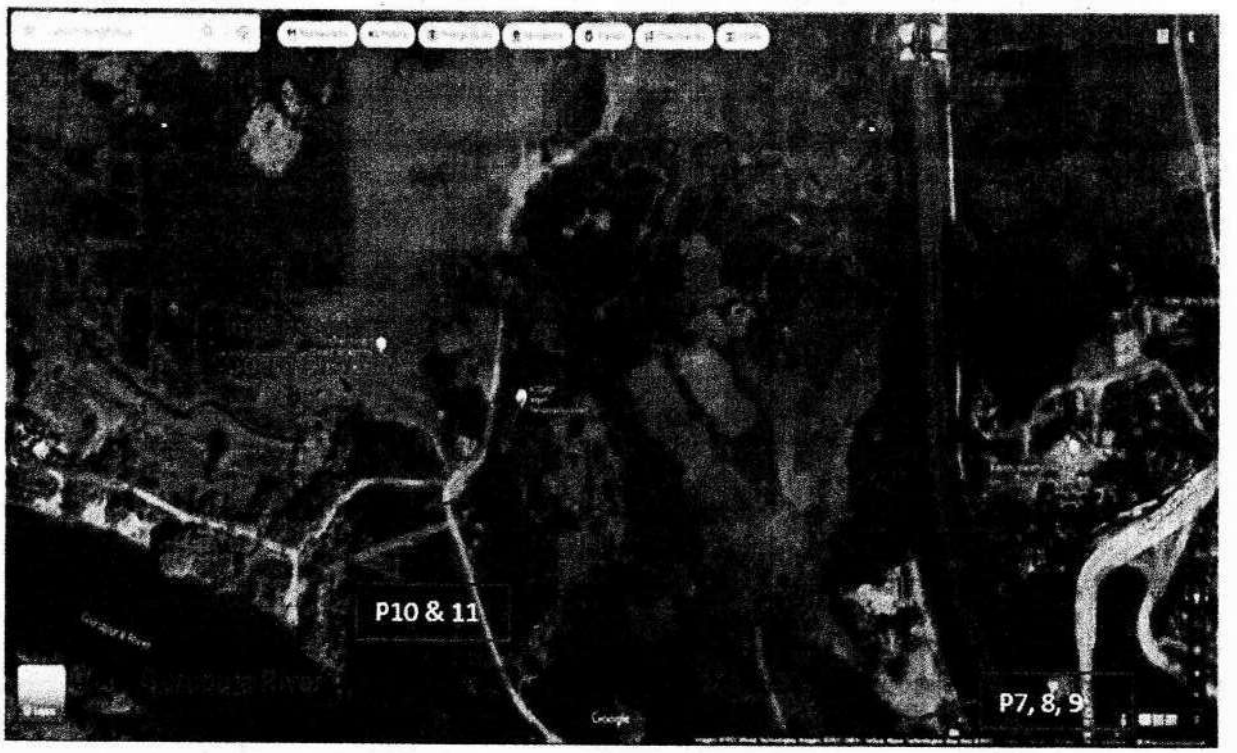
Nala near Rego Bus stop, Karambaru, Malavooru:

This nala covers Kenjaru airport area, part of Malavooru area, but it is observed that there is no any grey or black sewage flowing in this nala except solid waste. It reaches nala at Jokatte junction railway combines with grey sewage from Devi college hostels, apartments, households at Kenjaru airport entrance on Bajpe main road. Then it reaches Gurupura river after passing through Indian Coast Guard area.



Bajpe Main road near Airport road and Sri Devi college area Nala:

The nala starts from Bajpe main road near airport road covered by hotels, restaurants, apartments, Sridevi college and Hostel area letting sewage directly into nala observed black sewage. It reaches nala at Thokur railway bridge then it reaches Gurupura river after passing through Indian Coast Guard area.

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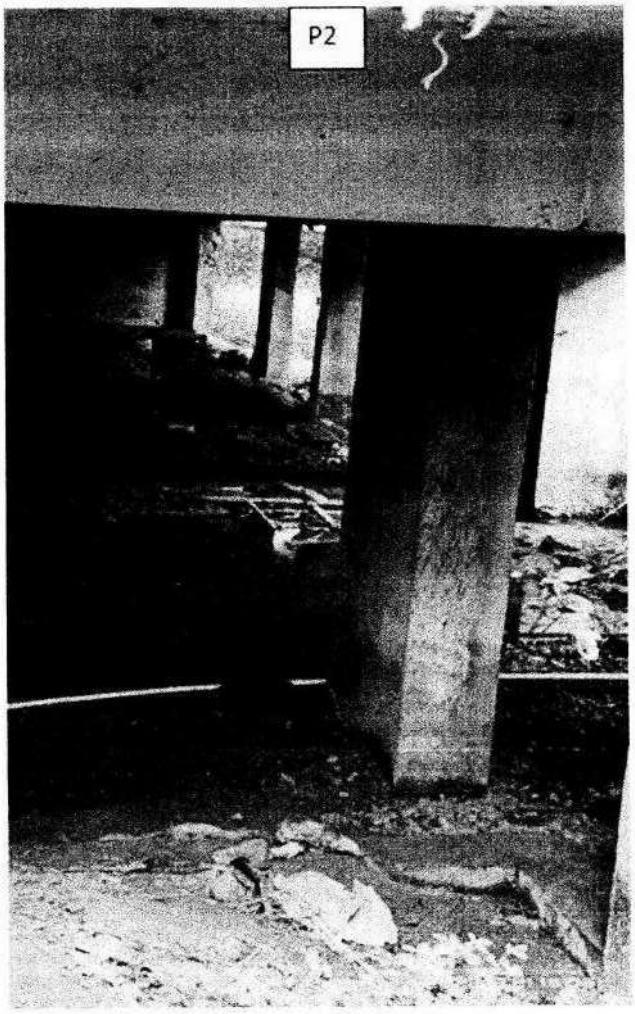
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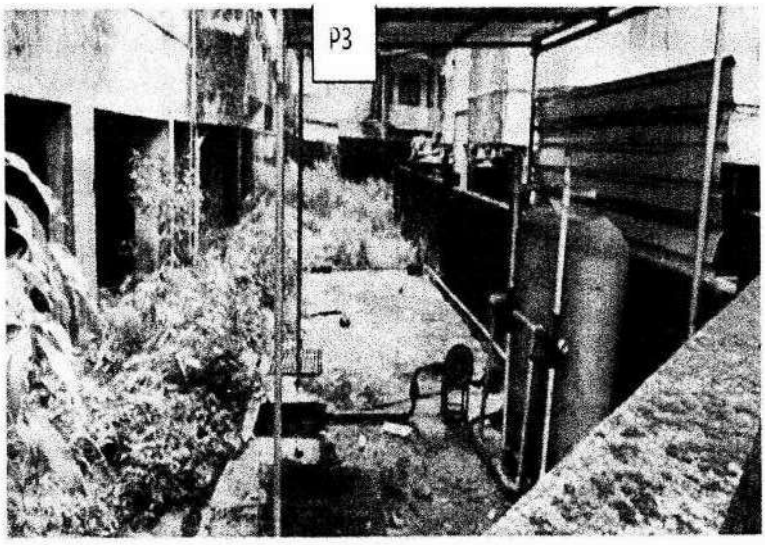
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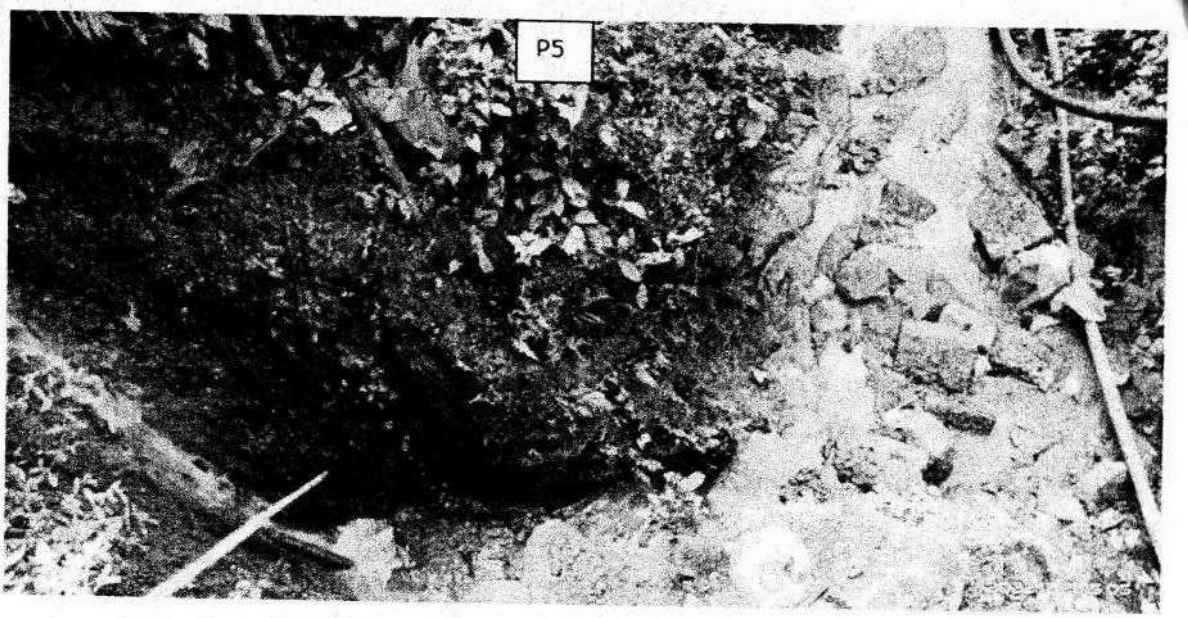
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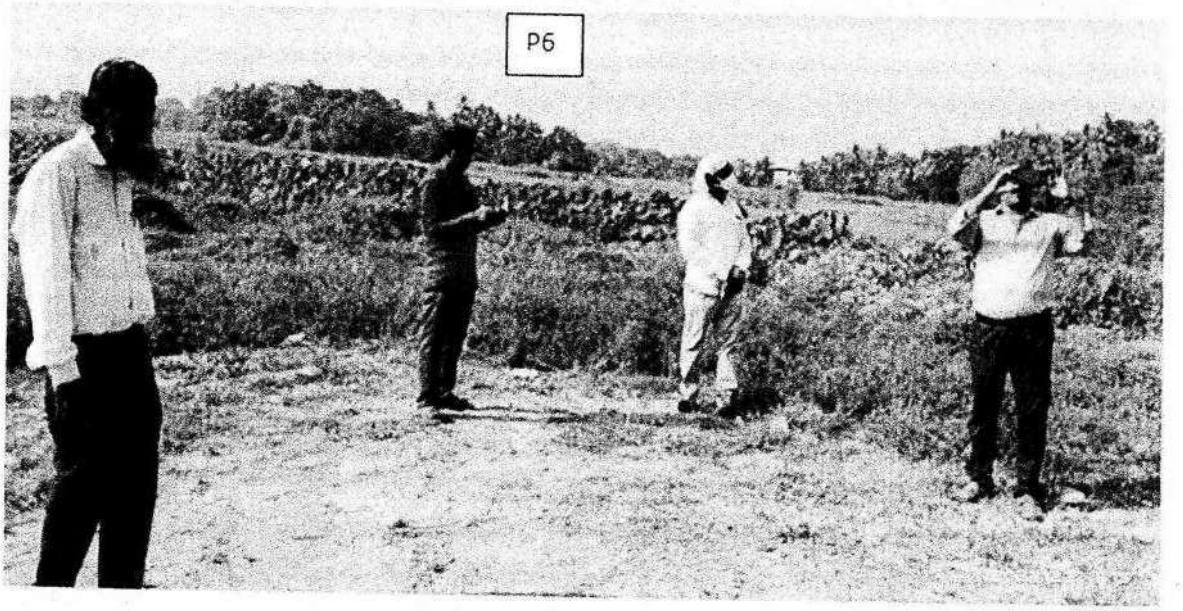
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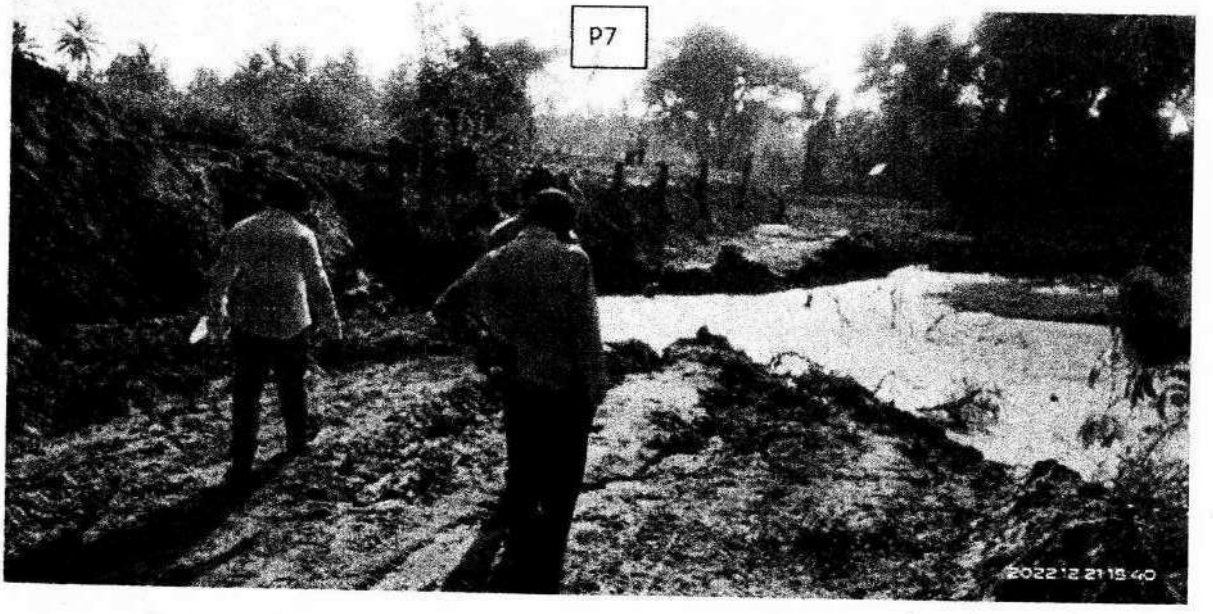
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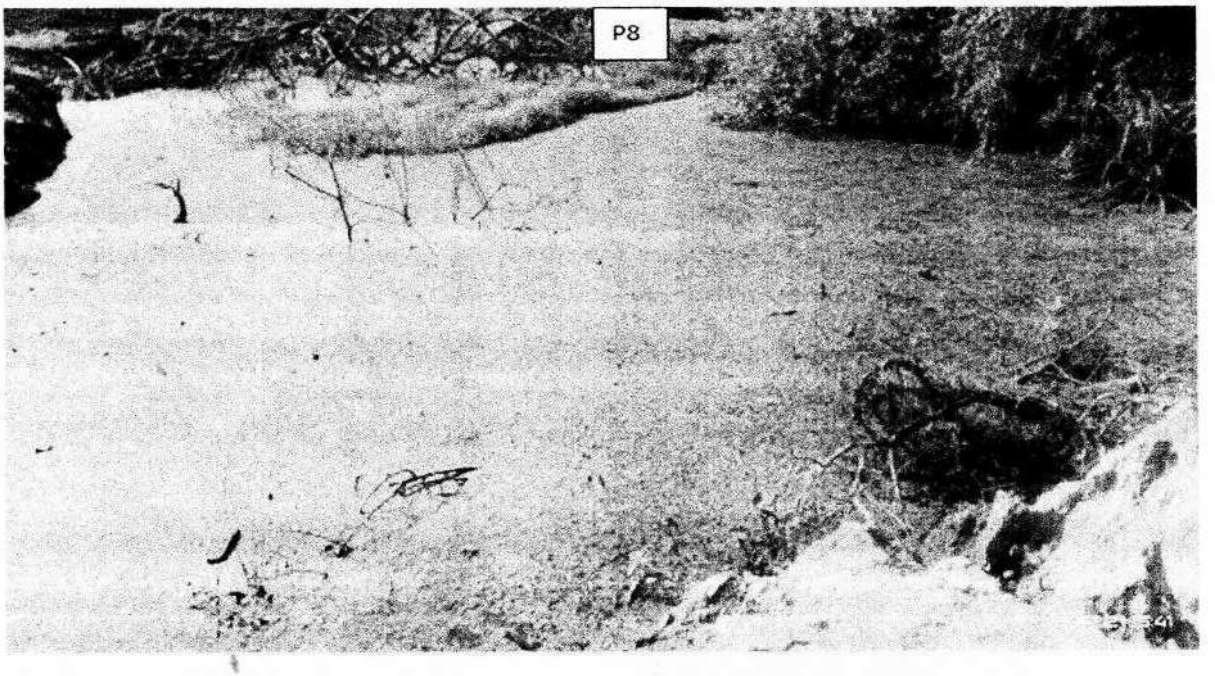
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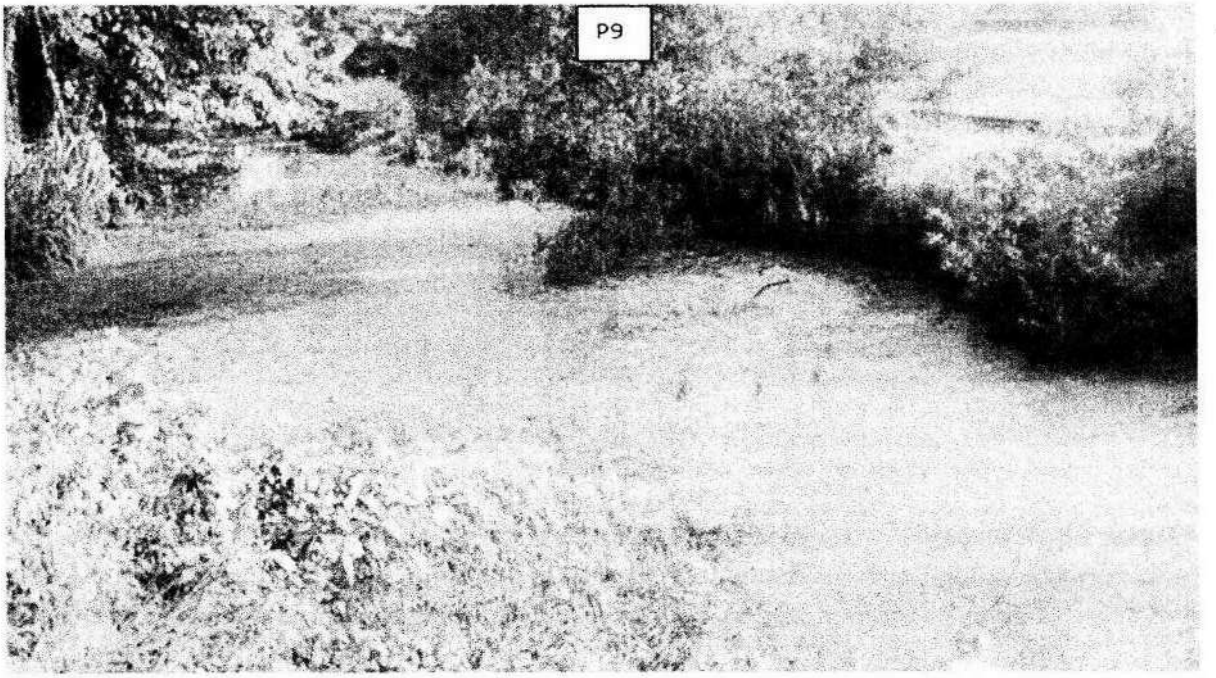
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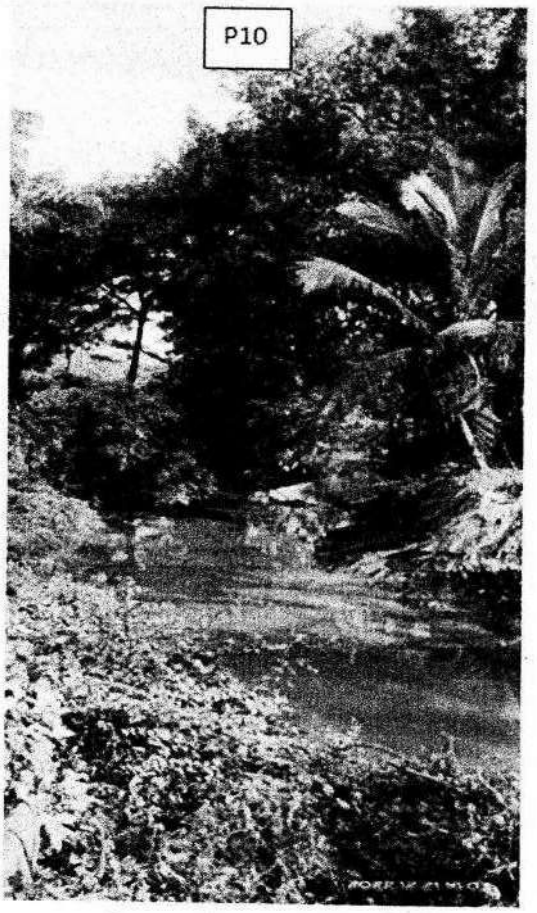
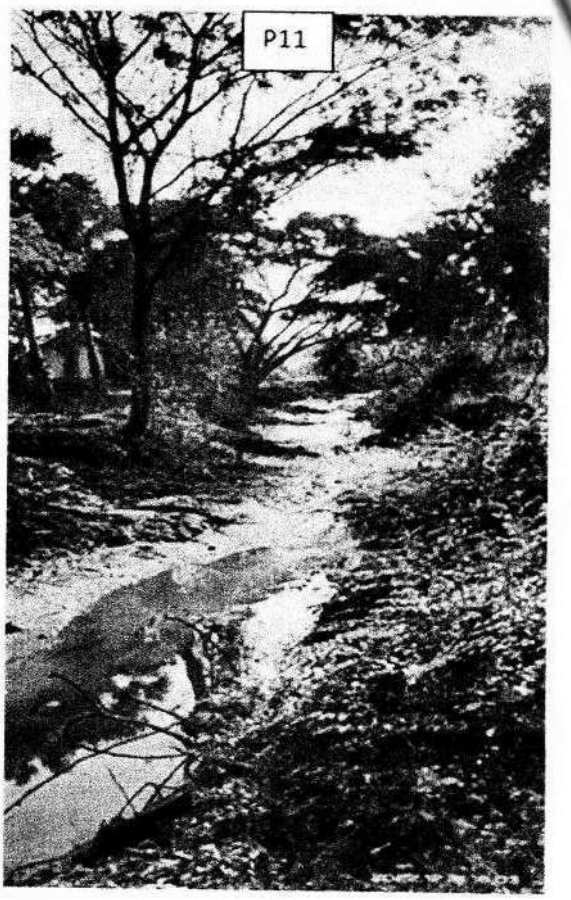
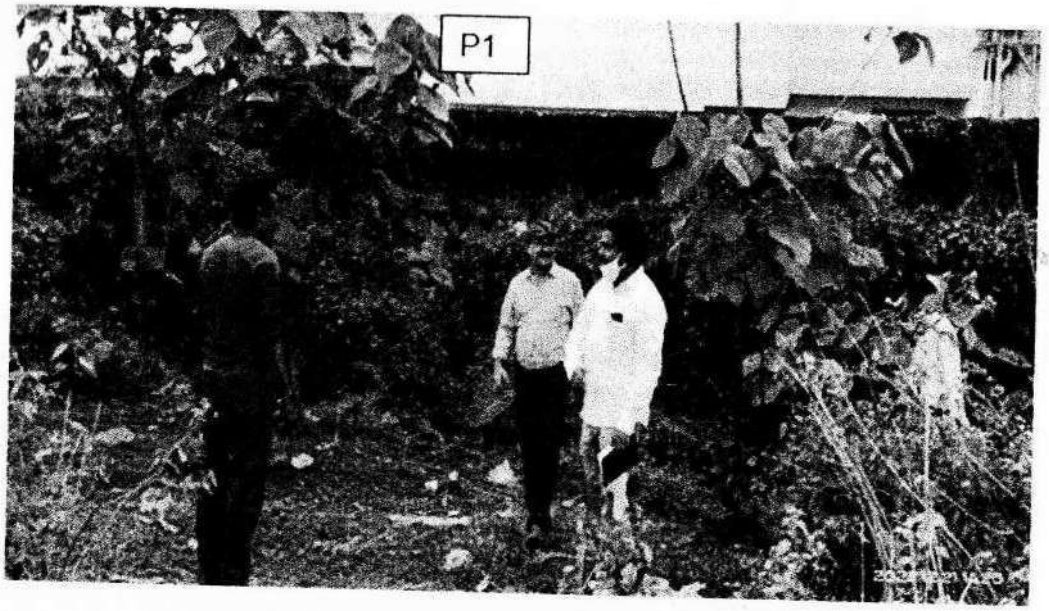




Bajpe More super market area drains: The municipal drains which collects the sewage from More super market area towards Kenjaru observed black water. The publics of these area complaint about letting of sewage from apartments during late night leads to mosquito breeding and pungent smell. The flow of sewage observed along the alignment of municipal drains, in the residential area flow obstructed due to accumulation of silt and in the main road sewage is stagnant.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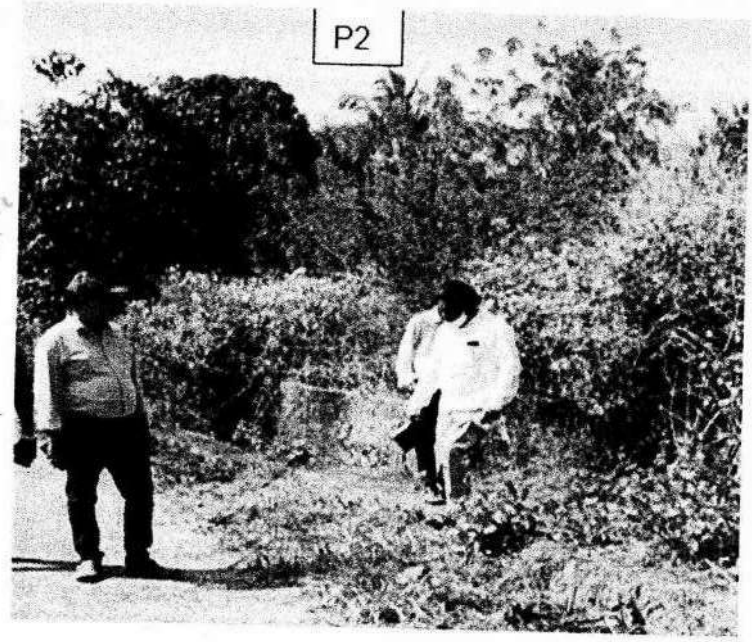
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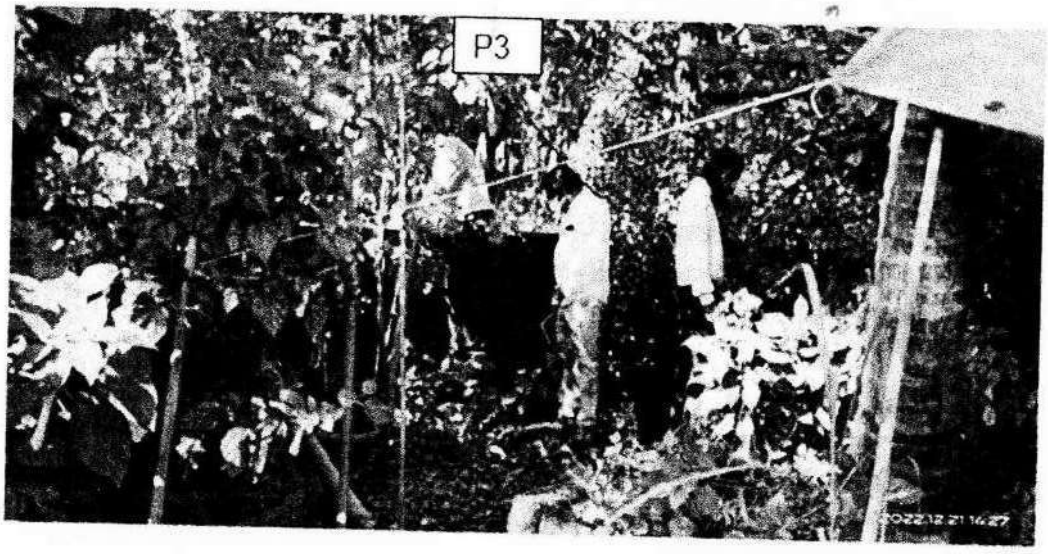
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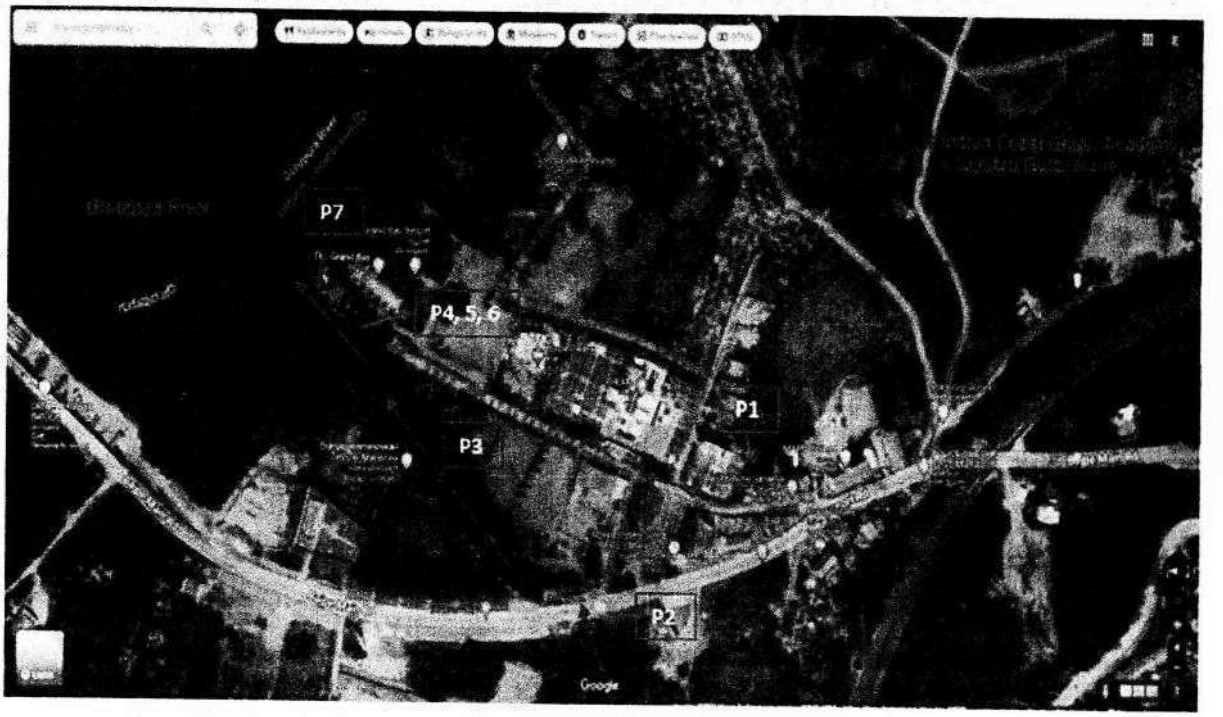
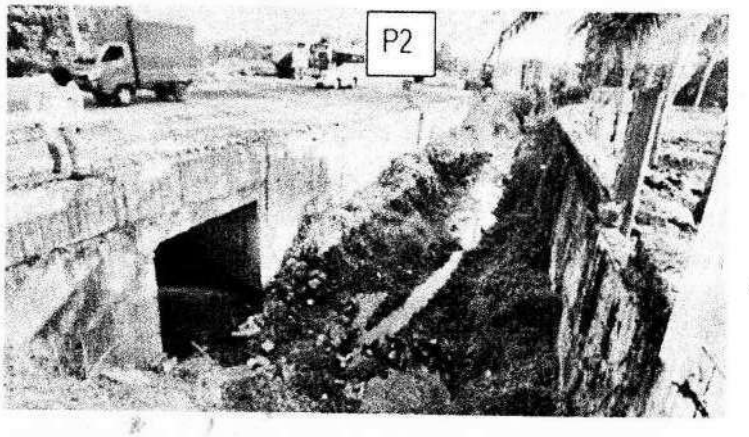
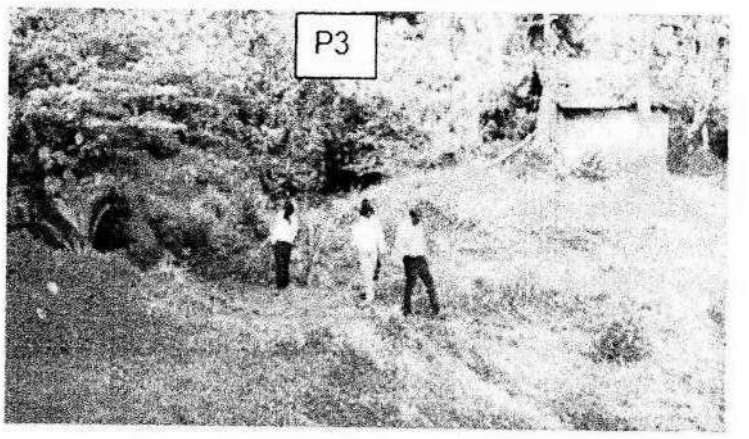
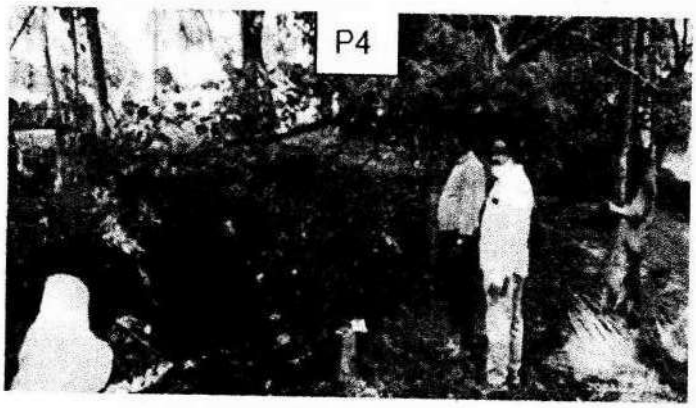
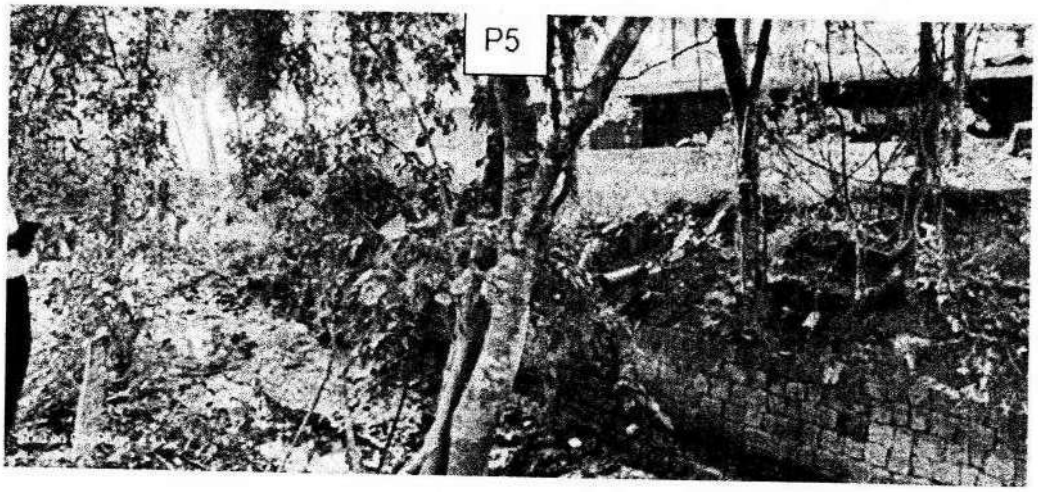
Malavooru area Nala: The municipal drains originates from Maravooru lake near Hot Grandbay joins with nala at entrance near to Maravooru Bridge-Bajpe main road. The flow o municipal drains about 250m obstructed by local people by objection to construction of drains or by filling the drains. The flow of sewage observed along the nala, the flow is obstructed by filling the earth for crossing the nala and letting the sewage directly to nala from marriage hall turned the sewage to black.

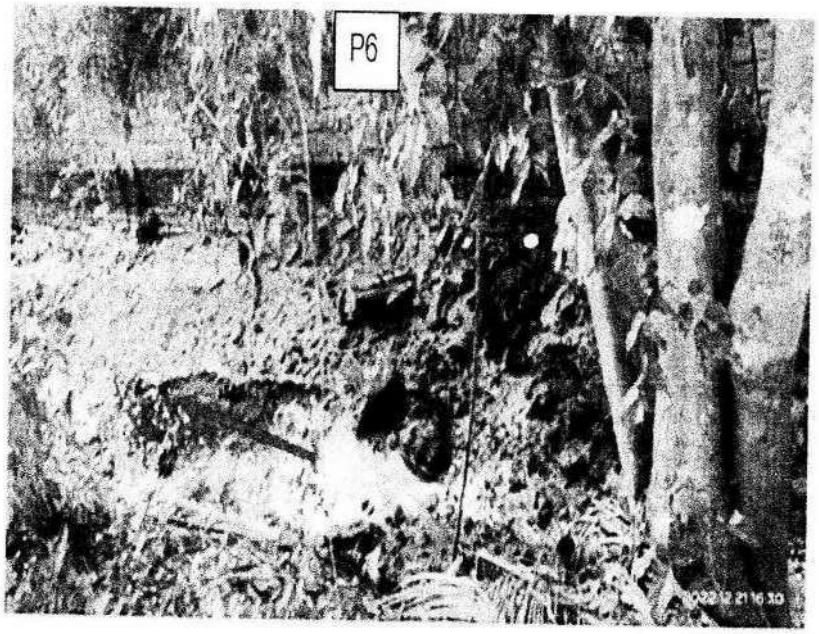












From all the above observations following measure to be taken up by ULB as an interim arrangement, till sewers are laid in town,

1) **Thotlaguri Nala:** Construction of I&D works with DI 300mm dia 600m gravity sewer line, collection chamber with PTU, 0.5MLD capacity MBBR type STP by tapping nala.

2) **Nala near Rego Bus stop, Karambaru, Malavooru:** On primary drain, before outfall in a water body, there should be at least two bar screens within 2km before discharge point into the water body. Proper daily cleaning mechanism for drains to avoid overflowing in case of choking.

3) **Bajpe Main road near airport road and Sri Devi college area Nala:** Construction of I&D works with collection chamber and 0.5MLD MBBR type STP by tapping from nala.

4) **Bajpe More super market area drains:** Desilting municipal drains about 100m, Construction of I&D works with collection chamber and 0.5MLD MBBR type STP by tapping from municipal drains.

5) **Malavooru area Nala:** Desilting and construction of drains about 200m, Construction of I&D works with collection chamber and 0.25MLD MBBR type STP by tapping from nala.

Project Cost:

NAME OF WORK: PROVIDING INTERCEPTION & DIVERSION (I&D) OF MUNICIPAL DRAINS/NALA CARRYING SULLAGE AS A SHORT TERM MEASURE BAJPE TOWN .		
LINE ESTIMATE		
Sl. No.	**Particulars**	**Amount (Rs in lakhs.)**
1.	Thotlaguri Nala: Construction of I&D works with DI 300mm dia 600m gravity sewer line with RCC machine hole, collection chamber with PTU, DG room and 0.50 MLD capacity MBBR type STP.	200.00
2.	Nala near Rego Bus stop, Karambaru, Malavooru: Two bar screens within 2km before discharge point into the water body with daily cleaning mechanism.	5.00
3.	Bajpe Mainroad near airport road and SriDevi college area Nala: Construction of I&D works with collection chamber/wetwell-cum-pump house, sewage pumping machineries and 0.50 MLD MBBR type STP.	150.00
4.	Bajpe More super market area drains: Desilting of municipal drains about 100m, Construction of I&D works with collection chamber/wetwell-cum-pumphouse and 0.50 MLD MBBR type STP	150.00
5.	Malavooru area Nala: Desilting and construction of drains about 200m, Construction of I&D works with collection chamber and 0.25 MLD MBBR type STP	200.00
6.	Fencing, Staff quarters/ Laboratary Room and Service Road/ Approach Road to STP.	10.00
7.	11kv express feeder from muss in Industrial area WW & STP.	50.00
8.	Providing Online Continuous Effluent Monitoring System as per KSPCB norms	15.00
9.	Providing O&M to I & D and Online Continuous Effluent Monitoring System for 5 Years O&M.	100.00
	Total	**880.00**

10.	Add GST18%	
		158.40
	Sub Total	**1038.40**
11.	Administrative charges (ETP, Contingencies, labour cess, 3rd party inspection charges & others @25%)	259.60
12.	Provision towards acquisition of land for Wet Well & STP site (20m x 20m size).	150.00
13.	Deposit towards PWD, MESCOM, KPTCL for permission	15.00
14.	Survey, Designs & Preparation of DPR	10.00
15.	Rounding off	0.00
	Total Amount:	1473.00
	In Lakh	**1473.00**

The ULB has yet to identify the land required for proposed STPs and has to hand over the same for construction. The Local Body has been requested to deposit Rs. 10.00 lakhs towards survey and preparation of DPR for UGD. The detailed estimate or DPR can be prepared after conducting survey only.

The approximate amount required for short term measures as detailed above will be as under ;

1) For providing FSSM system - Rs. 456.25 lakh
2) For I&D works - Rs. 1473.00 lakh
Total - **Rs. 1929.25 lakh**

The amounts indicated is based on the line estimates. However, the Detailed Project Report will be prepared after conducting detailed survey.

III) Long term measure

Present sewage generation

Present population of the town (apprx) – 22775
Source of water supply – Borewells/ open wells and Maravoor vented dam under Jal Jeevan Mission.
Present rate of water supply – 90 LPCD
Sewage generation – 22775 x 90LPCD x 80% =1.64 MLD

By sewer network and STP (under ground drainage system):

Population projection and sewage generation;

Population of year			Sewage generation (in MLD)		
2025	2040	2055	2025	2040	2055
24101	31983	42442	2.74	3.60	4.80

Name of the work : Providing UGD system to Bajpe town		
Abstract Estimate		
Sl No.	**Description of work**	**Amount (Rs. In lakh)**
1)	Providing sewer network with sewer pipelines and machine holes @ 80.00 lakh/km – length 90 km. (with RCC machine holes) incl. GST 18%	7200.00
2)	Wetwells, rising mains, outfall sewer lines and pumping machineries and all allied accessories incl. GST @18%	500.00
3)	Sewage Treatment Plant – 2.00 MLD incl. GST @18%	400.00
4)	House Service Connections – 6900 Nos. projected for year 2040 @ Rs. 10,000.00/No. incl. GST @18%	690.00
	Sub Total (A)	**8790.00**
5)	Administrative charges (ETP, Contingencies, labour cess & others @25%)	2198.00
6)	Land Acquisition charges (3.00 Acre) for outfall sewer line, wetwells & STP	625.00
	Sub Total (B)	**2823.00**
	(A+B) Total	**11613.00**

Period of execution is 2 years after entrusting the work to tendered agency. The ULB has to identify the land required and has to hand over the same for construction.

For preparation of Detailed Project Report, it is necessary to conduct detailed topographical survey of the town for which, approximately Rs. 10.00 lakh is required which is to be deposited by Town Panchayath, Bajpe. However, request for UGD scheme to Bajpe is also to be given by the Town Panchayath.

This is a preliminary report. After deposition of the survey amount, the detailed topographical survey will be conducted and the DPR for providing UGD scheme to Bajpe will be submitted.

Executive Engineer
KUWS & D Board Division
Mangaluru

ಬಜಪೆ ಪಟ್ಟಣ ಪಂಚಾಯತ್

ಬಜ್ಪೆ ಅಂಚೆ –574142 ಮಂಗಳೂರು ತಾಲೂಕು,ದ.ಕ.ಜಿಲ್ಲೆ.

Phone No: 0824-2252418 Email:cobajpetp@gmail.com

ನಂ: ಬ.ಪ.ಪಂ.ಸಿ.ಆರ್.ನಂ:272/2022-23 10-01-2023

ರಿಗೆ.

ಮಾನ್ಯ ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿ.
ಪರಿಸರ ಭವನ 10ಬಿ.
ಬೈಕಂಪಾಡಿ ಕೈಗಾರಿಕಾ ಅಧಿಕಾರಿ.
ಮಂಗಳೂರು–575011.

11/1/23
DEO-2)
PC Hanumanthappa
DEO-3

ಮಾನ್ಯರೇ,

ವಿಷಯ : ಕಾರಣ ಕೇಳಿ ನೋಟೀಸಿಗೆ ಉತ್ತರ.

ಉಲ್ಲೇಖ : ತಮ್ಮ ಕಛೇರಿ ನೋಟೀಸು ಪತ್ರ ಸಂಖ್ಯೆ: KPSCB/Ro(MNG)STP/LB/2022-23 1578 ದಿನಾಂಕ:31-12-2022.

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ಈ ಮೇಲಿನ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಬಜಪೆ ಪಟ್ಟಣ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಎಸ್‌ಟಿಪಿ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ ಹಾಗೂ ತ್ಯಾಜ್ಯ ನೀರಿನ ಸಂಸ್ಕರಣಾ ಘಟಕ ಇರುವುದಿಲ್ಲ. ಸ್ವಚ್ಛ ಭಾರತ್ ಮಿಷನ್ 2.0 ರಡಿಯಲ್ಲಿ ಬಜಪೆ ಪಟ್ಟಣ ಪಂಚಾಯತಿಗೆ ಎಫ್‌ಎಸ್‌ಎಸ್‌ಎಮ್ ಘಟಕ ಹಾಗೂ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ ಕಲ್ಪಿಸುವ ಸಲುವಾಗಿ ಕರ್ನಾಟಕ ನೀರು ಸರಬರಾಜು ಮತ್ತು ಒಳಚರಂಡಿ ಮಂಡಳಿಯವರು 1 ಎಕ್ರೆ ಸ್ಥಳವನ್ನು ಹಾಗೂ ಸರ್ವೆ ಕಾರ್ಯವನ್ನು ಹಮ್ಮಿಕೊಳ್ಳಲು ರೂ.10 ಲಕ್ಷವನ್ನು ನೀಡುವಂತೆ ಕೋರಿರುತ್ತಾರೆ. ಈ ಬಗ್ಗೆ ಆಡಳಿತಾಧಿಕಾರಿಯವರ ನಿರ್ಣಯದಂತೆ ಕ್ರಮಕೈಗೊಳ್ಳಲಾಗುವುದು. ಬಜಪೆ ಪಟ್ಟಣ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಸರ್ಕಾರದ ನಿವೇಶನ ಇಲ್ಲದಿರುವುದರಿಂದ ಪಾಸಗಿ ಸ್ಥಳವನ್ನು ಗುರುತಿಸುತ್ತಿದ್ದು, ಭೂಸ್ವಾಧೀನ ಪಡಿಸಿಕೊಂಡ ಕೂಡಲೇ ಕಾಮಗಾರಿಯ ಪ್ರಕ್ರಿಯೆಯನ್ನು ಪ್ರಾರಂಭಿಸಲಾಗುವುದು. ವಿಳಂಬವಾದ ಬಗ್ಗೆ ಯಾವುದೇ ಶಿಸ್ತು ಕ್ರಮ ಕೈಗೊಳ್ಳದಂತೆ ತಮ್ಮಲ್ಲಿ ನಿವೇದಿಸಿಕೊಳ್ಳಲಾಗಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,

ಮುಖ್ಯಾಧಿಕಾರಿ 10/01/2023
ಬಜಪೆ ಪಟ್ಟಣ ಪಂಚಾಯತ್ ಬಜಪೆ
ಮಂಗಳೂರು ತಾಲೂಕು, ದ.ಕ.

ಕರ್ನಾಟಕ ಸರ್ಕಾರ
ಗ್ರಾಮ ಪಂಚಾಯತ್ ಜೋಕಟ್ಟೆ
ಮಂಗಳೂರು ತಾಲೂಕು. ದ.ಕ.ಜಿಲ್ಲೆ
jokatte.mng.dk@gmail.com Ph:0824-2292653

ANNEXURE-6

ಜೋ.ಗ್ರಾ.ಪಂ:47/2022-23 ದಿನಾಂಕ: 04/11/2022

ರಿಗೆ,

ರಿಜನಲ್ ಆಫೀಸರ್
ಕೆ.ಎಸ್.ಪಿ.ಸಿ.ಬಿ
ಮಂಗಳೂರು.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಜೋಕಟ್ಟೆ ಗ್ರಾಮ ಪಂಚಾಯತ್ ನ ತ್ಯಾಜ್ಯ ನಿರ್ವಹಣೆ ಬಗ್ಗೆ

ಉಲ್ಲೇಖ:1)PCB/EO(MNG)/SCN/2022-23/1137 Date 19/10/2022

2) ಜೋ.ಗ್ರಾ.ಪಂ.15/2022–23 ದಿನಾಂಕ 15/06/2022

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ಈ ಮೇಲಿನ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಜೋಕಟ್ಟೆ ಗ್ರಾಮ ಪಂಚಾಯತ್ ಕಛೇರಿಯು ಮೇಲಿನ ಉಲ್ಲೇಖ(1)ರಂತೆ ಕಾರಣ ಕೇಳುವ ನೋಟೀಸನ್ನು ದಿನಾಂಕ 28/10/2022ರಂದು ಸ್ವೀಕರಿಸಲಾಗಿದೆ. ಸದರಿ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಮಂಗಳೂರು ತಾಲೂಕಿನ ಜೋಕಟ್ಟೆ ಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಘನ ತ್ಯಾಜ್ಯ ನಿರ್ವಹಣೆಗೆ ಸಂಬಂಧಿಸಿದ ಯೋಜನಾ ವರದಿ ತಯಾರಿಸಿದ್ದು, ಸ್ವಚ್ಛ ಸಂಕೀರ್ಣ ಘಟಕ ನಿರ್ಮಾಣಗೊಂಡಿರುತ್ತದೆ. ಹಸಿ ಕಸ ಹಾಗೂ ಒಣ ಕಸವನ್ನು ಪ್ರತ್ಯೇಕವಾಗಿ ವಿಲೇ ಮಾಡಲು ಈಗಾಗಲೇ ಸಾಹಸ್ ಸಂಸ್ಥೆಯೊಂದಿಗೆ ಮನೆ ಮನೆ ಭೇಟಿ ಮಾಡಿ ಮಾಹಿತಿ ಸಂವಹನ ಕಾರ್ಯಕ್ರಮವನ್ನು ನಡೆಸಿ ಹಸಿ ಕಸ ಹಾಗೂ ಒಣಕಸವನ್ನು ಸಂಗ್ರಹಿಸಲಾಗುತ್ತಿದೆ. ಹಾಗೂ ಹಸಿ ಕಸದಿಂದ ಗೊಬ್ಬರವನ್ನು ಸ್ವಚ್ಛ ಸಂಕೀರ್ಣ ಘಟಕದಲ್ಲಿ ಮಾಡಲಾಗುತ್ತಿದೆ.

ಜೋಕಟ್ಟೆ ಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಪ್ರತಿ ಮನೆಗಳು ಶೌಚಾಲಯವನ್ನು ಹೊಂದಿದ್ದು, ಪ್ರತಿ ಶೌಚಾಲಯಕ್ಕೂ ಪ್ರತ್ಯೇಕ ಶೌಚಾಲಯ ಗುಂಡಿ ಹೊಂದಿರುತ್ತದೆ. ಪ್ರತಿ ಮನೆಗಳು ಶೌಚಾಲಯದ ತ್ಯಾಜ್ಯವನ್ನು ಶೌಚಾಲಯ ಗುಂಡಿಗಳ ಮೂಲಕ ವಿಲೇ ಮಾಡಲಾಗುತ್ತಿದೆ. ಸದರಿ ಶೌಚಾಲಯ ಗುಂಡಿ ತುಂಬಿದಾಗ ಮಹಾನಗರ ಪಾಲಿಕೆಯಿಂದ ಲೈಸನ್ಸ್ ಪಡೆದಿರುವ ಸಕ್ಕಿಂಗ್ ಯಂತ್ರ ವಾಹನದ ಮೂಲಕ ವಿಲೇ ಮಾಡುತ್ತಿದ್ದಾರೆ. ಮುಂದುವರೆದು ರಾಜ್ಯ ಸರ್ಕಾರದ ಇತ್ತೀಚಿನ ಸೂಚನೆಯಂತೆ ಅವಳಿ ಗುಂಡಿ ಶೌಚಾಲಯ ಬಗ್ಗೆ ಮಹಿತಿ ಸಂವಹನ ಮೂಲಕ ಜಾಗೃತಿ ಮೂಡಿಸಲಾಗುತ್ತಿದೆ.

ದ್ರವ ತ್ಯಾಜ್ಯ ನಿರ್ವಹಣೆ ಸಂಬಂಧಿಸಿದಂತೆ ಈಗಾಗಲೇ ವೈಯಕ್ತಿಕ ಇಂಗುಗುಂಡಿಯನ್ನು ಮಹಾತ್ಮಗಾಂಧಿ ರಾಷ್ಟ್ರೀಯ ಗ್ರಾಮೀಣ ಉದ್ಯೋಗ ಖಾತರಿ ಯೋಜನೆ ಮೂಲಕ ಅನುಷ್ಟಾನಗೊಳಿಸಲಾಗುತ್ತಿದ್ದು, ಸಾರ್ವಜನಿಕ ದ್ರವ ತ್ಯಾಜ್ಯ ನಿರ್ವಹಣೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಸ್ವಚ್ಛ ಭಾರತ್ ಮಿಷನ್ (ಗ್ರಾಮೀಣ)– ಹಂತ 2 ರಡಿ ದ್ರವ ತ್ಯಾಜ್ಯ ನಿರ್ವಹಣೆಯ ವಿಸ್ಕೃತ ಯೋಜನಾ ವರದಿ ತಯಾರಿಸಿದ್ದು ಅನುಮೋದನೆಯಾಗಿರುತ್ತದೆ. ಸದರಿ ವಿಸ್ಕೃತ ಯೋಜನಾ ವರದಿಯನ್ವಯ 51.3014 ಲಕ್ಷ ಅಂದಾಜು ಮೊತ್ತದ ಕಾಮಗಾರಿ ಟೆಂಡರ್ ಹಂತದಲ್ಲಿರುತ್ತದೆ. ಆದ್ದರಿಂದ ಜೋಕಟ್ಟೆ ಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯ ಮನೆ ಹಾಗೂ ಕಟ್ಟಡಗಳ ಘನ ಮತ್ತು ದ್ರವ ತ್ಯಾಜ್ಯ ನಿರ್ವಹಣೆಯನ್ನು ಗ್ರಾಮ ಪಂಚಾಯತ್ ಹಂತದಲ್ಲಿ ನಿರ್ವಹಿಸಲಾಗುತ್ತಿದೆ ಹಾಗೂ ಈ ಬಗ್ಗೆ ಉಲ್ಲೇಖ (2)ರಂತೆ ತಮ್ಮ ಕಛೇರಿಯ ಇ ಮೇಲ್ ಮೂಲಕ ಪತ್ರವನ್ನು ಕಳುಹಿಸಲಾಗಿದೆ ಎಂದು ತಮ್ಮ ಅವಗಾಹನೆಗೆ ಸಲ್ಲಿಸಿದೆ.

ವಂದನೆಗಳೊಂದಿಗೆ,

ತಮ್ಮ ನಂಬುಗೆಯ

ಕರ್ನಾಟಕ ಸರ್ಕಾರ
ಗ್ರಾಮ ಪಂಚಾಯತ್ ಜೋಕಟ್ಟೆ
ಮಂಗಳೂರು ತಾಲೂಕು. ದ.ಕ.ಜಿಲ್ಲೆ
jokatte.mng.dk@gmail.com Ph:0824-2292653

ಜೋ.ಗ್ರಾ.ಪಂ:54/2022-23 ದಿನಾಂಕ: 24/12/2022

ರಿಗೆ,

ಮಾನ್ಯ ಮುಖ್ಯಕಾರ್ಯನಿರ್ವಾಹಣಾಧಿಕಾರಿ
ದ.ಕ ಜಿಲ್ಲಾ ಪಂಚಾಯತ್
ಮಂಗಳೂರು.

ಇವರ ಮುಖಾಂತರ,

ಮಾನ್ಯ ಕಾರ್ಯನಿರ್ವಹಣಾಧಿಕಾರಿ
ತಾಲೂಕು ಪಂಚಾಯತ್
ಮಂಗಳೂರು.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಜೋಕಟ್ಟೆ ಗ್ರಾಮ ಪಂಚಾಯತ್ ನ ದ್ರವ ತ್ಯಾಜ್ಯ ನಿರ್ವಹಣೆಗೆ ಶಾಶ್ವತ ಪರಿಹಾರ ಕಲ್ಪಿಸುವ ಬಗ್ಗೆ

ಉಲ್ಲೇಖ: 1) ಗ್ರಾಮ ಪಂಚಾಯತ್ ಸಾಮಾನ್ಯ ಸಭೆಯ ದಿನಾಂಕ 19/12/2022

2)KSPCB(MNG)/NGT-OA No.307/2022-23/1370

Date : 05/12/2022

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ಮಂಗಳೂರು ತಾಲೂಕಿನ ಜೋಕಟ್ಟೆ ಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ತ್ಯಾಜ್ಯ ನಿರ್ವಹಣೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ, ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ಪೀಠ ದಾಖಲಾಗಿರುವ ಪ್ರಕರಣಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಕರ್ನಾಟಕ ಪರಿಸರ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯು ಈಗಾಗಲೇ ಪತ್ರದ ಮೂಲಕ ತ್ಯಾಜ್ಯ ವಿಲೇವಾರಿಗೆ ಕ್ರಿಯಾಯೋಜನೆ ತಯಾರಿಸಿ ನೀಡಲು ತಿಳಿಸಿರುತ್ತಾರೆ. ಈ ಬಗ್ಗೆ ದಿನಾಂಕ 19/12/2022ರಂದು ಸಾಮಾನ್ಯ ಸಭೆಯಲ್ಲಿ ಚರ್ಚಿಸಲಾಗಿ 62ನೇ ತೋಕೂರು ಗ್ರಾಮದಲ್ಲಿ ವಾಸ್ತವ್ಯ ಮನೆಗಳು ಒತ್ತೊತ್ತಾಗಿ ಇದ್ದು, ಸ್ಥಳಾವಕಾಶ ಕೊರತೆ ಇರುತ್ತದೆ. ಹಾಗೂ ಅಂತರ್ಜಲ ಕಲುಷಿತಗೊಳ್ಳದಂತೆ ದ್ರವತ್ಯಾಜ್ಯ ನಿರ್ವಹಣೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಇಂಗುಗುಂಡಿಗೆ ಪರ್ಯಾಯವಾಗಿ ದ್ರವ ತ್ಯಾಜ್ಯ ಸಂಸ್ಕರಣಾ ಘಟಕದ ಮೂಲಕ ನೀರನ್ನು ಶುದ್ದೀಕರಿಸಿ ಬಿಡಲು ಕ್ರಮವಹಿಸುವುದು ಸೂಕ್ತವಾಗಿರುತ್ತದೆ.

ಆದರೆ ಜೋಕಟ್ಟೆ ಗ್ರಾಮ ಪಂಚಾಯತ್ ಆರ್ಥಿಕ ಸ್ಥಿತಿಯಲ್ಲಿ ಈ ಯೋಜನೆ ಜಾರಿ ತರಲು ಸಾಧ್ಯವಿರುವುದಿಲ್ಲ. ಮಾತ್ರವಲ್ಲ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶಗಳಿಂದ KIDB ಮತ್ತು MSEZ ಗಳಿಗೆ ಹೆಚ್ಚಿನ ಜಾಗವು ಭೂಸ್ವಾಧೀನಗೊಂಡಿರುವುದರಿಂದ, ಖಾಲಿ ಜಾಗದ ಲಭ್ಯತೆ ಇರುವುದಿಲ್ಲ. ಮುಂದುವರೆದು ಜೋಕಟ್ಟೆ ಕೆಬಿಯಸ್ ಜನವಸತಿ ಪ್ರದೇಶದಿಂದ ಪಂಚಾಯತ್ ಗುಡ್ಡೆ ಪ್ರದೇಶದವರೆಗೆ ಎಲ್ಲಾ ಚರಂಡಿಗಳೂ ಒಂದು ಮುಖ್ಯ ಚರಂಡಿಗೆ ಸೇರುತ್ತದೆ. ಆದರೆ ಆ ಮುಖ್ಯ ಚರಂಡಿಯು MSEZನ ಭೂಸ್ವಾಧೀನಗೊಂಡ ಜಾಗದಲ್ಲಿರುತ್ತದೆ. ಈ ಎಲ್ಲಾ ಕಾರಣಗಳಿಂದಾಗಿ ಜೋಕಟ್ಟೆ ಗ್ರಾಮ ಪಂಚಾಯತ್‌ನ ದ್ರವ ತ್ಯಾಜ್ಯ ನಿರ್ವಹಣೆ ಮಾಡಲು ಪಂಚಾಯತ್ ಆಡಳಿತ ಮಂಡಳಿಗೆ ಕಷ್ಟ ಸಾಧ್ಯವಾಗಿರುವುದರಿಂದ ಸರಕಾರದಿಂದ ಅಥವಾ ಸಿಎಸ್‌ಆರ್ ಅನುದಾನದಡಿ MSEZ ಮತ್ತು KIDB ರ ಸಹಯೋಗದಿಂದ ಸದರಿ ಸಮಸ್ಯೆಗೆ ಶಾಶ್ವತ ಪರಿಹಾರ ಮಾಡಲು ಮಾನ್ಯ ಜಿಲ್ಲಾ ಪಂಚಾಯತ್ ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಹಣಾಧಿಕಾರಿಯರಿಗೆ ಪತ್ರದ ಮೂಲಕ ಕೋರಿಕೊಳ್ಳುವುದೆಂದು ಉಲ್ಲೇಖ (1)ರ ನಿರ್ಣಯಿಸಲಾಗಿರುತ್ತದೆ. ಆದ್ದರಿಂದ ಸದರಿ ನಿರ್ಣಯವನ್ನು ತಮ್ಮ ಅವಗಾಹನೆಗೆ ಸಲ್ಲಿಸಿದೆ.

"ವಂದನೆಗಳೊಂದಿಗೆ"

ತಮ್ಮ ನಂಬುಗೆಯ

ಕರ್ನಾಟಕ ಸರ್ಕಾರ
ಗ್ರಾಮ ಪಂಚಾಯತ್ ಜೋಕಟ್ಟೆ
ಮಂಗಳೂರು ತಾಲೂಕು. ದ.ಕ.ಜಿಲ್ಲೆ
jokatte.mng.dk@gmail.com Ph:0824-2292653

ಜೋ.ಗ್ರಾ.ಪಂ:55/2022-23 ದಿನಾಂಕ: 26/12/2022

ರಿಗೆ,

ಪರಿಸರ ಅಧಿಕಾರಿ
ಕೆ.ಎಸ್.ಪಿ.ಸಿ.ಬಿ
ಮಂಗಳೂರು.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಜೋಕಟ್ಟೆ ಗ್ರಾಮ ಪಂಚಾಯತ್‌ನ ತ್ಯಾಜ್ಯ ನಿರ್ವಹಣೆ ವರದಿ ಸಲ್ಲಿಸುವ ಬಗ್ಗೆ

ಉಲ್ಲೇಖ;1)KSPCB/(MNG)/NGT-OA No.307/2022-23/1370
Date : 05/12/2022
2) ಜೋ.ಗ್ರಾ.ಪಂ.ಸಾಮಾನ್ಯ ಸಭೆಯ ದಿನಾಂಕ 19/12/2022
3)ಜೋ.ಗ್ರಾ.ಪಂ.54/2022–23 ದಿನಾಂಕ 24/12/2022

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ಈ ಮೇಲಿನ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಮಂಗಳೂರು ತಾಲೂಕಿನ ಜೋಕಟ್ಟೆ ಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಘನ ತ್ಯಾಜ್ಯ ನಿರ್ವಹಣೆಗೆ ಸಂಬಂಧಿಸಿದ ಯೋಜನಾ ವರದಿ ತಯಾರಿಸಿದ್ದು, ಸ್ವಚ್ಛ ಸಂಕೀರ್ಣ ಘಟಕ ನಿರ್ಮಾಣಗೊಂಡಿರುತ್ತದೆ. ಹಸಿ ಕಸ ಹಾಗೂ ಒಣ ಕಸವನ್ನು ಪ್ರತ್ಯೇಕವಾಗಿ ವಿಲೇ ಮಾಡಲು ಈಗಾಗಲೇ ಸಾಹಸ್ ಸಂಸ್ಥೆಯೊಂದಿಗೆ ಮನೆ ಮನೆ ಭೇಟಿ ಮಾಡಿ ಮಾಹಿತಿ ಸಂವಹನ ಕಾರ್ಯಕ್ರಮವನ್ನು ನಡೆಸಿ ಹಸಿ ಕಸ ಹಾಗೂ ಒಣಕಸವನ್ನು ಸಂಗ್ರಹಿಸಲಾಗುತ್ತಿದೆ. ಹಾಗೂ ಹಸಿ ಕಸದಿಂದ ಗೊಬ್ಬರವನ್ನು ಸ್ವಚ್ಛ ಸಂಕೀರ್ಣ ಘಟಕದಲ್ಲಿ ಮಾಡಲಾಗುತ್ತಿದ್ದು, ಒಣಕಸವನ್ನು ಶೇಖರಣೆ ಮಾಡಲಾಗುತ್ತಿದೆ.

ಜೋಕಟ್ಟೆ ಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಪ್ರತಿ ಮನೆಗಳು ಶೌಚಾಲಯವನ್ನು ಹೊಂದಿದ್ದು, ಪ್ರತಿ ಶೌಚಾಲಯಕ್ಕೂ ಪ್ರತ್ಯೇಕ ಶೌಚಾಲಯ ಗುಂಡಿ ಹೊಂದಿರುತ್ತದೆ. ಪ್ರತಿ ಮನೆಗಳು ಶೌಚಾಲಯದ ತ್ಯಾಜ್ಯವನ್ನು ಶೌಚಾಲಯ ಗುಂಡಿಗಳ ಮೂಲಕ ವಿಲೇ ಮಾಡಲಾಗುತ್ತಿದೆ. ಸದರಿ ಶೌಚಾಲಯ ಗುಂಡಿ ತುಂಬಿದಾಗ ಮಹಾನಗರ ಪಾಲಿಕೆಯಿಂದ ಲೈಸನ್ಸ್ ಪಡೆದಿರುವ ಸಕ್ಕಿಂಗ್ ಯಂತ್ರ ವಾಹನದ ಮೂಲಕ ವಿಲೇ ಮಾಡುತ್ತಿದ್ದಾರೆ. ಮುಂದುವರೆದು ರಾಜ್ಯ ಸರ್ಕಾರದ ಇತ್ತೀಚಿನ ಸೂಚನೆಯಂತೆ ಅವಳಿ ಗುಂಡಿ ಶೌಚಾಲಯ ಬಗ್ಗೆ ಮಹಿತಿ ಸಂವಹನ ಮೂಲಕ ಜಾಗೃತಿ ಮೂಡಿಸಲಾಗುತ್ತಿದೆ.

ದ್ರವ ತ್ಯಾಜ್ಯ ನಿರ್ವಹಣೆ ಸಂಬಂಧಿಸಿದಂತೆ ಈಗಾಗಲೇ ವೈಯಕ್ತಿಕ ಇಂಗುಗುಂಡಿಯನ್ನು ಮಹಾತ್ಮಗಾಂಧಿ ರಾಷ್ಟ್ರೀಯ ಗ್ರಾಮೀಣ ಉದ್ಯೋಗ ಖಾತರಿ ಯೋಜನೆ ಮೂಲಕ ಅನುಷ್ಠಾನಗೊಳಿಸಲಾಗುತ್ತಿದ್ದು, ಸಾರ್ವಜನಿಕ ದ್ರವ ತ್ಯಾಜ್ಯ ನಿರ್ವಹಣೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಸ್ವಚ್ಛ ಭಾರತ್ ಮಿಷನ್ (ಗ್ರಾಮೀಣ)– ಹಂತ 2 ರಡಿ ದ್ರವ ತ್ಯಾಜ್ಯ ನಿರ್ವಹಣೆಯ ವಿಸ್ಕೃತ ಯೋಜನಾ ವರದಿ ತಯಾರಿಸಿದ್ದು ಅನುಮೋದನೆಯಾಗಿರುತ್ತದೆ. ಸದರಿ ವಿಸ್ಕೃತ ಯೋಜನಾ ವರದಿಯನ್ವಯ 51.3014 ಲಕ್ಷ ಅಂದಾಜು ಮೊತ್ತದ ಕಾಮಗಾರಿ ಟೆಂಡರ್ ಹಂತದಲ್ಲಿರುತ್ತದೆ. ಸದರಿ ದ್ರವ ತ್ಯಾಜ್ಯ ನಿರ್ವಹಣೆಯ ವಿಸ್ಕೃತ ಯೋಜನಾ ವರದಿ ಮತ್ತು ಕ್ರಿಯಾಯೋಜನೆ ಈ ಪತ್ರದೊಂದಿಗೆ ಲಗತ್ತಿಸಲಾಗಿದ್ದು, ಶಾಶ್ವತ ಪರಿಹಾರಕ್ಕಾಗಿ ಉಲ್ಲೇಖ (3)ರಂತೆ ಜಿಲ್ಲಾ ಪಂಚಾಯತ್ ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಹಣಾಧಿಕಾರಿಯವರಿಗೆ ಪತ್ರ ಬರೆಯಲಾಗಿರುತ್ತದೆ.

ಇಂದಿಗೆ,

ತಮ್ಮ ನಂಬುಗೆಯ

ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಸ್ವಚ್ಛ ಭಾರತ ಮಿಷನ್ (ಗ್ರಾಮೀಣ) – ಹಂತ2

2021-22 ನೇ ಸಾಲಿನ ದ್ರವತ್ಯಾಜ್ಯ ನಿರ್ವಹಣಾ ವಿಸ್ತೃತಯೋಜನೆ

ಜಿಲ್ಲೆ: ದಕ್ಷಿಣ ಕನ್ನಡ

ತಾಲ್ಲೂಕು: ಮಂಗಳೂರು

ಗ್ರಾಮಪಂಚಾಯತಿ: ಜೋಕಟ್ಟೆ

ಗ್ರಾಮದ ಹೆಸರು: 62ನೇ ತೋಕೂರು

ಅಂದಾಜು ಮೊತ್ತ: 51.3014ಲಕ್ಷ

ಬೂದು ನೀರು ನಿರ್ವಹಣೆಯ ವಿಸ್ತೃತಯೋಜನಾ ವರದಿ

ಯೋಜನೆ ಪರಿಚಯ:

ಸ್ವಚ್ಛ ಭಾರತ ಮಿಷನ್ (ಗ್ರಾ) ಯೋಜನೆಯಉದ್ದೇಶವು2019ಅಕ್ಟೋಬರ್2ರಂದು ಮಹಾತ್ಮಗಾಂಧೀಜಿಯವರ150ನೇ ಜನ್ಮದಿನೋತ್ಸವಕ್ಕೆದೇಶವನ್ನು ಬಯಲು ಬಹಿರ್ದೆಸೆ ಮುಕ್ತ ಎಂದು ಘೋಷಿಸುವುದಾಗಿತ್ತು.ಅದರಂತೆಅಕ್ಟೋಬರ್2, 2019 ರಂದುದೇಶವನ್ನು**'ಬಯಲು ಬಹಿರ್ದೆಸೆ ಮುಕ್ತ'**ಎಂದು ಘೋಷಿಸಲಾಯಿತು. ಮುಂದುವರೆದು2020-21ರಿಂದ2024-25ರಅವಧಿಗೆ ಸ್ವಚ್ಛ ಭಾರತ ಮಿಷನ್(ಗ್ರಾ) ಹಂತ-2ನ್ನು ಫೆಬ್ರವರಿ2020ರಂದುಕೇಂದ್ರ ಸರ್ಕಾರವು ಅನುಮೋದಿಸಿದ್ದು, ಬಯಲು ಬಹಿರ್ದೆಸೆ ಮುಕ್ತ ಸುಸ್ಥಿರತೆ (ODF-Sustainability) ಮತ್ತು ODF Plusಚಟುವಟಿಕೆಗಳಾದ ಘನ ಮತ್ತು ದ್ರವತ್ಯಾಜ್ಯ ನಿರ್ವಹಣೆಯಕುರಿತುಹೆಚ್ಚಿನಆದ್ಯತೆ ನೀಡಲಾಗಿದೆ.

ಈ ಅನುಮೋದಿತ ಸ್ವಚ್ಛ ಭಾರತ ಮಿಷನ್(ಗ್ರಾ) ಹಂತ-2ರ ಮಾರ್ಗ ಸೂಚಿಗಳನ್ವಯ ಗ್ರಾಮ ಪಂಚಾಯತಿಗಳ/ಗ್ರಾಮಗಳ ಮಟ್ಟದಲ್ಲಿ ವಿಸ್ತೃತಯೋಜನಾ ವರದಿಯನ್ನುತಯಾರಿಸಿ ಅನುಮೋದನೆ ಪಡೆದು ಅನುಷ್ಟಾನ ಮಾಡಬೇಕಾಗಿರುತ್ತದೆ.

ಗುರಿ/ಧ್ಯೇಯ:

- ಬಯಲು ಬಹಿರ್ದೆಸೆ ಮುಕ್ತ (ODF) ಸ್ಥಿತಿಯನ್ನು ನಿರಂತರವಾಗಿಎಲ್ಲಾಗ್ರಾಮ ಪಂಚಾಯತ್‌ಗಳಲ್ಲಿ ಕಾಪಾಡಿಕೊಳ್ಳುವುದು.
- ನಿರಂತರ ಶೌಚಾಲಯ ಬಳಕೆ, ಸುರಕ್ಷಿತ ಮತ್ತು ಆರೋಗ್ಯಕರ ನಡುವಳಿಕೆಗಳನ್ನು ರೂಢಿಸಿಕೊಳ್ಳುವುದು ಮತ್ತು ನಿರಂತರವಾಗಿ ಮುಂದುವರೆಸುವುದು.
- ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಸ್ವಚ್ಛತೆಗಾಗಿ ವೈಜ್ಞಾನಿಕ ಹಾಗೂ ಸುಸ್ಥಿರ ಘನ ಮತ್ತು ದ್ರವತ್ಯಾಜ್ಯ ನಿರ್ವಹಣಾ ಪದ್ಧತಿಯನ್ನು ಅನುಷ್ಠಾನಗೊಳಿಸುವುದು.
- ಗ್ರಾಮೀಣ ಪ್ರದೇಶಗಳಲ್ಲಿ ಜನಸಾಮಾನ್ಯರಜೀವನ ಶೈಲಿಯಲ್ಲಿ ಸುಧಾರಣೆ.
- ಸಮುದಾಯದಜನರಲ್ಲಿಆರೋಗ್ಯ, ನೈರ್ಮಲ್ಯ ಹಾಗೂ ಶುಚಿತ್ವದ ಬಗ್ಗೆ ಜಾಗೃತಿ ಮೂಡಿಸುವುದು.
- ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯನ್ನು ಮಾದರಿಗ್ರಾಮ ಪಂಚಾಯತಿಯನ್ನಾಗಿರೂಪಿಸುವುದು.
- ತ್ಯಾಜ್ಯವನ್ನು ಸಂಪನ್ಮೂಲವಾಗಿ ಬಳಕೆ ಮಾಡುವುದರ ಮುಖಾಂತರ ಮರುಬಳಕೆ ಮಾಡುವುದು
- ಪರಿಸರ ಮಾಲಿನ್ಯವನ್ನುತಡೆಗಟ್ಟುವ ಮೂಲಕ ಗ್ರಾಮೀಣ ಪ್ರದೇಶವನ್ನು ಸ್ವಚ್ಛವಾಗಿಡುವುದು.

ಬೂದು ನೀರಿನ ನಿರ್ವಹಣೆ:

ಅಡುಗೆ ಮನೆ, ಸ್ನಾನ ಹಾಗೂ ಬಟ್ಟೆ ತೊಳೆಯುವುದರಿಂದ ಉತ್ಪತ್ತಿಯಾಗುವತ್ಯಾಜ್ಯ ನೀರನ್ನು ಬೂದುನೀರುಎನ್ನುತ್ತಾರೆ.ಬೂದುನೀರನ್ನು ಸೂಕ್ತ ರೀತಿಯಲ್ಲಿ ನಿರ್ವಹಿಸದಿದ್ದಾಗ, ಅದು ನಿಂತಲ್ಲೇ ಸೊಳ್ಳೆಗಳ ಸಂತಾನೋತ್ಪತ್ತಿಗೆ ಹಾಗೂ ರೋಗಗಳಿಗೆ ಕಾರಣವಾಗುತ್ತದೆ.ಅಥವಾ ಕೊಳಗಳಿಗೆ, ಸರೋವರಗಳಿಗೆ ಹಾಗು ನದಿಗಳಿಗೆ ಸೇರಿದಲ್ಲಿ ಸೂಕ್ಷ್ಮಾಣುಜೀವಿಗಳ ಮತ್ತುರಾಸಾಯನಿಕ ಮಾಲಿನ್ಯಕ್ಕೆಕಾರಣವಾಗುತ್ತದೆ. ಬೂದು ನೀರಿನ ನಿರ್ವಹಣೆಯನ್ನುಕಿಚನ್‌ಗಾರ್ಡನ್, ವೈಯಕ್ತಿಕ/ಸಮುದಾಯ ಇಂಗು ಗುಂಡಿ, ತ್ಯಾಜ್ಯ ಸ್ಥಿರೀಕರಣ ಹೊಂಡ (Waste Stabilization Pond), ಕನ್ಸಟ್ರೆಕ್ಟಡ್ ವೆಟ್ ಲ್ಯಾಂಡ್ (Constructed wetland), ಇತ್ಯಾದಿ ತಂತ್ರಜ್ಞಾನದಿಂದ ನಿರ್ವಹಣೆ ಮಾಡಬುದಾಗಿದೆ.

ಗ್ರಾಮದಸಾಮಾನ್ಯ ಮಾಹಿತಿ

ಗ್ರಾಮದ ಹೆಸರು	62ನೇ ತೋಕೂರು
ಗ್ರಾಮದಜನಸಂಖ್ಯೆ (೨೦೧೧ರ ಜನಗಣತಿಯ ಪ್ರಕಾರ)	**7433**
ಪ್ರಸ್ತುತಗ್ರಾಮದಜನಸಂಖ್ಯೆ (add17%)	8697
ಒಟ್ಟು ಮನೆಗಳ ಸಂಖ್ಯೆ	**1900**
ಶಾಲೆಗಳ ಸಂಖ್ಯೆ ಅಂಗನವಾಡಿಗಳ ಸಂಖ್ಯೆ ಸಮುದಾಯ ಭವನಗಳ ಸಂಖ್ಯೆ ಅಂಗಡಿಗಳ ಸಂಖ್ಯೆ ದೇವಾಲಯಗಳ ಸಂಖ್ಯೆ ಕೈಗಾರಿಕೆ ಘಟಕಗಳ ಸಂಖ್ಯೆ ನೀರಿನಟ್ಯಾಂಕ್ ಸಂಖ್ಯೆ ಮತ್ತು ಪ್ರಮಾಣ(ಲಿಟರ್ ಗಳಲ್ಲಿ)	5 6 1 141 1 0 4 6(50000ಲೀ)
ಶುದ್ಧಕುಡಿಯುವ ನೀರಿನ ಘಟಕಗಳ ಸಂಖ್ಯೆ	**0**
ಅಂತರ್ಜಲದ ನೀರಿನ ಮಟ್ಟ (ನೆಲ ಮಟ್ಟದಿಂದ) (ಅಡಿಗಳಲ್ಲಿ)	**550-700**
ತೆರೆದ ಬಾವಿಗಳ ಸಂಖ್ಯೆ	**6**
ಕೊಳವೆ ಬಾವಿಗಳ ಸಂಖ್ಯೆ	**8**
ಹ್ಯಾಂಡ್ ಪಂಪ್‌ಗಳ ಸಂಖ್ಯೆ	0
ಹತ್ತಿರದ ನೀರಿನ ಮೂಲಗಳ ಮಾಹಿತಿ	ಕೆರೆ,.ಬಾವಿ ,ಕೊಳವೆ ಬಾವಿ
ವಾರ್ಷಿಕಅಂದಾಜು ಮಳೆ ಪ್ರಮಾಣ	4500**mm**
ಪ್ರಮುಖ ಬೆಳೆಗಳು	ಭತ್ತ, ಅಡಿಕೆತೆಂಗು ,ಬಾಳೆ,ಕಾಳುಮೆಣಸು,ತರಕಾರಿ

Abstract			
SL. No	**Treatment Module**	**No.**	**Total cost (in lakh)**
1	Construction of 10 Numbers of Community Soak Pit and Chambers at Different Habitation at 62 thokuruvillage, jokatteGram Panchayath, mangalore Taluk..	10	4018014.00
2	Construction of 65 Numbers of House Hold Soak Pit and Chambers at Different Habitation at 62 thokuruvillage, jokatte Gram Panchayath, mangalore Taluk..	65	1105000.00
	GRAND TOTAL		**5123014.00**

ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ
ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ
ಜೋಕಟ್ಟೆ ಗ್ರಾಮ ಪಂಚಾಯಿತ್

ಪಂಚಾಯತಿ ಅಧ್ಯಕ್ಷರು
ಅಧ್ಯಕ್ಷರು
ಜೋಕಟ್ಟೆ ಗ್ರಾಮ ಪಂಚಾಯತ್

ನೀರಿನ ಪ್ರಮಾಣ ಅಳೆಯುವ ವಿಧಾನ:

ಕ್ರಮ ಸಂ	ವಿಧಾನ	Outfall	ಅಳತೆ	ಬೂದು ನೀರುಉತ್ಪತಿಯಾಗುತ್ತಿರುವ ಪ್ರಮಾಣ (ಲಿಟರ್ ಪ್ರತಿ ನಿಮಿಷಕ್ಕೆ)
೧	ಜನಸಂಖ್ಯೆ ವಿಧಾನ	Outfall Point 1	20*55*5*70%/1000	3.85 KLD
೨		Outfall Point 2	24*55*5*70%/1000	4.62 KLD
೩		Outfall Point 3	20*55*5*70%/1000	3.85 KLD
೪		Outfall Point 4	22*55*5*70%/1000	4.23 KLD
೫		Outfall Point 5	25*55*5*70%/1000	4.81 KLD
೬		Outfall Point 6	25*55*5*70%/1000	4.81 KLD
೭		Outfall Point 7	20*55*5*70%/1000	3.85 KLD
೮		Outfall Point 8	25*55*5*70%/1000	4.81 KLD
೯		Outfall Point 9	20*55*5*70%/1000	3.85 KLD
೧೦		Outfall Point 10	20*55*5*70%/1000	3.85 KLD

ಬೂದು ನೀರು ಹೊರ ಹೋಗುವ ಪಾಯಿಂಟ್ (Outfall Points)	ಪ್ರತಿ ದಿನದ ಪ್ರಮಾಣ ಲೀಟರ್ / ದಿನಕ್ಕೆ (litres/day)	ಜಾಗದ ಮಾಹಿತಿ			Type of technology selected ಬಳಸುವ ತಂತ್ರಜ್ಞಾನ	Final Discharge point ಬೂದು ನೀರು ಹೊರ ಹೋಗುವ ಕೊನೆಯಜಾಗ
		Gramathana/ GP Land ಗ್ರಾಮ ಪಂಚಾಯತಿಯಜಾಗ	Revenue ಸರ್ಕಾರಿಜಾಗ	Private ಖಾಸಗಿ ಜಾಗ		
Outfall Point 1	3.85 KLD	ಜೋಕಟ್ಟೆಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯಕೊಂಕಣಕೋಡಿರಸ್ತೆ ಶ್ರೀದರ ಶೆಟ್ಟಿ ಮನೆ ಬಳಿ	ಹೌದು	ಇಲ್ಲ	ಸಾರ್ವಜನಿಕಬಚ್ಚಲು ಗುಂಡಿ	Recharge to Ground
Outfall Point 2	4.62 KLD	ಜೋಕಟ್ಟೆಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯ ಶೇಡಿಗುರಿರಾಮನಗರ ತುಳಸಿ ಶೆಟ್ಟಿ ಮನೆ ಬಳಿ	ಹೌದು	ಇಲ್ಲ	ಸಾರ್ವಜನಿಕಬಚ್ಚಲು ಗುಂಡಿ	Recharge to Ground
Outfall Point 3	3.85 KLD	ಜೋಕಟ್ಟೆಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯ ಶೇಡಿಗುರಿತಾರಾನಾಥ ಸುವರ್ಣ ಮನೆ ಬಳಿ	ಹೌದು	ಇಲ್ಲ	ಸಾರ್ವಜನಿಕಬಚ್ಚಲು ಗುಂಡಿ	Recharge to Ground
Outfall Point 4	4.23 KLD	ಜೋಕಟ್ಟೆಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯ ಶೇಡಿಗುರಿರತ್ನ ಶೇಖರ ಶೆಟ್ಟಿ ಮನೆ ಬಳಿ	ಹೌದು	ಇಲ್ಲ	ಸಾರ್ವಜನಿಕಬಚ್ಚಲು ಗುಂಡಿ	Recharge to Ground
Outfall Point 5	4.81 KLD	ಜೋಕಟ್ಟೆಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯ ಶೇಡಿಗುರಿ ನಾಗಯ್ಯ ಮನೆ	ಹೌದು	ಇಲ್ಲ	ಸಾರ್ವಜನಿಕಬಚ್ಚಲು ಗುಂಡಿ	Recharge to

ನೀರಿನ ಪ್ರಮಾಣ ಅಳೆಯುವ ವಿಧಾನ:

ಕ್ರಮ ಸಂ	ವಿಧಾನ	Outfall	ಅಳತೆ	ಬೂದು ನೀರುಉತ್ಪತಿಯಾಗುತ್ತಿರುವ ಪ್ರಮಾಣ (ಲಿಟರ್ ಪ್ರತಿ ನಿಮಿಷಕ್ಕೆ)
೧	ಜನಸಂಖ್ಯೆ ವಿಧಾನ	Outfall Point 1	20*55*5*70%/1000	3.85 KLD
೨		Outfall Point 2	24*55*5*70%/1000	4.62 KLD
೩		Outfall Point 3	20*55*5*70%/1000	3.85 KLD
೪		Outfall Point 4	22*55*5*70%/1000	4.23 KLD
೫		Outfall Point 5	25*55*5*70%/1000	4.81 KLD
೬		Outfall Point 6	25*55*5*70%/1000	4.81 KLD
೭		Outfall Point 7	20*55*5*70%/1000	3.85 KLD
೮		Outfall Point 8	25*55*5*70%/1000	4.81 KLD
೯		Outfall Point 9	20*55*5*70%/1000	3.85 KLD
೧೦		Outfall Point 10	20*55*5*70%/1000	3.85 KLD

ಬೂದು ನೀರು ಹೊರ ಹೋಗುವ ಪಾಯಿಂಟ್ (Outfall Points)	ಪ್ರತಿ ದಿನದ ಪ್ರಮಾಣ ಲೀಟರ್ / ದಿನಕ್ಕೆ (litres/day)	ಜಾಗದ ಮಾಹಿತಿ			Type of technology selected ಬಳಸುವ ತಂತ್ರಜ್ಞಾನ	Final Discharge point ಬೂದು ನೀರು ಹೊರ ಹೋಗುವ ಕೊನೆಯಜಾಗ
		Gramathana/ GP Land ಗ್ರಾಮ ಪಂಚಾಯತಿಯಜಾಗ	Revenue ಸರ್ಕಾರಿಜಾಗ	Private ಖಾಸಗಿ ಜಾಗ		
Outfall Point 1	3.85 KLD	ಜೋಕಟ್ಟೆಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯಕೊಂಕಣಕೋಡಿರಸ್ತೆ ಶ್ರೀದರ ಶೆಟ್ಟಿ ಮನೆ ಬಳಿ	ಹೌದು	ಇಲ್ಲ	ಸಾರ್ವಜನಿಕಬಚ್ಚಲುಗುಂಡಿ	Recharge to Ground
Outfall Point 2	4.62 KLD	ಜೋಕಟ್ಟೆಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯ ಶೇಡಿಗುರಿರಾಮನಗರ ತುಳಸಿ ಶೆಟ್ಟಿ ಮನೆ ಬಳಿ	ಹೌದು	ಇಲ್ಲ	ಸಾರ್ವಜನಿಕಬಚ್ಚಲುಗುಂಡಿ	Recharge to Ground
Outfall Point 3	3.85 KLD	ಜೋಕಟ್ಟೆಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯ ಶೇಡಿಗುರಿತಾರಾನಾಥ ಸುವರ್ಣ ಮನೆ ಬಳಿ	ಹೌದು	ಇಲ್ಲ	ಸಾರ್ವಜನಿಕಬಚ್ಚಲುಗುಂಡಿ	Recharge to Ground
Outfall Point 4	4.23 KLD	ಜೋಕಟ್ಟೆಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯ ಶೇಡಿಗುರಿರತ್ನ ಶೇಖರ ಶೆಟ್ಟಿ ಮನೆ ಬಳಿ	ಹೌದು	ಇಲ್ಲ	ಸಾರ್ವಜನಿಕಬಚ್ಚಲುಗುಂಡಿ	Recharge to Ground
Outfall Point 5	4.81 KLD	ಜೋಕಟ್ಟೆಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯ	ಹೌದು	ಇಲ್ಲ	ಸಾರ್ವಜನಿಕಬಚ್ಚಲುಗುಂ	Recharge to Ground

ಗ್ರಾಮ ಚರಂಡಿಗಳ ನಕ್ಷೆ ಮತ್ತು ಬೂದು ನೀರು ಹೊರ ಹೋಗುವ ಪಾಯಿಂಟ್‌ಗಳು

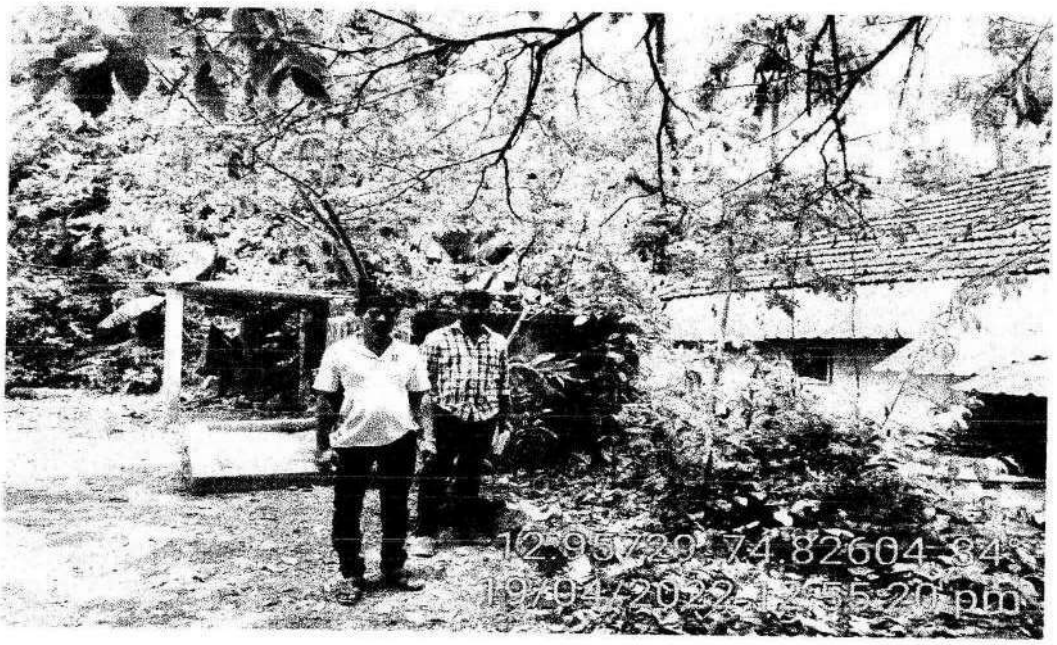
VILLAGE DRAINAGE MAP AND OUT FALL POINTS:

ಬೂದು ನೀರು ಹೊರ ಹೋಗುವ ಪಾಯಿಂಟ್‌ಗಳ ಛಾಯಚಿತ್ರಗಳು

Geo tag Photos of the selected outfall points sites

ಜೋಕಟ್ಟೆಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯಕೊಂಕಣಕೋಡಿರಸ್ತೆ ಶ್ರೀದರ ಶೆಟ್ಟಿ ಮನೆ ಬಳಿ

0



ಜೋಕಟ್ಟೆಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯ ಶೇಡಿಗುರಿರತ್ನ ಶೇಖರ ಶೆಟ್ಟಿ ಮನೆ ಬಳಿ

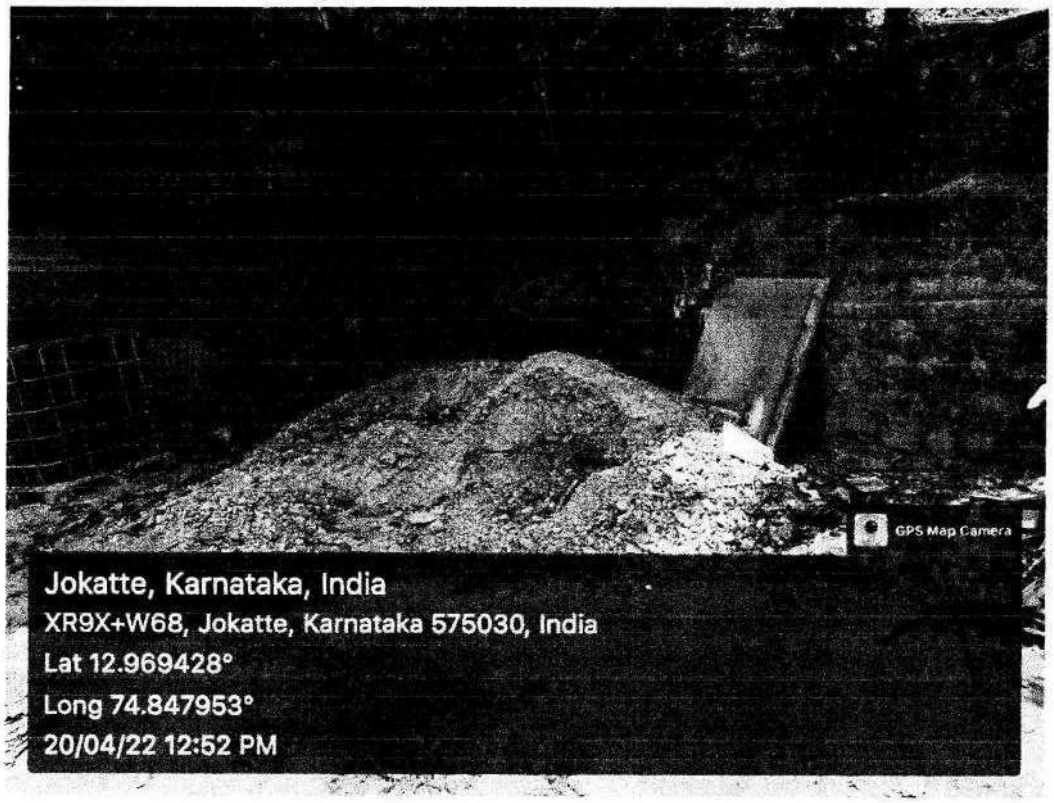
ಜೋಕಟ್ಟೆಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯ ಶೇಡಿಗುರಿತಾರಾನಾಥ ಸುವರ್ಣ ಮನೆ ಬಳಿ

ಜೋಕಟ್ಟೆಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯ ಶೇಡಿಗುರಿ ನಾಗಯ್ಯ ಮನೆ ಬಳಿ –1

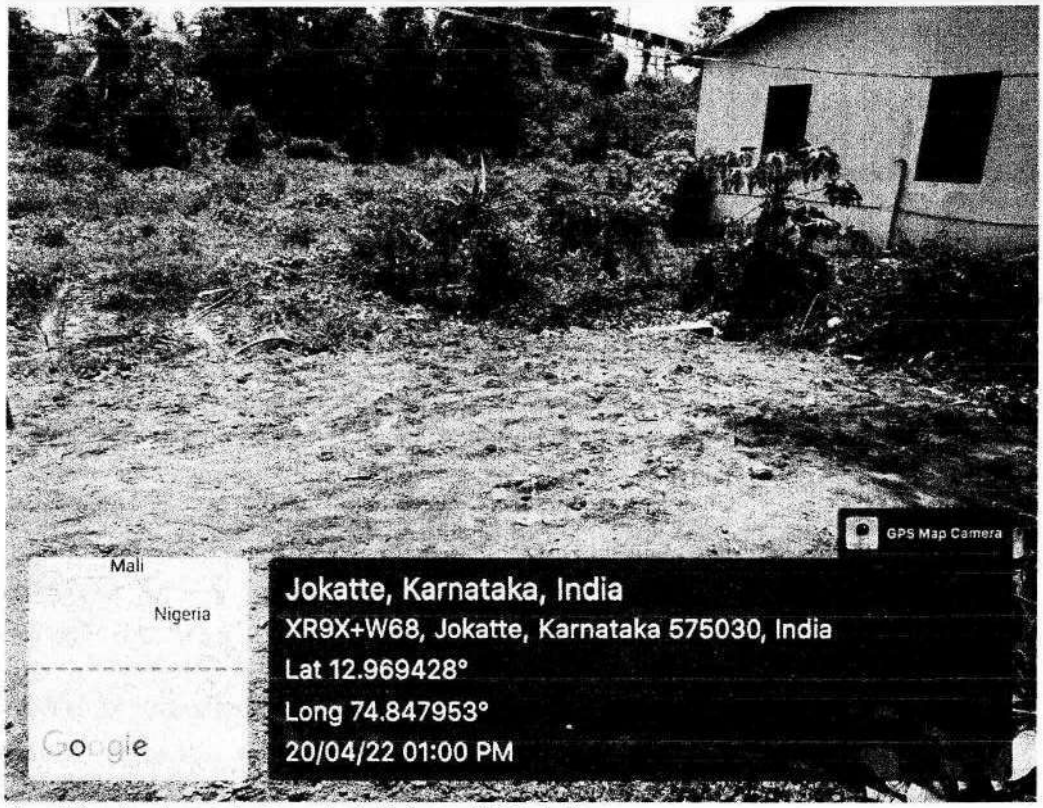
ಜೋಕಟ್ಟೆಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯ ಕೇಡಿಗುರಿ ನಾಗಯ್ಯ ಮನೆ ಬಳಿ-2

ಜೋಕಟ್ಟೆಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯ ಮೈಂದಗುರಿಅಬ್ದುಲ್ಲ ಮನೆ ಬಳಿ

ಜೋಕಟ್ಟೆಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯಗೋವಿಂದಆಚಾರಿ ಮನೆ ಬಳಿ



ಜೋಕಟ್ಟೆಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯ ಪಂಚಾಯತ್‌ಕಚೇರಿ ಬಳಿ



ಜೋಕಟ್ಟೆಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯನಿರ್ಮುಂಜೆಶರೀಫ್ಮನೆಬ

ಸ್ವಚ್ಛ ಭಾರತ ಮಿಷನ್ (ಗ್ರಾ) ಯೋಜನೆಯಡಿ ಬೂದು ನೀರು ನಿರ್ವಹಣೆಗೆ ಲಭ್ಯವಿರುವಅನುದಾನದ ಮಾಹಿತಿ

ABVAILABLE FUNDS UNDER SBM(G)-II BASED ON POPULATION	
ಜನಸಂಖ್ಯೆ ೫೦೦೦ ಕ್ಕಿಂತ ಮೇಲ್ಪಟ್ಟ ಗ್ರಾಮಗಳಿಗೆ	ರೂ. ೬೬೦ ಪ್ರತಿ ವ್ಯಕ್ತಿಗೆ
ಜನಸಂಖ್ಯೆ ೫೦೦೦ ಕ್ಕಿಂತ ಕಡಿಮೆಯಿರುವ ಗ್ರಾಮಗಳಿಗೆ	ರೂ. ೨೪೦ ಪ್ರತಿ ವ್ಯಕ್ತಿಗೆ
*Funds for GPs which are approved under SBM(G)-I, should be borne by 15th FC / MGNREGA/ GP Fund/ Others *ಈಗಾಗಲೆ ಸ್ವ.ಭಾ.ಮಿ ಹಂತ –೧ರಲ್ಲಿ ಅನುಮೋದನೆಗೊಂಡಿರುವ ಗ್ರಾಮ ಪಂಚಾಯತಿಗಳು ೧೫ನೇ ಹಣಕಾಸು/ನರೇಗಾ/ಗ್ರಾ.ಪಂ ಅನುದಾನ/ ಇತರೆ ಅನುದಾನವನ್ನು ಉಪಯೋಗಿಸತಕ್ಕದ್ದು.	

SL NO	DETAILS	CONVERGENCE OF FUNDS
1	ವೈಯಕ್ತಿಕಇಂಗುಗುಂಡಿ HH SOAKPITS	MGNREGA/GP FUNDS
2	ಸಮುದಾಯಇಂಗುಗುಂಡಿ COMMUNITY LEVEL SOAK PITS	SBMG/MGNREGA/GP FUNDS/15TH FC
3	ತ್ಯಾಜ್ಯ ಸ್ಥಿರೀಕರಣ ಹೊಂಡ WASTE STABILIZATION PONDS	SBMG/MGNREGA/GP FUNDS/15TH FC
4	DEWATS	SBMG/MGNREGA/GP FUNDS/15TH FC
5	ಚರಂಡಿಯಲ್ಲಿಸಂಸ್ಕರಿಸುವ ವಿಧಾನA INLINE TREATMENT	SBMG/MGNREGA/GP FUNDS/15TH FC
6	CONSTRUCTED WETLAND	SBMG/MGNREGA/GP FUNDS/15TH FC
7	ಚರಂಡಿಗಳು DRINAGE SYSTEM	MGNREGA/GP FUNDS/15TH FC
8	ಪೈಪ್‌ಗಳು ಮತ್ತು ಇತ್ಯಾದಿ PIPES & ACCESSORIES	MGNREGA/GP FUNDS/15TH FC

ಸ್ವಚ್ಛ ಭಾರತ ಮಿಷನ್ (ಗ್ರಾ) ಯೋಜನೆಯಡಿಶಿರ್ತಾಡಿಗ್ರಾಮಕ್ಕೆ ಬೂದು ನೀರು ನಿರ್ವಹಣೆಗೆ ಲಭ್ಯವಿರುವಅನುದಾನದ ಮಾಹಿತಿ

ಕ್ರ.ಸಂ	ಗ್ರಾಮದ ಹೆಸರು	ಒಟ್ಟು ಮನೆಗಳ ಸಂಖ್ಯೆ	ಗ್ರಾಮದ ಒಟ್ಟು ಜನಸಂಖ್ಯೆ	ಪ್ರತಿ ವ್ಯಕ್ತಿಗೆ(೨೪೦/೬೬೦)	ಒಟ್ಟು	ಸ್ವ.ಭಾ.ಮಿ(ಗ್ರಾ) (೭೦%)	೧೫ನೇ ಹಣಕಾಸು (೩೦%)
1	62ನೇ ಹೊಕೂರು	1900	7433*1.17=8697	660	5740020	4018014	1722006

ತಂತ್ರಜ್ಞಾನದ ಮಾಹಿತಿ (Treatment unit details)

ಕ್ರಸಂ	ತಂತ್ರಜ್ಞಾನ/Treatment system	ಅನುಷ್ಠಾನಗೊಳಿಸುವ ಸಂಖ್ಯೆ Proposed no of units	ಪ್ರಮಾಣ ಸರಾಸರಿ ಲೀಟರ್ / ದಿನಕ್ಕೆ (Capacity in KL/D)
1	ವೈಯಕ್ತಿಕಇಂಗುಗುಂಡಿ HH SOAKPITS	65	13.475
2	ಸಮುದಾಯ ಇಂಗು ಗುಂಡಿ COMMUNITY SOAK PITS	10	42.53(221HH)

ಅಂದಾಜು ವೆಚ್ಚ:(Approximate expenditure)

Abstract costing			
S. No	Treatment Module	No.	Total cost (in lakh)
1	ವೈಯಕ್ತಿಕ ಇಂಗು ಗುಂಡಿ	65	1105000
2	ಸಮುದಾಯ ಇಂಗು ಗುಂಡಿ	10(221HH)	4018014
	GRAND TOTAL (A+B)		5123014

ವಿವಿಧ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಅನುದಾನ ಬಳಸುವ:(Convergence of funds for component)

SL NO	Component	SBM(G)	15TH FINANCE	MGNREGA	GP FUNDS	OTHERS	TOTAL
1	ವೈಯಕ್ತಿಕಇಂಗುಗುಂಡಿ HH SOAKPITS	N/A	N/A	1105000	N/A	N/A	1105000
2	ಸಮುದಾಯಇಂಗುಗುಂಡಿ COMMUNITY SOAK PITS	4018014	N/A	N/A	N/A	N/A	4018014
Total cost of all components for a Village							5123014

ಕಾರ್ಯಚರಣೆ ಮತ್ತು ನಿರ್ವಹಣೆ (Operation and Maintenance)

ಗ್ರಾಮದಎಲ್ಲಾ ಬೂದು ನೀರು ನಿರ್ವಹಣಾ ಘಟಕಗಳನ್ನು ೧೫ನೇ ಹಣಕಾಸು ಮತ್ತು ಗ್ರಾಮ ಪಮಚಾಯತಿಅನುದಾನದಲ್ಲಿ ನಿರ್ವಹಣೆ ಮತ್ತು ಕಾರ್ಯಚರಣೆ ಮಾಡಲಾಗುವುದು.

15th finance and GP Funds Shall be used for Operation and Maintenance for all the treatment units constructed (including desilting of drains) for Grey Water Management.

ಪಂಚಾಯತ್‌ಅಭಿವೃದ್ಧಿಅಧಿಕಾರಿ
ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ
ಜೋಕಟ್ಟೆ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ

ಪಂಚಾಯತಿ ಅಧ್ಯಕ್ಷರು
ಅಧ್ಯಕ್ಷರು
ಜೋಕಟ್ಟೆ ಗ್ರಾಮ ಪಂಚಾಯತ್

ಕರ್ನಾಟಕ ಸರ್ಕಾರ
ಗ್ರಾಮ ಪಂಚಾಯತ್ ಜೋಕಟ್ಟೆ
ಮಂಗಳೂರು ತಾಲೂಕು ದ.ಕ.ಜಿಲ್ಲೆ
jokatte.mng.dk@gmail.com Ph:0824-2292653

ಜೋ.ಗ್ರಾ.ಪಂ:15/2022-23 ದಿನಾಂಕ: 15/06/2022

ರಿಗೆ,

ಪರಿಸರ ಅಧಿಕಾರಿ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಮಂಗಳೂರು.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಫಲ್ಗುಣಿ ನದಿಗೆ ತ್ಯಾಜ್ಯ ಬಿಡುತ್ತಿರುವ ಬಗ್ಗೆ
ಉಲ್ಲೇಖ: KSPCB/EO(MNG)/Notice/2022-23/401 Dt. 14/06/2022

****

ಮೇಲಿನ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಮಂಗಳೂರು ತಾಲೂಕು ಜೋಕಟ್ಟೆ ಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಕೆಲವು ಮನೆಯ ತ್ಯಾಜ್ಯ ನಿರ್ವಹಣೆಯನ್ನು ಪ್ರತೀ ಮನೆಯವರು ರಸ್ತೆಯಲ್ಲಿರುವ ಗುಂಡಿ ಸಿಮೆಂಟ್ ಮಿಶ್ರಣ ಮಾಡುತ್ತಿದ್ದಾರೆ ಹಾಗೂ ಘನ ತ್ಯಾಜ್ಯ ನಿರ್ವಹಣೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಈಗಾಗಲೇ ಒಂದು ಕಸವನ್ನು ಮನೆಯವರು ತಮ್ಮ ತೆರಿಗೆ ಸಿದಗಳಿಗೆ ಹಾಕುತ್ತಿದ್ದು, ಒಣಕಸವನ್ನು ಪ್ರತ್ಯೇಕವಾಗಿ ವಿಲೇ ಮಾಡಲಾಗುತ್ತಿದೆ.

ಜೋಕಟ್ಟೆ ಒಡಿಸಿ ರಸ್ತೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ [illegible] ಬರುತ್ತಿದ್ದು, ಸದರಿ ರಸ್ತೆಯ ಬದಿ ವಿಲೇವಾರಿ [illegible] ಈ ಮೂಲಕ ತಮ್ಮ ಅವಗಾಹನೆಗೆ ಸಲ್ಲಿಸಿದೆ.

17 SEP 2022

ವಂದನೆಗಳೊಂದಿಗೆ.

OA 307 file

ANNEXURE-7

ಮಂಗಳೂರು ಮಹಾನಗರಪಾಲಿಕೆ

ಆಯುಕ್ತರು
ಮಹಾನಗರಪಾಲಿಕೆ
ಮಂಗಳೂರು

ಅಂಚೆ ಪೆಟ್ಟಿಗೆ ನಂಬ್ರ:756,
ಲಾಲ್ ಭಾಗ್, ಮಂಗಳೂರು- 575003
ದೂರವಾಣಿ:2220313-318
ಫ್ಯಾಕ್ಸ್:0824-2220310

ಮ.ನ.ಪಾ/ಎನ್.ಜಿ.ಟಿ.1/2022-23/ಎಫ್6 ದಿನಾಂಕ: .03.2023

ರಿಗೆ,

ಪರಿಸರ ಅಧಿಕಾರಿ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಪರಿಸರ ಭವನ ,10ಬಿ
ಬೈಕಂಪಾಡಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ
ಮಂಗಳೂರು.

ಕ. ರಾ. ಮಾ. ನಿ. ಮಂಡಳಿ. ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ ಸಂಖ್ಯೆ 4709 ದಿನಾಂಕ 8.3.23 ಮಂಗಳೂರು-575011

8/3/2023

ಉಪಸಿ -3

ವಿಷಯ: ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯ ಮಂಡಳಿಯ ಪ್ರಕರಣ ಸಂಖ್ಯೆ:O.A ಸಂಖ್ಯೆ:307/2022 ರಲ್ಲಿನ ನಿರ್ದೇಶನದಂತೆ ಕ್ರಮ ಕೈಗೊಳ್ಳುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ:1. ಪರಿಸರ ಅಧಿಕಾರಿ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ ಪರಿಸರ ಭವನ ,10ಬಿ ಬೈಕಂಪಾಡಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ ಮಂಗಳೂರು ರವರ ಪತ್ರ ಸಂಖ್ಯೆ:
No:KSPCB/EO(MNG)/NGT-OA No.307 of 2022/2022-2023/1953 d:24.02.2023

2 ಕಿರಿಯ ಅಭಿಯಂತರರ ವರದಿ.ದಿ:06.03.2023

ಮೇಲಿನ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯ ಮಂಡಳಿಯ ಪ್ರಕರಣ ಸಂಖ್ಯೆ:O.A.ಸಂಖ್ಯೆ: 307/2022 ರಂತೆ ಮಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ ವ್ಯಾಪ್ತಿಯ ಫಾಲ್ಗುಣಿ (ಗುರುಪುರ) ನದಿಯ ಮಾಲಿನ್ಯವನ್ನು ತಗ್ಗಿಸುವ ನಿಟ್ಟಿನಲ್ಲಿ ಸೂಕ್ತ ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ನಿರ್ದೇಶಿಸಲಾಗಿರುತ್ತದೆ. ಸದರಿ ಪ್ರಕರಣದಲ್ಲಿ ಫಲ್ಗುಣಿ ನದಿಗೆ ಮಹಾನಗರಪಾಲಿಕೆಯಿಂದ ಘನತ್ಯಾಜ್ಯ ಹಾಗೂ ದ್ರವ ತ್ಯಾಜ್ಯ ನಿರ್ವಹಣೆಯನ್ನು ಅಸಮರ್ಪಕವಾಗಿ ಹಾಗೂ ಅವೈಜ್ಞಾನಿಕವಾಗಿ ನಿರ್ವಹಿಸುತ್ತಿರುವುದರಿಂದ ಹಾಗೂ ನದಿಯು ಕಲುಷಿತಗೊಂಡಿರುವುದಾಗಿ , ನಗರಗಳ ಕೆಲವು ಪ್ರದೇಶಗಳಲ್ಲಿ ಸಂಸ್ಕರಿಸದೆ ಇರುವ ಮಲತ್ಯಾಜ್ಯವನ್ನು ಮಳೆನೀರು ಚರಂಡಿಯಲ್ಲಿ ಹರಿದುಬಿಡುತ್ತಿರುವುದಾಗಿ ನಿರ್ದೇಶದನ್ವಯ ಪ್ರಕರಣದ ಅದೇಶದಲ್ಲಿ ತಿಳಿಸಲಾಗಿರುತ್ತದೆ. ಘನತ್ಯಾಜ್ಯ ಹಾಗೂ ದ್ರವ ತ್ಯಾಜ್ಯವನ್ನು ವೈಜ್ಞಾನಿಕವಾಗಿ ನಿರ್ವಹಣೆ ಮಾಡುವ ನಿಟ್ಟಿನಲ್ಲಿ ಅಂಶಗಳನ್ನು ನಿಯಮಾನುಸಾರ ಪರಿಶೀಲಿಸಿ , ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯ ಮಂಡಳಿಯ ನಿರ್ದೇಶದನ್ವಯ ಕ್ರಿಯಾಯೋಜನೆಯನ್ನು ತಯಾರಿಸಿ ಈ ಪತ್ರದೊಂದಿಗೆ ಲಗತ್ತೀಕರಿಸಿ ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕೆ ಸಲ್ಲಿಸಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ

ಆಯುಕ್ತರು
ಮಹಾನಗರ ಪಾಲಿಕೆ, ಮಂಗಳೂರು

Action Plan for Solid Waste Collection Mechanism in the Baikampady Industrial Area.

Three major solid waste/ C & D waste dump sites were identifying in the area which are as follows;

1. Industrial area at Jokatte Road
2. River bank at Kuluru Bridge
3. Along the Road within the industrial area in parallel to Kudumbooru Hole

Sl. No	Action plan	Fund	Scheme	Time Limit	Remarks
1	Fencing all along the identified area	General Funds	MCC shall seek funding from CSR component of different industries.	10 months	1. Works at Jokatte Road cannot be taken up as it is outside the MCC limits. 2a. Fencing of river bank at Kuluru Bridge shall be taken up, upon receiving permission from the Port Authority. 2b. Green Belt / Urban Forest Development is being considered for fencing. 3. Any development / construction activity within the Baikampady Industrial Area shall be taken up the KIADB.
2	Installing CCTV to monitor *at Strategic locations*	SBM	IEC	6 months	MCC has already installed 18 nos. of solar powered CCTV Cameras (which can be relocated) at different locations across the

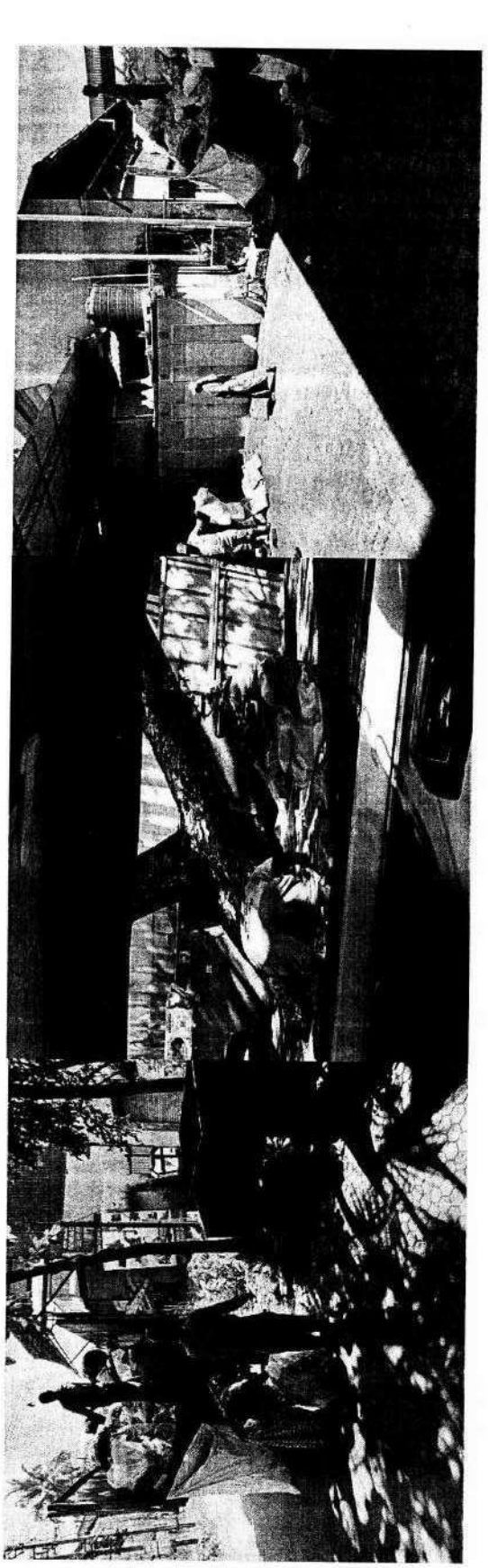
					city.
3	Installing and commencing the operation of the C&D waste processing unit at already identified C&D waste site	SFC & General Funds	-	1 year	DPR under completion stage. The project shall be implemented immediately after the tender is awarded.
4	Awareness to people through paper notification	SBM Funds & General Funds	-	NA	MCC has been publishing notifications regarding awareness on segregation of waste

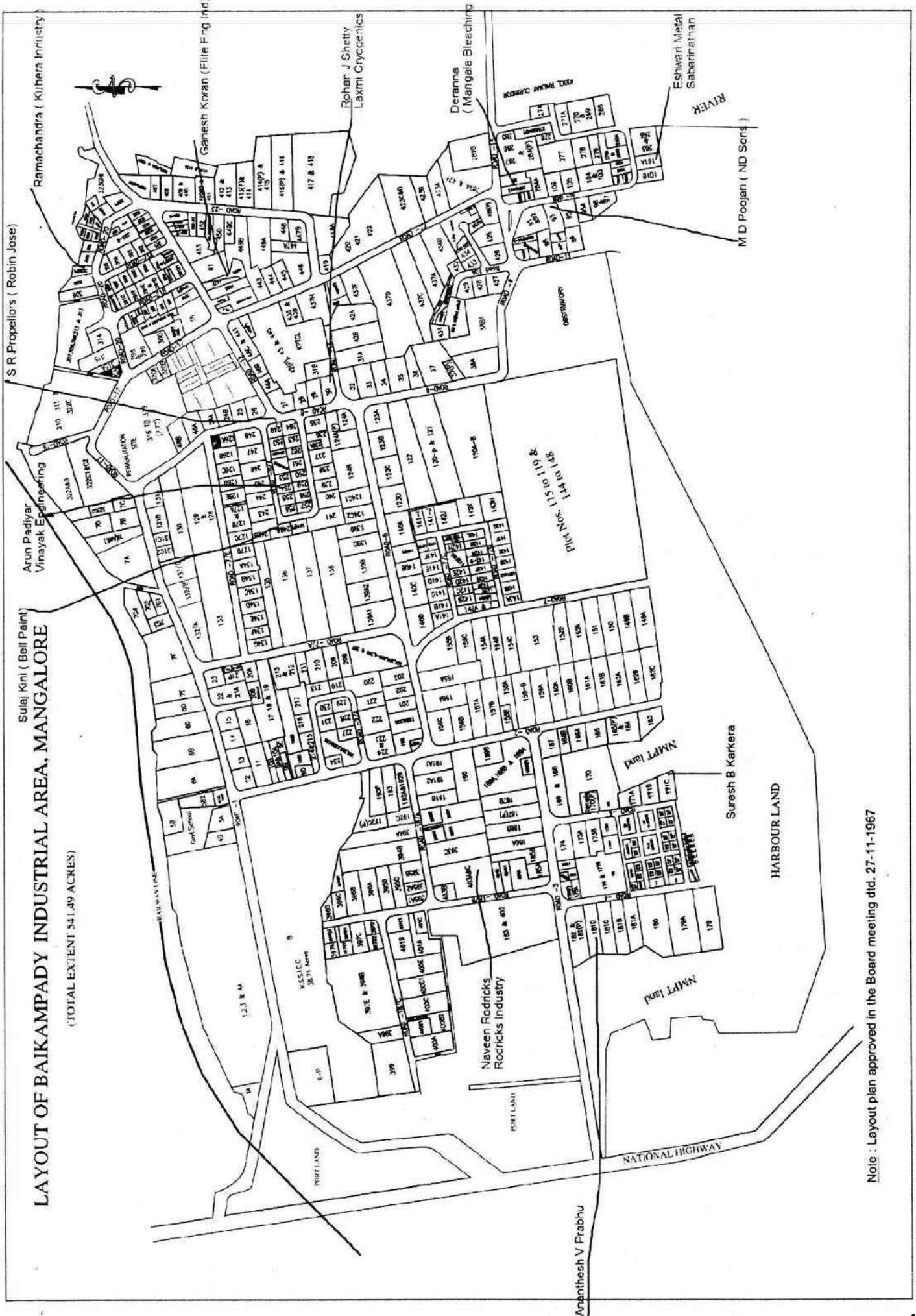
Remarks:

- MCC has proper MSW collection and transportation system in place.
- Additional door to door vehicles are being deployed for domestic waste (MSW) collection from Baikampady industrial area.
- The solid waste heaps/ Garbage Vulnerable Points are being cleared with utmost priority and beautification of such points are also taken up by MCC as an initiative.
- More IEC activities regarding waste segregation and MSW management shall be taken up.
- Defaulters dumping waste shall be identified through proper vigilance and penalized accordingly.

1. ***Report of Municipal Solid Waste Management in Baikampady Industrial Area:***

As per the KSPCB Norms and SWM Rules, 2016, Mangaluru City Corporation collects only domestic waste from the industrial units and the hazardous waste is to be handled by the industry itself to a TSDF. MCC deploys two Door to Door Waste collection tippers of capacity 1.5 ton and 1 ton respectively (Vehicle Nos. KA 19 AB 5623 and KA 19 AA 7690) for collection of domestic waste from Baikampady Industrial Area. These vehicles make 2 trips a day and cover the entire industrial area. The photos are attached for reference:




LAYOUT OF BAIKAMPADY INDUSTRIAL AREA, MANGALORE
(TOTAL EXTENT 541.49 ACRES)
Sulaj Kini (Bell Paint)
S R Propellors (Robin Jose)
Ramachandra (Kilbera Industry)
Ganesh Koran (Flite Eng Ind)
Rohan J Shetty Laxmi Cryogenics
Deranna (Mangala Bleaching
Eshwari Metal Sabarinathan
M D Poojari (ND Sons)
Arun Padiyar Vinayak Engineering
Plot Nos. 115 to 119 & 144 to 148
Suresh B Karkera
NMPT land
HARBOUR LAND
Naveen Rodricks Rodricks Industry
NATIONAL HIGHWAY
Ananthesh V Prabhu
Note : Layout plan approved in the Board meeting dtd. 27-11-1967

2. ***City Beautification by transformation of Garbage Vulnerable Points (GVPs)***

Before
After

Before
After

ಮಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ

ಲಾಲ್‌ಬಾಗ್, ಎಂ.ಜಿ ರಸ್ತೆ, ಮಂಗಳೂರು – 575 003, ಕರ್ನಾಟಕ, ಭಾರತ.

ಫೋನ್:0824–2220313–18, ಫ್ಯಾಕ್ಸ್: 0824 2220310 ವೆಬ್‌ಸೈಟ್:www.mangalorecity.gov.in

ಮನಪಾ/ಆರೋಪಿ/ಸಿಆರ್/24/2019-20/ಜಿ12 ದಿನಾಂಕ : 30.09.2019

ಸಾರ್ವಜನಿಕ ಪ್ರಕಟಣೆ

ಅರಣ್ಯ, ಪರಿಸರ ಮತ್ತು ಜೀವಿಶಾಸ್ತ್ರ ಸಚಿವಾಲಯ ಇವರ ಅಧಿಸೂಚನೆ ಸಂಖ್ಯೆ: ಅಪಜೀ 17 ಇಪಿಸಿ 2012, ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 11-03-2016 ಹಾಗು ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯ ಪೀಠದ ಆದೇಶದಂತೆ ಮಂಗಳೂರು ಮಹಾನಗರಪಾಲಿಕೆಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಪರಿಸರಕ್ಕೆ ಹಾನಿ ಹಾಗೂ ಮಾನವ ಮತ್ತಿತರ ಪ್ರಾಣಿಗಳ ಆರೋಗ್ಯಕ್ಕೆ ಅಪಾಯ ಉಂಟು ಮಾಡುತ್ತಿರುವ ಪ್ಲಾಸ್ಟಿಕ್ ಕ್ಯಾರಿಬ್ಯಾಗ್, ಪ್ಲಾಸ್ಟಿಕ್ ಛತ್ರಿಪತ್ರ, ಪ್ಲಾಸ್ಟಿಕ್ ತೋರಣ, ಧ್ವಜ, ಬಾವುಟ, ಪ್ಲಾಸ್ಟಿಕ್ ತಟ್ಟೆ, ಪ್ಲಾಸ್ಟಿಕ್ ಲೋಟ, ಪ್ಲಾಸ್ಟಿಕ್ ಕಮಾನ, ಫ್ಲಿಂಗ್ ಫಿಲ್ಮ್, ಮತ್ತು ಊಟದ ಮೇಜಿನ ಮೇಲೆ ಹರಡುವ ಪ್ಲಾಸ್ಟಿಕ್ ಹಾಳೆ ಹಾಗೂ ಥರ್ಮೋಕೋಲ್ ಮತ್ತು ಪ್ಲಾಸ್ಟಿಕ್ ಮೈಕ್ರೋ ಬೀಡ್ಸ್‌ನಿಂದ ತಯಾರಾದಂತಹ ಮೀಲ್ಲಂಡ ವಸ್ತುಗಳ ತಯಾರಿಕೆ, ಸರಬರಾಜು ಮತ್ತು ಬಳಕೆಯನ್ನು ಸಂಪೂರ್ಣವಾಗಿ ನಿಷೇಧಿಸಿ ಪಾಲಿಕೆಯಿಂದ ಆದೇಶ ಹೊರಡಿಸಲಾಗಿದ್ದರೂ ಹಲವಾರು ಉದ್ದಿಮೆದಾರರು, ವ್ಯಾಪಾರಸ್ಥರು, ರಸ್ತೆ ಬದಿಯ ವ್ಯಾಪಾರಸ್ಥರು ನಿಷೇಧಿಸಿರುವ ಪ್ಲಾಸ್ಟಿಕ್ ವಸ್ತುಗಳ ಮಾರಾಟ ಮಾಡುತ್ತಿರುವುದು ಹಾಗೂ ಗ್ರಾಹಕರಿಗೆ ಪ್ಲಾಸ್ಟಿಕ್ ಚೀಲದಲ್ಲಿ ಸಾಮಾಗ್ರಿಗಳನ್ನು ಪಕರಣಿ ಮಾಡುತ್ತಿರುವುದು ಕಂಡು ಬಂದ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಅಂತಹ ವ್ಯಾಪಾರಸ್ಥರ ಉದ್ದಿಮೆಯ ಮೇಲೆ ದಾಳಿ ನಡೆಸಿ ನಿಷೇಧಿಸಿದ ಪ್ಲಾಸ್ಟಿಕ್ ವಸ್ತುಗಳನ್ನು ವಶಪಡಿಸಿ ದಂಡ ವಿಧಿಸಲಾಗಿದ್ದರೂ ಇನ್ನೂ ಅನೇಕ ಉದ್ದಿಮೆಗಳಲ್ಲಿ ಬಳಕೆ ಮತ್ತು ಮಾರಾಟ ಮಾಡುತ್ತಿರುವುದು ಕಂಡುಬಂದಿದೆ.

ಆದುದರಿಂದ ಇನ್ನು ಮುಂದಕ್ಕೆ ಇದಕ್ಕೆ ಅವಕಾಶ ನೀಡದೆ ಮಂಗಳೂರು ಮಹಾನಗರಪಾಲಿಕೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿರುವ ಪ್ಲಾಸ್ಟಿಕ್ ವಸ್ತುಗಳ ತಯಾರಿಕೆ, ಸರಬರಾಜು ಮತ್ತು ಮಾರಾಟ ಮಾಡುವ ಉದ್ದಿಮೆದಾರರು ದಿನಾಂಕ: 01.09.2019 ರಿಂದ ಬಳಕೆ ಮತ್ತು ಮಾರಾಟ ಮಾಡುವುದು ಪರಿಶೀಲನೆ ಸಮಯದಲ್ಲಿ ಕಂಡು ಬಂದಲ್ಲಿ ಯಾವುದೇ ಮುನ್ಸೂಚನೆ ನೀಡದೆ, ಎಲ್ಲಾ ನಿಷೇಧಿತ ವಸ್ತುಗಳನ್ನು ವಶಪಡಿಸಿಕೊಂಡು, ರೂ 1000 ರಿಂದ ರೂ10,000ರ ದಂಡ ವಿಧಿಸಿ, ಈ ನಿರ್ದೇಶವನ್ನು ಉಲ್ಲಂಘಿಸಿದ ಕಾರಣ ಅಪರಾಧದ ಸ್ವರೂಪಕ್ಕೆ ಅನುಗುಣವಾಗಿ ಪರಿಸರ (ಸಂರಕ್ಷಣೆ) ಕಾಯ್ದೆ, 1986ರ ಸೆಕ್ಷನ್ 19ರ ಅನ್ವಯ ಪ್ರದತ್ತವಾಗಿರುವ ಅಧಿಕಾರದಂತೆ ಹಾಗೂ ಉದ್ದಿಮೆ ಪರವಾನಗಿ ರದ್ದುಗೊಳಿಸುವ ಪ್ರಮಾಣವನ್ನು ಕೂಡ ಪೈಗೊಳ್ಳಲಾಗುವುದು ಎಂದು ತೀರ್ಮಾನಿಸಿದೆ.

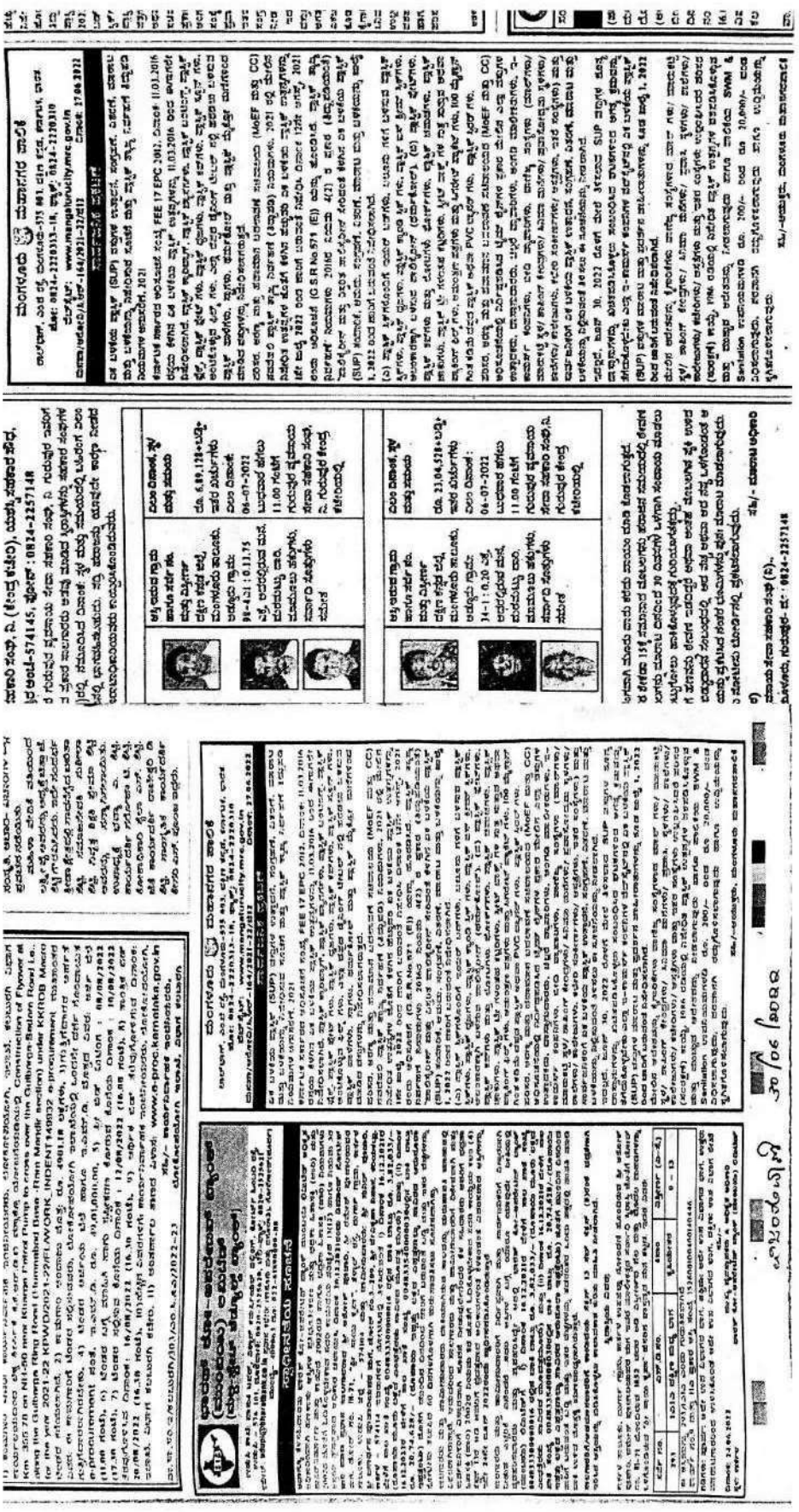
ಆಯುಕ್ತರು
ಮಹಾನಗರಪಾಲಿಕೆ ಮಂಗಳೂರು

ಇವರಿಗೆ,

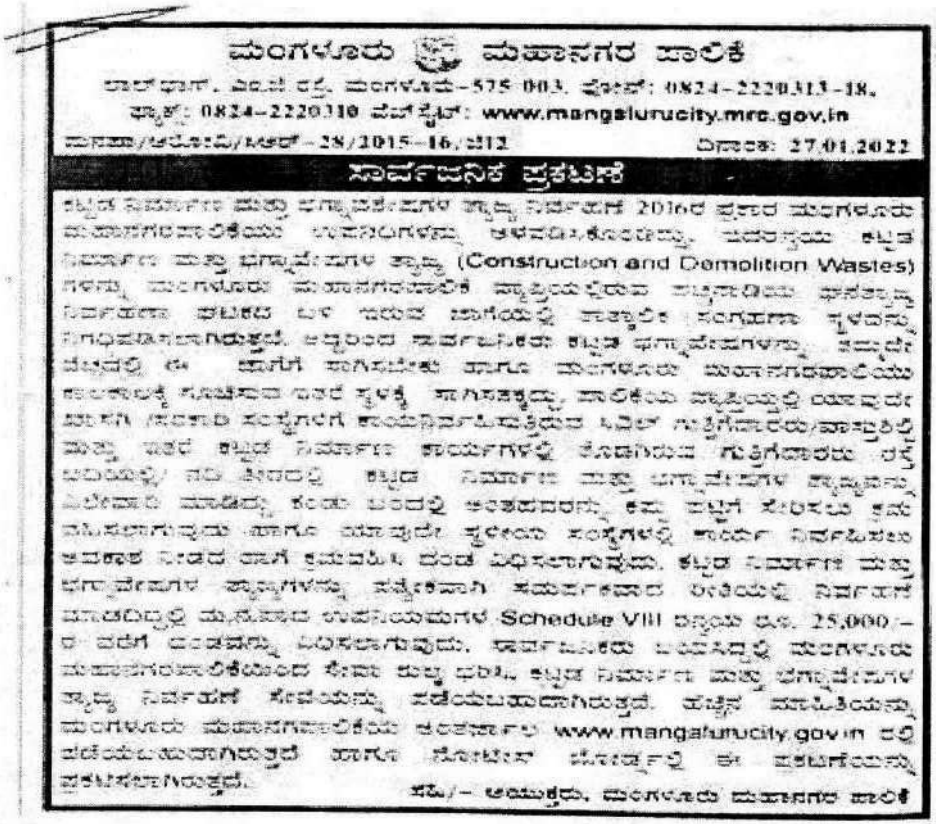
ವಾರ್ತಾಧಿಕಾರಿಗಳು, ಜಿಲ್ಲಾ ವಾರ್ತಾ ಇಲಾಖೆ, ಮಂಗಳೂರು. ಇವರಿಗೆ ಕಳುಹಿಸುತ್ತಾ ಮೇಲ್ಕಂಡ ಸಾರ್ವಜನಿಕ ಪ್ರಕಟಣೆಯನ್ನು ಎಲ್ಲಾ ದಿನಪತ್ರಿಕೆಗಳ ಸುದ್ದಿ ವಿಭಾಗದಲ್ಲಿ ಉಚಿತವಾಗಿ ಪ್ರಕಟಿಸಲು ಕೋರಿದೆ.

"ಸ್ವಚ್ಛ ಸುಂದರ ಪ್ಲಾಸ್ಟಿಕ್ ಮುಕ್ತ ಮಂಗಳೂರು ನಗರ"

Plastic ban notification



Notification regarding C&D waste disposal



ಮಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ

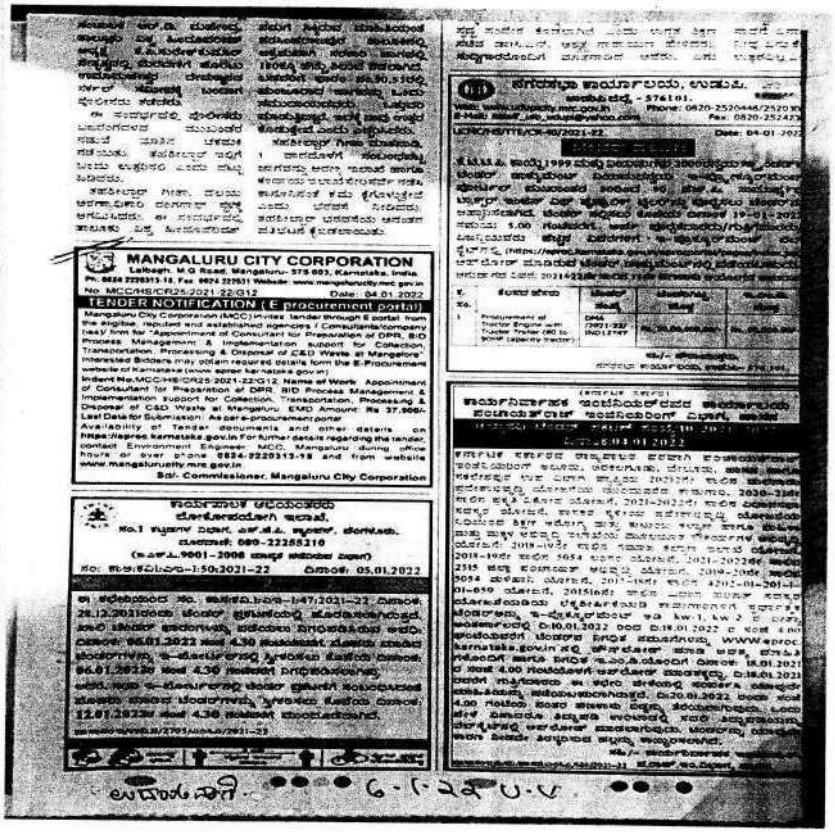
ಲಾಲ್‌ಬಾಗ್, ಎಂ.ಜಿ ರಸ್ತೆ, ಮಂಗಳೂರು-575 003. ಫೋನ್: 0824-2220313-18.
ಫ್ಯಾಕ್ಸ್: 0824-2220310 ವೆಬ್‌ಸೈಟ್: www.mangalurucity.mrc.gov.in

ಮಾಪಾ/ಆರೋಪಿ/ಆರ್-28/2015-16/ಪಿ12 ದಿನಾಂಕ: 27.01.2022

ಸಾರ್ವಜನಿಕ ಪ್ರಕಟಣೆ

ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಮತ್ತು ಧ್ವಂಸಗೊಳಿಸುವ ತ್ಯಾಜ್ಯ ನಿರ್ವಹಣೆ 2016ರ ಪ್ರಕಾರ ಮಂಗಳೂರು ಮಹಾನಗರಪಾಲಿಕೆಯು ಉದ್ದೇಶಿಸಿರುವುದು, ಆಳವಡಿಸಿಕೊಂಡಿರುವ, ಪರಿಸರಸ್ನೇಹಿ ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಮತ್ತು ಧ್ವಂಸಗೊಳಿಸುವ ತ್ಯಾಜ್ಯ (Construction and Demolition Wastes) ಗಳನ್ನು ಮಂಗಳೂರು ಮಹಾನಗರಪಾಲಿಕೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿರುವ ಪ್ರಾಧಿಕೃತ ಘನತ್ಯಾಜ್ಯ ನಿರ್ವಹಣಾ ಘಟಕ ಬಳಿ ಇರುವ ಜಾಗೆಯಲ್ಲಿ ಸಾಮೂಹಿಕ ಸಂಗ್ರಹಣಾ ಸ್ಥಳವನ್ನು ನಿಗದಿಪಡಿಸಲಾಗಿರುತ್ತದೆ. ಆದ್ದರಿಂದ ಸಾರ್ವಜನಿಕರು ಕಟ್ಟಡ ಧ್ವಂಸಗೊಳಿಸುವ ತ್ಯಾಜ್ಯವನ್ನು ಮೇಲ್ಕಾಣಿಸಿದ ಜಾಗೆಗೆ ಸಾಗಿಸುವುದು ಹಾಗೂ ಮಂಗಳೂರು ಮಹಾನಗರಪಾಲಿಕೆಯು ಕಾಲಕಾಲಕ್ಕೆ ಗುರುತಿಸಿದ ಇತರ ಸ್ಥಳಕ್ಕೆ ಸಾಗಿಸಿಕೊಳ್ಳಲು, ಪಾಲಿಕೆಯು ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ರಾಷ್ಟ್ರದ ಪ್ರಾಕೃತಿಕ ಸಂಪನ್ಮೂಲಗಳ ಕಾಯ್ದಿರಿಸಿರುವ ಬಫರ್ ಜೋನ್‌ನಲ್ಲಿ ಗುತ್ತಿಗೆದಾರರು/ವಾಸ್ತುಶಿಲ್ಪಿ ಮತ್ತು ಇತರೆ ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಕಾರ್ಯಗಳಲ್ಲಿ ತೊಡಗಿರುವ ಗುತ್ತಿಗೆದಾರರು ರಸ್ತೆ ಬದಿಯಲ್ಲಿ/ ನದಿ ತೀರದಲ್ಲಿ ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಮತ್ತು ಧ್ವಂಸಗೊಳಿಸುವ ತ್ಯಾಜ್ಯವನ್ನು ಎಲೇವಾರಿ ಮಾಡಿದ್ದು ಕಂಡು ಬಂದಲ್ಲಿ ಅಂತಹವರಿಗೆ ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಮತ್ತು ಧ್ವಂಸಗೊಳಿಸುವ ತ್ಯಾಜ್ಯ ನಿರ್ವಹಣೆ ನಿಯಮಗಳಲ್ಲಿರುವಂತೆ ಪ್ರತಿ ಪ್ರಕರಣಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟ ಸಂಸ್ಥೆಗಳಲ್ಲಿ ಸಾರ್ವಜನಿಕ ಅಭಿಪ್ರಾಯ ನೀಡದ ರಾಜಿ ಕಮಿಟಿಯು ದಂಡ ವಿಧಿಸಲಾಗುವುದು. ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಮತ್ತು ಧ್ವಂಸಗೊಳಿಸುವ ತ್ಯಾಜ್ಯಗಳನ್ನು ಪರಿಸರಸ್ನೇಹಿಯಾಗಿ ಸಮರ್ಪಕವಾದ ರೀತಿಯಲ್ಲಿ ನಿರ್ವಹಣೆ ಮಾಡದಿದ್ದಲ್ಲಿ ಮುನಿಸಿಪಲ್ ಆಡಳಿತ ಅಧಿನಿಯಮಗಳ Schedule VIII ರನ್ವಯ ರೂ. 25,000/- ರ ವರೆಗೆ ದಂಡವನ್ನು ವಿಧಿಸಲಾಗುವುದು. ಕಾರ್ಯಾದೇಶ ಬಂದಿದ್ದಲ್ಲಿ ಮಂಗಳೂರು ಮಹಾನಗರಪಾಲಿಕೆಯಿಂದ ಕೇವಲ ರುಜು ಭರಿಸಿ ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಮತ್ತು ಧ್ವಂಸಗೊಳಿಸುವ ತ್ಯಾಜ್ಯ ನಿರ್ವಹಣೆ ಶೇಖರಣೆಯನ್ನು ಪಡೆಯಬಹುದಾಗಿರುತ್ತದೆ. ಹೆಚ್ಚಿನ ಮಾಹಿತಿಯನ್ನು ಮಂಗಳೂರು ಮಹಾನಗರಪಾಲಿಕೆಯ ಅಂತರ್ಜಾಲ www.mangalurucity.gov.in ರಲ್ಲಿ ಪಡೆಯಬಹುದಾಗಿರುತ್ತದೆ ಹಾಗೂ ನೋಟೀಸ್ ಬೋರ್ಡ್‌ನಲ್ಲಿ ಈ ಪ್ರಕಟಣೆಯನ್ನು ಪ್ರಕಟಿಸಲಾಗಿರುತ್ತದೆ.

ಸಹಿ/- ಆಯುಕ್ತರು, ಮಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ



MANGALURU CITY CORPORATION

Lalbagh, M G Road, Mangaluru- 575 003, Karnataka, India.
Ph: 0824 2220313-18, Fax: 0824 2220311 Website: www.mangaluructiy.mrc.gov.in

No: MCC/HS/CR25/2021-22/312 Date: 04.01.2022

TENDER NOTIFICATION (E procurement portal)

Mangaluru City Corporation (MCC) invites tender through E portal from the eligible, reputed and established agencies / Consultants/company (sole) firm for "Appointment of Consultant for Preparation of DPR, BID Process Management & Implementation support for Collection, Transportation, Processing & Disposal of C&D Waste at Mangalore" Interested Bidders may obtain required details form the E-Procurement website of Karnataka (www.eproc.karnataka.gov.in)

Tender No.MCC/HS/CR25/2021-22/312 Name of Work: Appointment of Consultant for Preparation of DPR, BID Process Management & Implementation support for Collection, Transportation, Processing & Disposal of C&D Waste at Mangaluru. EMD Amount: Rs 37,900/- Last Date for Submission: As per e-procurement porter

Availability of Tender documents and other details on https://eproc.karnataka.gov.in For further details regarding the tender, contact Environment Engineer, MCC, Mangaluru during office hours or over phone 0824-2220313-18 and from website www.mangaluructiy.mrc.gov.in

Sd/- Commissioner, Mangaluru City Corporation

ಮಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ
ಲೋಕಾಯುಕ್ತ ಸಂಸ್ಥೆ,
ನಂ.1 ಸೆಷನ್ಸ್ ಬಿಲ್ಡಿಂಗ್, ಎಸ್.ಪಿ.ಜಿ. ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು.
ದೂರವಾಣಿ: 080-22258210
(ಇ-ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಪೋರ್ಟಲ್ ಮೂಲಕ)

ಸಂ: ಉ.ಆ/ಟೆಂಡರ್-1:50/2021-22 ದಿನಾಂಕ: 05.01.2022

ಈ ಕಛೇರಿಯ ಸಂ. ಉ.ಆ/ಟೆಂ.ಸೂ-1:47/2021-22 ದಿನಾಂಕ: 28.12.2021ರಂದು ಬೆಂಗಳೂರು ಪ್ರಜಾವಾಣಿ ಪತ್ರಿಕೆಯಲ್ಲಿ ಪ್ರಕಟಿಸಲಾಗಿರುತ್ತದೆ. ಸದರಿ ಟೆಂಡರ್ ಪ್ರಕಾರಗಳನ್ನು ಪರಿಷ್ಕರಣೆ ಮಾಡಿರುವುದರಿಂದ ಸಾರ್ವಜನಿಕರ ಮಾಹಿತಿಗಾಗಿ ಈ ಪ್ರಕಟಣೆ.

ಇ-ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಪೋರ್ಟಲ್ ಮೂಲಕ ಟೆಂಡರ್ ಪ್ರಕಟಣೆ ಪ್ರಕಟಿಸಿರುವ ಟೆಂಡರ್ ಪ್ರಕಾರಗಳ ವಿವರ ಮತ್ತು ಟೆಂಡರ್ ಸಲ್ಲಿಕೆಯ ಕೊನೆಯ ದಿನಾಂಕ: 06.01.2022ರ ವರೆಗೆ 4.30 ಗಂಟೆಯವರೆಗೆ ದಿನಾಂಕ ಮತ್ತು ಸಮಯ ಮುಂದುವರಿಸಲಾಗಿದೆ. ಇ-ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಪ್ರಕ್ರಿಯೆಯ ವಿವರವನ್ನು www.eprocurement.karnataka.gov.in ರಲ್ಲಿ ಪ್ರಕಟಿಸಲಾಗಿದೆ. ಟೆಂಡರ್ ಸಲ್ಲಿಕೆಯ ಕೊನೆಯ ದಿನಾಂಕ: 06.01.2022ರ ವರೆಗೆ 4.30 ಗಂಟೆಯವರೆಗೆ ದಿನಾಂಕವನ್ನು ಇ-ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಪೋರ್ಟಲ್ ಮೂಲಕ ಪ್ರಕಟಿಸಲಾಗಿದೆ. ಸದರಿ ಇ-ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಪೋರ್ಟಲ್ ಮೂಲಕ ಪ್ರಕಟಿಸಿರುವ ಟೆಂಡರ್ ಪ್ರಕಾರಗಳ ವಿವರ ಮತ್ತು ಟೆಂಡರ್ ಸಲ್ಲಿಕೆಯ ಕೊನೆಯ ದಿನಾಂಕ: 12.01.2022ರ ವರೆಗೆ 4.30 ಗಂಟೆಯವರೆಗೆ ದಿನಾಂಕವನ್ನು ಮುಂದುವರಿಸಲಾಗಿದೆ.

ಉದಯವಾಣಿ ... 6-1-22 ಪು.೪

Paper Articles

Paper article regarding Plastic ban

ಪ್ಲಾಸ್ಟಿಕ್ ನಿಷೇಧ, ಬೀದಿವ್ಯಾಪಾರ ಸ್ಥಗಿತ

ಮಂಗಳೂರು: ಮಂಗಳೂರು ಮಹಾನಗರಪಾಲಿಕೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಪ್ಲಾಸ್ಟಿಕ್ ನಿಷೇಧವನ್ನು ಕಟ್ಟುನಿಟ್ಟಾಗಿ ಜಾರಿಗೆ ತರುವಂತೆ ಮತ್ತು ಬೀದಿ ಬದಿ ಆಹಾರ ತಯಾರಿ/ ಮಾರಾಟವನ್ನು ಕೂಡಲೇ ಸ್ಥಗಿತಗೊಳಿಸುವಂತೆ ಆಯುಕ್ತರು ಸೂಚನೆ ನೀಡಿದ್ದಾರೆ.

ಕಾನೂನು ಪ್ರಕಾರ ಪ್ಲಾಸ್ಟಿಕ್ ಕ್ಯಾರಿಬ್ಯಾಗ್, ಪ್ಲಾಸ್ಟಿಕ್ ಭಿತ್ತಿಪತ್ರ, ಪ್ಲಾಸ್ಟಿಕ್ ತೋರಣ, ಫ್ಲೆಕ್ಸ್, ಬಾವುಟ, ಪ್ಲಾಸ್ಟಿಕ್ ತಟ್ಟೆ, ಪ್ಲಾಸ್ಟಿಕ್ ಲೋಟ, ಪ್ಲಾಸ್ಟಿಕ್ ಚಮಚ ಇತ್ಯಾದಿ ನಿಷೇಧಿಸಿ ಪಾಲಿಕೆ ಆದೇಶ ಹೊರಡಿಸಿತ್ತು. ಆದರೂ ಪ್ಲಾಸ್ಟಿಕ್ ವಸ್ತುಗಳ ಬಳಕೆ ಮಾರಾಟ ನಡೆಯುತ್ತಿದ್ದು, ತಕ್ಷಣ ನಿಷೇಧಿತ ಪ್ಲಾಸ್ಟಿಕ್ ವಸ್ತುಗಳನ್ನು ವಶ ಪಡಿಸಿ, 500ರಿಂದ 1000 ರೂ. ದಂಡ ವಿಧಿಸುವಂತೆ ಎಲ್ಲ ಆರೋಗ್ಯ ನಿರೀಕ್ಷಕರಿಗೆ ಆಯುಕ್ತರು ಸೂಚಿಸಿದ್ದಾರೆ.

ನಗರದಲ್ಲಿ ಅನಧಿಕೃತ ಫಾಸ್ಟ್‌ಫುಡ್ ವ್ಯಾಪಾರಸ್ಥರ ಸಂಖ್ಯೆ ದಿನೇ ದಿನೆ ಹೆಚ್ಚುತ್ತಿದೆ. ಸಂಚಾರ ಮತ್ತು ಆರೋಗ್ಯದ ಮೇಲೆ ಇದು ದುಷ್ಪರಿಣಾಮ ಬೀರುತ್ತಿರುವ ಬಗ್ಗೆ ದೂರು ಬರುತ್ತಿದೆ. ಇದನ್ನು ತೆರವುಗೊಳಿಸುವ ಕಾರ್ಯವನ್ನು ಮೇ 7ರಿಂದ ಆರಂಭಿಸಲಿದ್ದು, ಇದಕ್ಕೆ ಮುಂದೆ ಎಲ್ಲರೂ ಸ್ವಯಂ ತೆರವು ಮಾಡಬೇಕು. ತಪ್ಪಿದಲ್ಲಿ ಮುಂದಿನ ಆಗುಹೋಗುಗೆಳಿಗೆ ತಾವೇ ಜವಾಬ್ದಾರರು ಎಂದು ಆಯುಕ್ತರು ಹೇಳಿದ್ದಾರೆ.

ಏಕಬಳಕೆ ಪ್ಲಾಸ್ಟಿಕ್ ನಿಲ್ಲಿಸಲು ಸೂಚನೆ

2

■ **ವಿಕ ಸುದ್ದಿಲೋಕ** ಮಂಗಳೂರು

ಸಾರ್ವಜನಿಕರು ಸ್ವಯಂಪ್ರೇರಿತರಾಗಿ ಏಕ ಬಳಕೆಯ ಪ್ಲಾಸ್ಟಿಕ್ ಬಳಕೆಯನ್ನು ನಿಲ್ಲಿಸುವಂತೆ ಮಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ ಆಯುಕ್ತೆ ಅಕ್ಷಯ ಶ್ರೀಧರ್ ಸೂಚನೆ ನೀಡಿದರು.

ಸ್ವಾತಂತ್ರ್ಯೋತ್ಸವ ಅಮೃತ ಮಹೋತ್ಸವದ ಸಂದರ್ಭ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯ ಮಂಗಳೂರು ಪ್ರಾದೇಶಿಕ ಕಚೇರಿ, ಮಂಗಳೂರು ಮಹಾ ನಗರ ಪಾಲಿಕೆ ಹಾಗೂ ಮಂಗಳೂರು ವಿಶೇಷ ಆರ್ಥಿಕ ವಲಯ ಆಶ್ರಯದಲ್ಲಿ ಏಕ ಬಳಕೆಯ ಪ್ಲಾಸ್ಟಿಕ್ ವಸ್ತುಗಳ ಬಳಕೆಯ ನಿಷೇಧ ಕುರಿತಂತೆ ಮಂಗಳೂರು ವಿಶೇಷ ಆರ್ಥಿಕ ವಲಯದ ಕಚೇರಿಯಲ್ಲಿ ಇತ್ತೀಚೆಗೆ ಹಮ್ಮಿಕೊಳ್ಳಲಾಗಿದ್ದ ಕಾರ್ಯಕ್ರಮವನ್ನು ಉದ್ಘಾಟಿಸಿ ಮಾತನಾಡಿದರು.

ಏಕ ಬಳಕೆಯ ಪ್ಲಾಸ್ಟಿಕ್ ತ್ಯಾಜ್ಯ ನಿರ್ವಹಣೆಯಲ್ಲಿ ಸಾಕಷ್ಟು ಸಮಸ್ಯೆಗಳು ಉದ್ಭವಿಸುತ್ತಿವೆ. ಹಾಗೂ ಪ್ಲಾಸ್ಟಿಕ್ ಪರಿಸರಕ್ಕೆ ಅತ್ಯಂತ ಮಾರಕವಾಗುತ್ತಿದೆ, ಆದ್ದರಿಂದ ಜನರೇ ಜಾಗೃತರಾಗಿ ಏಕಬಳಕೆಯ ಪ್ಲಾಸ್ಟಿಕ್ ವಸ್ತುಗಳ ಬಳಕೆಯನ್ನು ಸ್ವಯಂ ಪ್ರೇರಿತರಾಗಿ ನಿಲ್ಲಿಸುವಂತೆ ಕೋರಿದರು.

ಕೇಂದ್ರದ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯ ವಿಜ್ಞಾನಿ ಪಿ.ಕೆ. ಸೆಲ್ವಿ ಏಕ ಬಳಕೆಯ ಪ್ಲಾಸ್ಟಿಕ್ ಉತ್ಪಾದನೆ, ಬಳಕೆ ಹಾಗೂ ಸಂಗ್ರಹಣೆ ಪ್ರಸ್ತುತ ಸ್ಥಿತಿಗತಿ ಹಾಗೂ ಕೇಂದ್ರ ಸರಕಾರ ನೂತನವಾಗಿ ಜಾರಿಗೊಳಿಸಿದ ಪ್ಲಾಸ್ಟಿಕ್ ತ್ಯಾಜ್ಯ ನಿರ್ವಹಣೆ ಕಾಯಿದೆಯ ಕುರಿತು ಮಾಹಿತಿ ನೀಡಿದರು.

ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿ ಕೀರ್ತಿ ಕುಮಾರ್ ಹಾಗೂ ಮಂಗಳೂರು ವಿಶೇಷ ಆರ್ಥಿಕ ವಲಯದ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ ಪಿ. ಸೂರ್ಯ ನಾರಾಯಣ ಮಾತನಾಡಿದರು.

ಕೈಗಾರಿಕಾ ಪ್ರತಿನಿಧಿಗಳು ಹಾಗೂ ಸಾರ್ವಜನಿಕರು ಅಂತರ್ಜಾಲದ ಮೂಲಕ ಕಾರ್ಯಕ್ರಮದಲ್ಲಿ ಭಾಗವಹಿಸಿದರು. ಕಾರ್ಯಕ್ರಮನ್ನು ಅಂತರ್ಜಾಲ ಸಂಪರ್ಕದ ಮೂಲಕ ಸಾರ್ವಜನಿಕರು ಭಾಗವಹಿಸಲು ಅವಕಾಶ ಕಲ್ಪಿಸಲಾಗಿತ್ತು.

ಜಾಗೃತಿ ಮೂಡಿಸಲು, ದಂಡ ವಿಧಿಸಲು ನಿರ್ಧಾರ | ಕರಪಾನಗಿ ರದ್ದುಮಾಡಲು ಚಿಂತನೆ

ಏಕಬಳಕೆ ಪ್ಲಾಸ್ಟಿಕ್ ವಿರುದ್ಧ ಕಾರ್ಯಾಚರಣೆ

ಪರ್ಯಾಯ ಬಳಕೆ: ಜಾಗೃತಿಗೆ ಮುಂದಾದ ಪಾಲಿಕೆ

Paper article regarding Cleanliness Awareness Drive

ಸ್ವಚ್ಛ ಸುರತ್ಕಲ್ ಅಭಿಯಾನ-3: ಸ್ವಚ್ಛತ ಶ್ರಮದಾನ

ಸ್ವಚ್ಛತ ಕೆಲಸವು ಸುತ್ಯರ್ಹ: ಅರುಣ್ ಕುಮಾರ್

'ಸ್ವಚ್ಛ ಭಾರತದೊಂದಿಗೆ ಸಮೃದ್ಧ ಭಾರತ'

ಸ್ವಚ್ಛ ಸುರತ್ಕಲ್ ಅಭಿಯಾನ

ಸ್ವಚ್ಛ ನುರತ್ನಲ್ ಅಭಯಾನ-3: ಸ್ವಚ್ಛತಾ ಶ್ರಮದಾನಕ್ಕೆ ಚಾಲನೆ

ಸ್ವಚ್ಛತೆ ಪ್ರತಿಯೊಬ್ಬರ ಬಾಧ್ಯತೆ: ಗೋಪಿನಾಥ್ ರಾವ್

150 ಕಿ.ಮೀ. ಮಾರ್ಗ ಪರಿಸರ ಸ್ವಚ್ಛತೆ ಅಭಿಯಾನಕ್ಕೆ ಚಾಲನೆ

'ನಮ್ಮ ಸಂಸ್ಕೃತಿ ಸ್ವಚ್ಛ ಸಂಸ್ಕೃತಿ' ಅಭಿಯಾನಕ್ಕೆ ಚಾಲನೆ ನೀಡಲಾಯಿತು.

ಎರಡು ದಿನಗಳ ಅಭಿಯಾನ

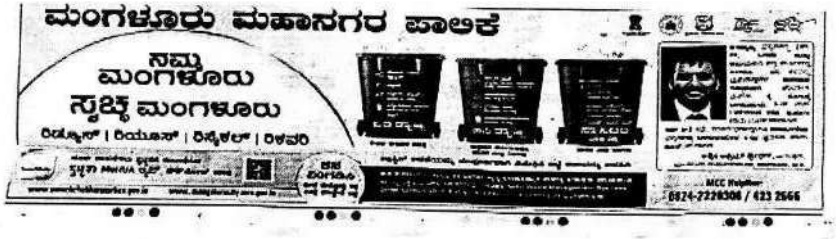
ಸ್ವಚ್ಛತಾ ತಂಡಗಳು

'ನಾನು ಮಂಗಳೂರಿನ ಸ್ವಚ್ಛ ಸೈನಿಕ': ಸೆಲ್ಫೀ ಸ್ಟ್ಯಾಂಡ್

ಸೆಲ್ಫೀ ಸ್ಟ್ಯಾಂಡ್.

Selfie stand

Paper article regarding source segregation awareness



ಸ್ವಚ್ಛತೆಯ ಸ್ವಯಂ ಜಾಗೃತಿ ಅಗತ್ಯ: ಅಕ್ಷಯ್ ಶ್ರೀಧರ್

ಮಹಾನಗರ, ಆ. 7: ಸರ್ವಜನಿಕ ಸ್ಥಳಗಳಲ್ಲಿ ಸ್ವಯಂ ಸ್ವಚ್ಛ ಜಾಗೃತಿ ಮೂಡಿದ ಪ್ರಜೆಗಳ ಪುನಃ ಎಂದು ಮಹಾನಗರ ಆಯುಕ್ತ ಅಕ್ಷಯ್ ಶ್ರೀಧರ್ ತಿಳಿಸಿದ್ದಾರೆ.

ಭಾರತೀಯ ರೆಡ್‌ಕ್ರಾಸ್ ಸಂಸ್ಥೆ ದಕ್ಷಿಣ ಕನ್ನಡ ಜಿಲ್ಲಾ ಘಟಕ, ಬೆಸೆಂಟ್ ಮಹಿಳಾ ಕಾಲೇಜಿನ ಯುವ ರೆಡ್‌ಕ್ರಾಸ್ ಘಟಕ ಹಾಗೂ ದ.ಕ. ಜಿಲ್ಲಾ ಕಾರ್ಯನಿರತ ಪತ್ರಕರ್ತರ ಸಂಘದ ಸಹಭಾಗಿತ್ವದಲ್ಲಿ ನಿರ್ಮಾಣ ನಗರದ ಮಣಿಪಾಲ ಕಚೇರಿ ಬಳಿಯ ಬಸ್ ತಂಗುದಾಣದ ಸ್ವಚ್ಛ ಸುಂದರ ಮಂಗಳೂರು ಕಾರ್ಯಕ್ರಮ ದಸ್ಪೆಕ್ಟಿಸಿ ಅವರು ಮಾತನಾಡಿದರು.

ನಮ್ಮ ನಗರವನ್ನು ನಾವೇ ಸ್ವಚ್ಛ ಮಾಡಬೇಕು ಎಂದು ಯುವ ಜನರಲ್ಲಿ, ವಿದ್ಯಾರ್ಥಿಗಳಲ್ಲಿ ಸ್ವಚ್ಛ ಕಾರ್ಯಕ್ರಮದ ಬಗ್ಗೆ ಸ್ವಯಂ ಜಾಗೃತಿ ಮೂಡಿಸುವ ನಿಟ್ಟಿನಲ್ಲಿ ನಗರದಲ್ಲಿ ಬಸ್ ತಂಗುದಾಣಗಳ ಸ್ವಚ್ಛತೆ ಗಿಡ ನೆಡುವ ಕಾರ್ಯಕ್ರಮಗಳು ಮುಂದುವರಿಯಬೇಕಿದೆ ಎಂದು ಅಕ್ಷಯ್ ಶ್ರೀಧರ್ ಹೇಳಿದರು.

ದ.ಕ. ಜಿಲ್ಲಾ ಕಾರ್ಯನಿರತ ಪತ್ರಕರ್ತರ ಸಂಘದ ಅಧ್ಯಕ್ಷ ಶ್ರೀನಿವಾಸ ನಾಯಕ್ ಇಂದಾಜೆ, ರಾಜ್ಯ ಮಾಧ್ಯಮ ಅಕಾಡೆಮಿಯ ಸದಸ್ಯ ಜನಾರ್ಧನ ಶೆಟ್ಟಿ ಬಾಳ, ಇಂಡಿಯನ್ ರೆಡ್ ಕ್ರಾಸ್ ಸೊಸೈಟಿಯ ಪ್ರತಿನಿಧಿಗಳಾದ ರವೀಂದ್ರನಾಥ ಉಚ್ಚಿಲ್, ಪತ್ರಕರ್ತರ ರಾಷ್ಟ್ರೀಯ ಒಕ್ಕೂಟದ ಕಾರ್ಯಕಾರಿ ಸಮಿತಿ ಸದಸ್ಯ ಪಿ.ಬಿ. ಹರೀಶ್ ರೈ, ದ.ಕ. ಜಿಲ್ಲಾ ಕಾರ್ಯನಿರತ ಪತ್ರಕರ್ತರ ಸಂಘದ ಕೋಶಾಧಿಕಾರಿ ಪುಷ್ಪರಾಜ್ ಬಿ.ಎನ್., ಉಪಾಧ್ಯಕ್ಷ ಭಾಸ್ಕರ ರೈ ಕುಪ್ಪ ಕಾರ್ಯಕಾರಿ ಸಮಿತಿ ಸದಸ್ಯ ರಾದ ರಾಜೇಶ್ ದೇವಾಡಿಗ, ಪ್ರವೀಣ್ ಕುಮಾರ್ ನಾಳ ಮೊದಲಾದವರು ಉಪಸ್ಥರಿದ್ದರು. ಪ್ರಧಾನ ಕಾರ್ಯದರ್ಶಿ ಪ್ರವೀಂದ್ರ ಕುಂದೇಶ್ವರ ವಂದಿಸಿದರು. ಬೆಸೆಂಟ್ ಮಹಿಳಾ ಕಾಲೇಜಿನ ಯುವ ರೆಡ್‌ಕ್ರಾಸ್ ಘಟಕದ ನಿರ್ದೇಶಕಿ ರೀಕ್ಷಿತಾ, ಸಹ ಸಂಯೋಜಕರಾದ ಸ್ವಾತಿ, ಕೀರ್ತಿ, ಕಾರ್ಯದರ್ಶಿ ಶ್ರೀಜಾ ಉಪಸ್ಥರಿದ್ದರು.

ಬೆಸೆಂಟ್ ಮಹಿಳಾ ಕಾಲೇಜಿನ ಯುವ ರೆಡ್‌ಕ್ರಾಸ್ ಘಟಕದ ವಿದ್ಯಾರ್ಥಿನಿಯರು ಮಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆಯ ಬಸ್ ತಂಗುದಾಣದ ಸ್ವಚ್ಛ ಕಾರ್ಯಕ್ರಮದಲ್ಲಿ ಪಾಲ್ಗೊಂಡರು.

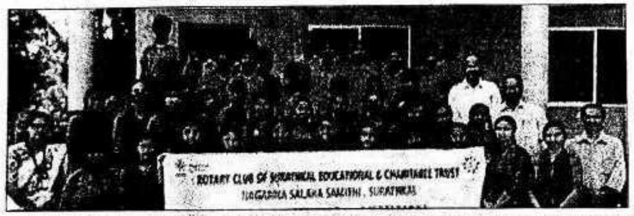
ನಿಯಮಾವಳಿ ಜಾರಿ: ಪಾಲಿಕೆ ತೀರ್ಮಾನ

ಅಪಾರ್ಟ್‌ಮೆಂಟ್‌ನಲ್ಲೇ 'ತ್ಯಾಜ್ಯ ಸಂಸ್ಕರಣೆ'; ಇಲ್ಲವಾದರೆ ದಂಡ!

'ನಮ್ಮ ಕಸ-ನಮ್ಮ ಹೊಣೆ ಎಂಬ ಪ್ರಜ್ಞೆಯಿರಲಿ'

[illegible]

ಸುರತ್ಕಲ್: ಸ್ವಚ್ಛತೆ ಜಾಗೃತಿ, ಹಸಿ ತ್ಯಾಜ್ಯ ನಿರ್ವಹಣೆ ಮಾಹಿತಿ ಕಾರ್ಯಾಗಾರ



ಸುರತ್ಕಲ್, ಜೆ. 28: ಸ್ವಚ್ಛ ಸುರತ್ಕಲ್ ಅಭಿಯಾನ -3ರ ಮೂಲಕ ಸರಕಾರಿ ಸಂಯುಕ್ತ ಪ್ರೌಢಶಾಲೆ ಕಾಟಿಪಳ್ಳದಲ್ಲಿ ಸ್ವಚ್ಛತೆ ಜಾಗೃತಿ ಹಾಗೂ ಹಸಿ ತ್ಯಾಜ್ಯ ನಿರ್ವಹಣೆ ಮಾಹಿತಿ ಕಾರ್ಯಾಗಾರ ನಡೆಯಿತು.

ಸುರತ್ಕಲ್ ನಾಗರಿಕ ಸಲಹಾ ಸಮಿತಿಯ ಅಧ್ಯಕ್ಷ ಡಾ। ಕೆ. ರಾಜ್ ಮೋಹನ್ ರಾವ್ ಹಾಗೂ ಸ್ವಚ್ಛ ಸುರತ್ಕಲ್ ಅಭಿಯಾನದ ಸಂಯೋಜಕ ಸತೀಶ್ ಸದಾನಂದ್ ಸಂಪನ್ಮೂಲ ವ್ಯಕ್ತಿಗಳಾಗಿ ಮಾಹಿತಿ ನೀಡಿದರು.

ಶಾಲಾ ಮುಖ್ಯೋಪಾಧ್ಯಾಯಿನಿ ರುಹಿದಾ ಎಂ. ಬಿ, ಶಿಕ್ಷಕರಾದ ರಾಘವೇಂದ್ರ, ನಾರಾಯಣ ಶೆಟ್ಟಿಗಾರ್, ಆನಂದ ಕೆ., ಯಶೋದಾ, ಸೌಮ್ಯಾ ನಾಯಕ್, ರಂಜನಾ ಹಾಗೂ ಮತ್ತಿತರರು ಈ ಸಂದರ್ಭದಲ್ಲಿ ಉಪಸ್ಥಿತರಿದ್ದರು.

ಎಂಆರ್‌ಪಿಎಲ್ ಪ್ರಾಯೋಜಕತ್ವದಲ್ಲಿ, ನಾಗರಿಕ ಸಲಹಾ ಸಮಿತಿ ಸುರತ್ಕಲ್, ರೋಟರಿ ಕ್ಲಬ್ ಸುರತ್ಕಲ್ ಎಜುಕೇಶನಲ್ ಆ್ಯಂಡ್ ಚಾರಿಟೆಬಲ್ ಟ್ರಸ್ಟ್ ನೇತೃತ್ವದಲ್ಲಿ ವಿವಿಧ ಸಂಘ - ಸಂಸ್ಥೆಗಳ ನೆರವಿನೊಂದಿಗೆ ಕಾರ್ಯಕ್ರಮ ಆಯೋಜಿಸಲಾಗುತ್ತಿದೆ.

Paper article regarding beach cleaning

ಎಸ್ಎಫ್‌ಡಿ ಮಂಗಳೂರು: ಬೀಚ್ ಸ್ವಚ್ಛತೆ

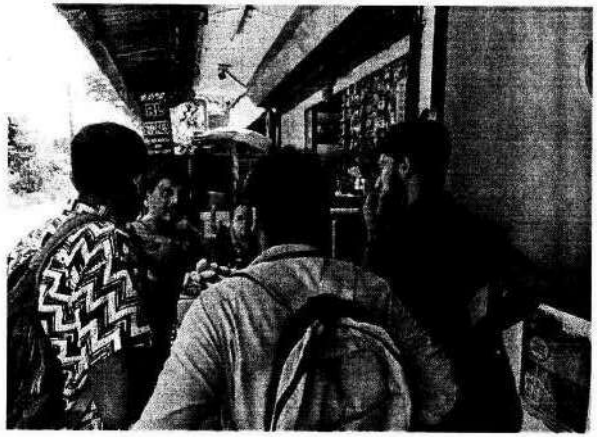
ತಣ್ಣೀರುಬಾವಿ, ಜ. 3: ಸ್ಟೂಡೆಂಟ್ಸ್ ಫಾರ್ ಡೆವಲಪ್‌ಮೆಂಟ್ (ಎಸ್ಎಫ್‌ಡಿ) ಮಂಗಳೂರು ವಿದ್ಯಾರ್ಥಿ ಸಂಘಟನೆಯು ಮಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ ಸಹಯೋಗದಲ್ಲಿ ರವಿವಾರ ನಗರದ ತಣ್ಣೀರುಬಾವಿ ಬೀಚ್ ಸ್ವಚ್ಛತಾ ಅಭಿಯಾನ ನಡೆಯಿತು.

ಪಾಲಿಕೆ ನೌಕರರ ಜತೆ ನಗರದ ವಿವಿಧ ಕಾಲೇಜುಗಳ ಎಸ್ಎಫ್‌ಡಿಯ 100ಕ್ಕೂ ಹೆಚ್ಚು ವಿದ್ಯಾರ್ಥಿ ಸ್ವಯಂಸೇವಕರು ಬೀಚ್‌ನಲ್ಲಿ ಸಂಗ್ರಹವಾದ ತ್ಯಾಜ್ಯವನ್ನು ಸ್ವಚ್ಛಗೊಳಿಸುವಲ್ಲಿ ಸಹಕರಿಸಿದರು. ಬೆಳಗ್ಗೆ 9 ಗಂಟೆಗೆ ಸ್ವಚ್ಛತಾ ಅಭಿಯಾನ ಆರಂಭಗೊಂಡಿದ್ದು ಮಧ್ಯಾಹ್ನ 12 ಗಂಟೆಯವರೆಗೆ 3 ಕಿ.ಮೀ. ಸ್ವಚ್ಛಗೊಳಿಸಲಾಯಿತು. ಸುಮಾರು 30 ಮಂದಿಯಂತೆ 4 ಗುಂಪುಗಳಾಗಿ ವಿಂಗಡಿಸಿ, ಪ್ರತಿ ಗುಂಪಿಗೆ ನಿರ್ದಿಷ್ಟ ಕಸ ಸಂಗ್ರಹಿಸುವ ಕಾರ್ಯ ಮಾಡಲಾಯಿತು.

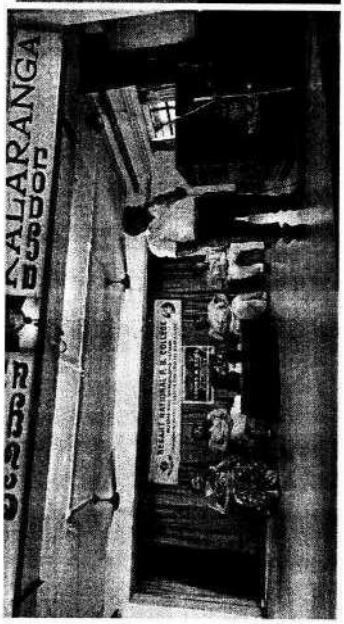
ವಿಭಾಗ ಸಂಚಾಲಕ ನಿಶಾನ್ ಆಳ್ವ ಕಾವೂರು, ಎಸ್ಎಫ್‌ಡಿ ಪ್ರಮುಖ್ ನಿಶ್ಚಿತ್ ಬಂಟ್ವಾಳ, ಎಬಿವಿಪಿ ಮಂಗಳೂರು ತಾಲೂಕು ಸಂಚಾಲಕ್ ಆದರ್ಶ್ ಉಪ್ಪಾರ್, ಎಬಿವಿಪಿ ಮಂಗಳೂರು ಪ್ರಮುಖರಾದ ಸ್ಕಂದ ಕಿರಣ್, ಭವನೀಶ್ ಶೆಟ್ಟಿ ಅಭಿನಯ ಸಹಿತ ಎಸ್ಎಫ್‌ಡಿ ಮಂಗಳೂರು ಘಟಕದ ಪದಾಧಿಕಾರಿಗಳು, ಕಾರ್ಯಕರ್ತರು ಸ್ವಚ್ಛತಾ ಅಭಿಯಾನದಲ್ಲಿ ಪಾಲ್ಗೊಂಡಿದ್ದರು.

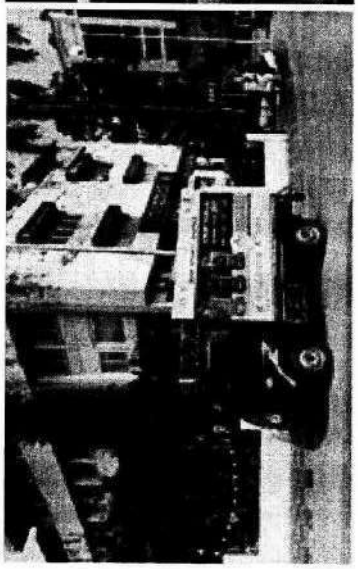
Segregation of Waste at Source Awareness Campaign

MCC in coordination with APD foundation visited the different locations and identify the GVP also made voluntary visits to the adjacent homes and shops to spread awareness of the importance of segregating waste at the source.



MCC in coordination with APD foundation and Hasirudala visited the different schools, Colleges, other organisations and conducted the Solid waste management awareness session to bring in a behaviour change. Also given public awareness through IEC vehicles.


SALARANGA



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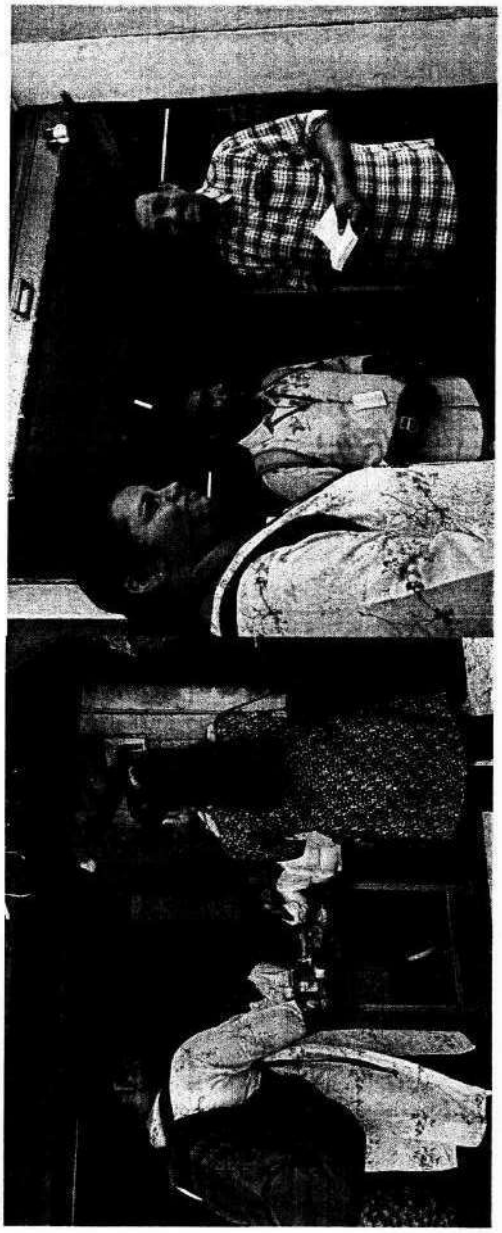
OPPO A12



ಎರಡು ಬಣ್ಣ
ORANG

ANNEXURE-7a

ಮಂಗಳೂರು ಮಹಾನಗರಪಾಲಿಕೆ

ಆಯುಕ್ತರು
ಮಹಾನಗರಪಾಲಿಕೆ
ಮಂಗಳೂರು

ಅಂಚೆ ಪೆಟ್ಟಿಗೆ ನಂಬ್ರ:756,
ಲಾಲ್ ಭಾಗ್, ಮಂಗಳೂರು– 575003
ದೂರವಾಣಿ:2220313–318
ಫ್ಯಾಕ್ಸ್:0824–2220310

ಮ.ನ.ಪಾ/ಎನ್.ಜಿ.ಟಿ.1/2022–23/ಎಫ್6 ದಿನಾಂಕ: .03.2023

ರಿಗೆ,

ಪರಿಸರ ಅಧಿಕಾರಿ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಪರಿಸರ ಭವನ ,10ಬಿ
ಬೈಕಂಪಾಡಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ
ಮಂಗಳೂರು.

ಕ.ರಾ.ಮಾ.ನಿ.ಮಂಡಳಿ. ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ ಸಂಖ್ಯೆ 4709 ದಿನಾಂಕ 8.3.23 ಮಂಗಳೂರು-575011

8/3/2023

ಉಪಆ-3

ವಿಷಯ: ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯ ಮಂಡಳಿಯ ಪ್ರಕರಣ ಸಂಖ್ಯೆ:O.A ಸಂಖ್ಯೆ:307/2022 ರಲ್ಲಿನ ನಿರ್ದೇಶನದಂತೆ ಕ್ರಮ ಕೈಗೊಳ್ಳುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ:1. ಪರಿಸರ ಅಧಿಕಾರಿ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ ಪರಿಸರ ಭವನ ,10ಬಿ ಬೈಕಂಪಾಡಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ ಮಂಗಳೂರು ರವರ ಪತ್ರ ಸಂಖ್ಯೆ: No:KSPCB/EO(MNG)/NGT-OA No.307 of 2022/2022-2023/1953 d:24.02.2023

2 ಕಿರಿಯ ಅಭಿಯಂತರರ ವರದಿ.ದಿ:06.03.2023

ಮೇಲಿನ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯ ಮಂಡಳಿಯ ಪ್ರಕರಣ ಸಂಖ್ಯೆ:O.A.ಸಂಖ್ಯೆ: 307/2022 ರಂತೆ ಮಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ ವ್ಯಾಪ್ತಿಯ ಫಲ್ಗುಣಿ (ಗುರುಪುರ) ನದಿಯ ಮಾಲಿನ್ಯವನ್ನು ತಗ್ಗಿಸುವ ನಿಟ್ಟಿನಲ್ಲಿ ಸೂಕ್ತ ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ನಿರ್ದೇಶಿಸಲಾಗಿರುತ್ತದೆ. ಸದರಿ ಪ್ರಕರಣದಲ್ಲಿ ಫಲ್ಗುಣಿ ನದಿಗೆ ಮಹಾನಗರಪಾಲಿಕೆಯಿಂದ ಘನತ್ಯಾಜ್ಯ ಹಾಗೂ ದ್ರವ ತ್ಯಾಜ್ಯ ನಿರ್ವಹಣೆಯನ್ನು ಅಸಮರ್ಪಕವಾಗಿ ಹಾಗೂ ಅವೈಜ್ಞಾನಿಕವಾಗಿ ನಿರ್ವಹಿಸುತ್ತಿರುವುದರಿಂದ ಹಾಗೂ ನದಿಯು ಕಲುಷಿತಗೊಂಡಿರುವುದಾಗಿ , ನಗರಗಳ ಕೆಲವು ಪ್ರದೇಶಗಳಲ್ಲಿ ಸಂಸ್ಕರಿಸದೆ ಇರುವ ಮಲತ್ಯಾಜ್ಯವನ್ನು ಮಳೆನೀರು ಚರಂಡಿಯಲ್ಲಿ ಹರಿದುಬಿಡುತ್ತಿರುವುದಾಗಿ ನಿರ್ದೇಶದನ್ವಯ ಪ್ರಕರಣದ ಅದೇಶದಲ್ಲಿ ತಿಳಿಸಲಾಗಿರುತ್ತದೆ. ಘನತ್ಯಾಜ್ಯ ಹಾಗೂ ದ್ರವ ತ್ಯಾಜ್ಯವನ್ನು ವೈಜ್ಞಾನಿಕವಾಗಿ ನಿರ್ವಹಣೆ ಮಾಡುವ ನಿಟ್ಟಿನಲ್ಲಿ ಅಂಶಗಳನ್ನು ನಿಯಮಾನುಸಾರ ಪರಿಶೀಲಿಸಿ , ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯ ಮಂಡಳಿಯ ನಿರ್ದೇಶದನ್ವಯ ಕ್ರಿಯಾಯೋಜನೆಯನ್ನು ತಯಾರಿಸಿ ಈ ಪತ್ರದೊಂದಿಗೆ ಲಗತ್ತೀಕರಿಸಿ ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕೆ ಸಲ್ಲಿಸಿದೆ.

ತಮ್ಮವಿಶ್ವಾಸಿ

ಆಯುಕ್ತರು
ಮಹಾನಗರ ಪಾಲಿಕೆ, ಮಂಗಳೂರು

Action Plan to Check **illegal discharging of sewage through tankers dumping/discharging indirectly in to rivers**

Sl.No	Action plan	Time Limit
	Installation of GPS tracking to all cess pool vehicles	6 months
3	Geo co-ordinations of route	6 months
4	Implementing the manifest system to track the collection and transportation of sewage from generation o disposal point	1 year
5	And Bar code system will be developed to all those tankers involved in the sewage collection	1 year

Note: All cess poll vehicles will be informed to implement the tracking system as mentioned above within 6 months and for bar code system 1 year time line.

ANNEXURE-8

631
24.5.2023

ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಸಣ್ಣ ನೀರಾವರಿ ಮತ್ತು ಅಂತರ್ಜಲ ಅಭಿವೃದ್ಧಿ ಇಲಾಖೆ

ಕಾರ್ಯನಿರ್ವಾಹಕ ಇಂಜಿನಿಯರವರ ಕಛೇರಿ,
ಸಣ್ಣ ನೀರಾವರಿ ಮತ್ತು ಅಂತರ್ಜಲ ಅಭಿವೃದ್ಧಿ ವಿಭಾಗ,
ಪಿ.ಎಂ.ರಾವ್ ರಸ್ತೆ, ಮಂಗಳೂರು-01.
ದೂರವಾಣಿ ಸಂ: 0824-2440720
ಇ-ಮೇಲ್:eemimangalore@rediffmail.com

ಸಂ: ಕಾಸಮಂ/ತಾ.ಶಾ./ಸ.ಇ/ಪ್ರ.ಸಂ: 307/2022/2023/2134 ದಿ: 18.05.2023

ರಿಗೆ:

ಪರಿಸರ ಅಧಿಕಾರಿ,
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ,
ಮಂಗಳೂರು.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಮಾನ್ಯ ಹಸಿರು ನ್ಯಾಯ ಪೀಠದ ಪ್ರಕರಣ ಸಂ: 307/2022ಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ದಿ: 21.11.2022ರ ಆದೇಶದ ಅನುಪಾಲನಾ ವರದಿ ಸಲ್ಲಿಸುವ ಕುರಿತು.

ಉಲ್ಲೇಖ: 1. ಮಾನ್ಯ ಹಸಿರು ನ್ಯಾಯ ಪೀಠದ ಪ್ರಕರಣ ಸಂ: 307/2022ಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ನ್ಯಾಯಾಧೀಕರಣವು ದಿ: 21.11.2022ರಂದು ನೀಡಿದ ಆದೇಶ.
2. ನಿಮ್ಮ ಕಛೇರಿ ಪತ್ರ ಸಂ: ಮಾನಿಮಂ/ಪಅ(ಮಂಗಳ)/ಜಿ.ಪಂ/ಗುರುಪುರ/2023-24/260 ದಿ: 15.05.2023.
3. ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್, ಸಣ್ಣ ನೀರಾವರಿ ಮತ್ತು ಅಂತರ್ಜಲ ಅಭಿವೃದ್ಧಿ ಉಪವಿಭಾಗ, ಮಂಗಳೂರು ಇವರ ಪತ್ರ ಸಂ: 2023-24/495 ದಿ: 18.05.2023

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ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಮಾನ್ಯ ಹಸಿರು ನ್ಯಾಯ ಪೀಠದ ಪ್ರಕರಣ ಸಂ: 307/2022ಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಮಾನ್ಯ ನ್ಯಾಯಾಧೀಕರಣವು ರಚಿಸಿದ ಸಮಿತಿಯು ಈ ಕೆಳಗಿನಂತೆ ವರದಿ ನೀಡಿರುತ್ತದೆ.

" The Committee suggests that the Minor Irrigation Department which is in charge of protecting the river boundaries, initiate steps to conduct a comprehensive survey on river encroachment along with other line departments such as Revenue, CRZ, MCC and corresponding Town/ Grama Panchayaths and take appropriate action on the encroachers"

ಜಂಟಿ ಸಮಿತಿಯು ನೀಡಿದ ವರದಿಯ ಆಧಾರದ ಮೇಲೆ ಮಾನ್ಯ ನ್ಯಾಯಾಧೀಕರಣವು ಅನುಪಾಲನಾ ವರದಿ/ಸಮಯ ನಿರ್ಧಾರಿತ ಕ್ರಿಯಾ ಯೋಜನೆ (Time bound action plan) ಯನ್ನು ರೂಪಿಸಿ ಸಲ್ಲಿಸಲು ಸೂಚಿಸಿರುತ್ತದೆ. ಸದರಿ ವಿವರಗಳನ್ನು ಮಾನ್ಯ ಹಸಿರು ನ್ಯಾಯಾಧೀಕರಣದ ಆದೇಶದ ಅನುಪಾಲನಾ ವರದಿಯಲ್ಲಿ ಸಲ್ಲಿಸಬೇಕಾಗಿರುವುದರಿಂದ ವಿಷಯವನ್ನು ಜರೂರಾಗಿ ಪರಿಗಣಿಸಿ ಅನುಪಾಲನಾ ವರದಿ/ಕ್ರಿಯಾ ಯೋಜನೆ ನೀಡಲು ನಿಮ್ಮ ಕಛೇರಿ ಉಲ್ಲೇಖಿತ ಪತ್ರ (2)ರನ್ವಯ ಕೋರಿರುತ್ತೀರಿ.

ಅದರಂತೆ, ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್, ಸಣ್ಣ ನೀರಾವರಿ ಮತ್ತು ಅಂತರ್ಜಲ ಅಭಿವೃದ್ಧಿ ಉಪ ವಿಭಾಗ, ಮಂಗಳೂರು ಇವರು ಉಲ್ಲೇಖಿತ ಪತ್ರ (3)ರನ್ವಯ ಅನುಪಾಲನಾ ವರದಿಯನ್ನು ಈ ಕೆಳಗಿನಂತೆ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

ಕ್ರ.ಸಂ	ವರದಿ	ಪಾಲನಾ ವರದಿ
1.	The Committee suggests that the Minor Irrigation Department which is in charge of protecting the river boundaries, initiate step to conduct a comprehensive survey on river encroachment along with other line departments such as, Revenue, CRZ, MCC and corresponding Town/Grama	In the order to conduct the comprehensive survey on river encroachment, the assessment is assigned to the survey team of National Institute of Technology, Karnataka, In which following process is involved. Historical Analysis of River Boundary – Gurupura river

	Panchayats and take appropriate action on the encroachers	The historical analysis of river boundaries using Geographic Information Systems (GIS) involves examining and interpreting changes in river boundaries over time. GIS technology provides a valuable tool set for capturing, managing, analyzing, and visualizing spatial data related to rivers. Here is a brief description of the process involved in historical analysis of river boundaries using GIS: Data Acquisition: Satellite images, aerial photographs and other relevant historical documents are collected. These sources provide essential information about past river boundaries and their changes. Georeferencing: The historical maps or images are georeferenced to align them with the coordinate system used in GIS. Georeferencing involves identifying common control points on the historical maps and corresponding locations on modern maps or satellite imagery. Data Digitization: Once georeferenced, the historical maps or images are digitized. This process involves manually tracing the river boundaries and capturing their spatial information as vector data in the GIS software. Change Detection: By comparing the digitized river boundaries from different time periods, changes in the river's course, width, or location can be identified. GIS tools can be used to detect and quantify these changes, providing a visual representation of historical river boundary dynamics. Analysis and Interpretation: The historical river boundary data can be analyzed using various GIS techniques and spatial analysis tools. This analysis may involve measuring changes in river length, calculating rates of erosion or deposition, identifying patterns of channel migration, and assessing the impact of human activities on river boundaries. Visualization: GIS allows for the creation of informative visualizations, such as maps and charts, to communicate the findings of the historical analysis. These visualizations can help decision-makers, and the general public better understand the historical evolution of river boundaries. The historical analysis of river boundaries using GIS enables researchers to gain insights into the

		natural processes and human interventions that have shaped rivers over time. It can contribute to studies on river morphology, hydrology, land-use planning, environmental impact assessment, and historical geography. This process will be completed by 45 days and after finding the exact quantum of river encroachment, the concerned competent authority will be initiated to take appropriate action on the encroachers.

ಸದರಿ ಅನುಪಾಲನಾ ವರದಿಯನ್ನು ತಮ್ಮ ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ ಸಲ್ಲಿಸಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,

ಕಾರ್ಯನಿವಾಹಕ ಇಂಜಿನಿಯರ್(ಪ್ರ),
ಕಿರಣ ನೀರಾವರಿ ಮತ್ತು ಅಂತರ್ಜಲ ಅಭಿವೃದ್ಧಿ ವಿಭಾಗ,
ಮಂಗಳೂರು.

ANNEXURE-9

ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಕಾರ್ಯನಿರ್ವಾಹಕ ಇಂಜಿನಿಯರ್‌ರವರ ಕಚೇರಿ

ಗ್ರಾಮೀಣ ಕುಡಿಯುವ ನೀರು ಮತ್ತು ನೈರ್ಮಲ್ಯ ವಿಭಾಗ, 2ನೇ ಮಹಡಿ, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್ ಕಟ್ಟಡ, ಕೊಟ್ಟಾರ,
ಮಂಗಳೂರು–575006 ಫೋನ್: 0824–2951583 ಇ–ಮೇಲ್: eerdwsd.dk@gmail.com

ನಂ:ಕಾನಿಇಂ/ಗ್ರಾಕುನೀಮನೈಇ/ದಕ/ಮಂ/AE-1/2023–24/38 ದಿನಾಂಕ:– 17.04.2023

ರಿಗೆ,

ಪರಿಸರ ಅಧಿಕಾರಿಗಳು,
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಪರಿಸರ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ
ಮಂಗಳೂರು.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಗುರುಪುರ ನದಿಗೆ ಮರವೂರು ಗ್ರಾಮದಲ್ಲಿ ಅಡ್ಡಲಾಗಿ ನಿರ್ಮಿಸಿರುವ ಕಿಂಡಿ ಅಣೆಕಟ್ಟೆಯ ವಿವರಗಳನ್ನು ಸಲ್ಲಿಸುವ ಕುರಿತು.

ಉಲ್ಲೇಖ: ತಮ್ಮ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ:ಮಾನಿಮಂ/ಪಾ(ಮಂಗಳ)/ಜಿ.ಪಂ/ಗುರುಪುರ/2023–24/57 ದಿನಾಂಕ 11–04–2023

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ಉಲ್ಲೇಖಿತದ ತಮ್ಮ ಕಛೇರಿ ಪತ್ರದಲ್ಲಿ ಮಾನ್ಯ ಹಸಿರು ನ್ಯಾಯ ಪೀಠದ ಪ್ರಕರಣ ಸಂಖ್ಯೆ 307/2022ಕ್ಕೆ ನ್ಯಾಯಾಧೀಕರಣವು ನೀಡಿದ ಆದೇಶದ ಪಾಲನೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಗುರುಪುರ ನದಿಗೆ ಮರವೂರು ಗ್ರಾಮದಲ್ಲಿ ಅಡ್ಡಲಾಗಿ ನಿರ್ಮಿಸಿರುವ ಕಿಂಡಿ ಅಣೆಕಟ್ಟಿಗೆ ಸಂಬಂಧಿಸಿದ ವಿವರಗಳನ್ನು ಸಲ್ಲಿಸಲು ಕೋರಿರುತ್ತೀರಿ. ಅದರಂತೆ ಸದ್ರಿ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದ ವಿವರಗಳು ಈ ಕೆಳಗಿನಂತಿರುತ್ತದೆ

ಕ್ರ.ಸಂ.	ವಿವರಗಳು	ಮಾಹಿತಿ
1	ಕಿಂಡಿ ಅಣೆಕಟ್ಟು ನಿರ್ಮಾಣಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಈ ಇಲಾಖೆಯಿಂದ ಗುತ್ತಿಗೆದಾರರಿಗೆ ನೀಡಿರುವ Clearance (Work Order with Conditions) ಮತ್ತು ಅದರಲ್ಲಿ ಅಳವಡಿಸಿದ ನಿಬಂಧನೆಗಳು	ಲಗತ್ತಿಸಿದೆ
2	ಕರಾವಳಿ ನಿಯಂತ್ರಣ ಪ್ರಾಧಿಕಾರದಿಂದ ವಿಮೋಚನಾ ಪತ್ರ ಪಡೆದಿದ್ದಲ್ಲಿ ಅದರ ಪ್ರತಿ ಮತ್ತು ಅದರಲ್ಲಿ ಅಳವಡಿಸಿದ ನಿಬಂಧನೆಗಳ ವಿವರ	ಪಡೆದಿರುವುದಿಲ್ಲ

ತಮ್ಮ ವಿಶ್ವಾಸಿ,

ಕಾರ್ಯನಿರ್ವಾಹಕ ಇಂಜಿನಿಯರ್
ಗ್ರಾಮೀಣ ಕುಡಿಯುವ ನೀರು ಮತ್ತು ನೈರ್ಮಲ್ಯ ವಿಭಾಗ,
ದಕ್ಷಿಣ ಕನ್ನಡ, ಮಂಗಳೂರು.

ANNEXURE-10

COMPLINCE REPORT TO THE HON'BLE NGT ORDER WITH RESPECT TO THE ORIGINAL APPLICATION 307/2022

Hon'ble NGT, Principal Bench, New Delhi has passed an order OA No:307 of 2022 dated: 29.04.2022 based on the **"News item published in The Hindu dated 26.04.2022 titled "Flow of industrial effluents into Phalguni results in fish kill"** Also the Tribunal Constituted the Joint Committee to look into the matter.

The committee submitted the report on 11.10.2022 to Hon'ble NGT and same was considered during the hearing on 21-11-2022. In the Order with respect to the discharge of Industrial effluent in to the storm water drain leading to the Phalguni River following directions were given to the State pollution Control Board.

- Ensuring Zero Liquid Discharge in all the industries and establishment of ETP in all small-scale industries irrespective of effluent quantity
- Initiation of action against the non-complying industries which are habituated to discharge into storm water drains
- KSPCB to take up strengthening of its laboratory at Mangaluru, adequate manpower to be deployed and upgrade the laboratory with advanced equipments."

In view of above following are the compliance status to the NGT directions;

1. **Ensuring Zero Liquid Discharge in all the industriesand establishment of ETP in all small-scale industries irrespective of effluent quantity**

There are 11 major effluent generating industries are operating in the Baikampady Industrial area and as per the Board directions all industries are provided the ETP for treating the effluent generating the industrial process with Reverse Osmosis (RO) unit as tertiary treatment. The treated water is being utilized/recycled within the premises completely and achieving the Zero Liquid Discharge status.

The details are as below;

Sl.No	Name of the industry	Sector	ETP status	Status ZLD
1	M/s Adani Wilmar Limited	Edible oil refinery	ETP with RO system	Complied
2	M/s Total Oil India Pvt. Ltd(ELF Gas	LPG Gas filling unit	ETP	Complied

	India Pvt.Ltd)			
3	M/s United Breweries Limited	Distillery	ETP with RO system	Complied
4	M/s Sequent Scientific Limited	Pharmaceutical	ETP with RO system	Complied
5	M/s Anagha Refineries (P) Limited.	Edible oil refinaries	ETP with RO system	Complied
6	M/s Everest Sea Food	Fish processing	ETP with RO system	Complied
7	M/s Baby Marine Sarus	Fish processing	ETP with complete utilization for gardening within the industry premises.	Complied
8	M/s Patanjali Foods Limited (Formerly known as Ruchi Soya Industries), Plot 2P, 3P & 4P Baikampady Industrial Area, Mangalore, D.K District.	Edible oil refinery	ETP with RO system	Installed the ZLD system, but the action was initiated against the industry under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 for violating the consent conditions and discharging the waste water into the storm water nala.
9	M/s Ocean Protein Pvt Limited	Fish processing	ETP with RO system	Not Complied Closure directions was issued to the industry vide letter No.KSPCB/SEO/ENF-CMP/1485/CLOSUREORDER/WPC/2022-23/135,Dated:07.10.22 under the provision of the Water (Prevention and Control of Pollution Act, 1974
10	M/s Viceroy India Export Pvt. Limited	Fish processing	-----	• Not Complied • Consent was withdrawn by the Board vide letterref.No.KSPCB/SEO-MNG/CWL/ 2023-

				24 /407,Date: 01.03.2023. • Closure Directions was issued by the Board vide letter No.KSPCB/SEO/NEIA-OB-1538/Closure Order/2022-23/01 Dated:21.04.2023.
11	M/s Marine Food Packers	Fish processing	ETP with RO system	• Not Complied • Notice of Proposed Direction under the provision of the Water Act vide letter NoPCB/SEO/(MNG)/NPD/2022-23/14, Dated:10.04.2023.

2. **Initiation of action against the non-complying industries which are habituated to discharge into storm water drains**

Joint Committee report has stated that, 08 industries are found to be discharging the effluent into the drain which ultimately joins the Phalguni River. The State Pollution Control Board has initiated the action against these industries and the details are submitted as follows;

Sl No.	Name and address of theindustries	Activity	Action initiated by theKSPCB
1	M/s Ocean Proteins, Plot No. 281/282, Baikampady Industrial Area, Mangaluru, D K District-575011.	Fish processing(Surimi)	• Closure directions was issued to the industry vide letter No.KSPCB/SEO/ENF-CMP/1485/CLOSUREORDER/WPC/2022-23/135,Dated:07.10.22 under the provision of the Water (Prevention and Control of Pollution Act, 1974. • Recommended to levy the Environmental a Compensation of Rs. 59,25,000 to the Board. • Recommended to issue the authorization for filing the Criminal Complaint under the provision of the Water Act..
2.	M/s Shree Gurudev Service Station, PlotNo. 102, Near Canara Steel Industry, Industrial Area, Baikampady, Mangaluru, Dakshina Kannada	Tanker wa shing /vehicular Service station	• Recommended to issue the closure direction under the provision of the Water (Prevention and Control of Pollution Act, 1974. • Recommended to levy the Environmental Compensation of Rs. 27,00,000 to the Board. • Recommended to issue the authorization for filing the Criminal Complaint under the

			provision of the Water Act for past violation.
3	M/s Stems and Leaves International, Plot No.162-C, Baikampady Industrial Area, Mangalore, D.K District-575011	Granite cutting andpolishing	•Recommended to issue the closure direction under the provision of the Water (Prevention and Control of Pollution Act, 1974 vide letter No KSPCB/EO(MNG)/Stems and Leaves/SO/2023-24/95, Dated:19.04.2023. • Recommended to levy the Environmental a Compensation of Rs. 23,37,500 to the Board. • Recommended to issue the authorization for filing the Criminal Complaint under the provision of the Water Act for past violation.
4	M/s Viceroy Exports India Pvt. Ltd., PlotNo.55,Baikampady Industrial Area, Mangalore, D.K District-575011.	Fish Processing (Freezing and Export)	• Consent was withdrawn by the Board vide letter ref.No.KSPCB/SEO-MNG/CWL/ 2023-24 /407,Date: 01.03.2023. • Recommended the Board to levy the Environmental Compensation of Rs. Rs. 30,87,500. • Recommended the Board to issue the authorization for filing the Criminal Complaint under the provision of the Water Act. • Closure Order has been issued by the Board under the provision of the Water (Prevention and Control of Pollution Act, 1974 vide letter No.KSPCB/SEO/NEIA-OB-1538/Closure Order/2022-23/01 Dated:21.04.2023.
5	M/s Sunrise Mats, Plot No. 6-16, Baikampady Industrial Estate Area, Mangalore, D.K., District- 575011	Plastic waste reprocessing and mat making	• Closure Order has been issued by the Board under the provision of the Water (Prevention and Control of Pollution Act, 1974 vide letter No.KSPCB/SEO/ENF-CNP/1485/Closure Order/WPC/2022-23/167, Dated:18.03.2023. • Recommended the Board to levy the Environmental a Compensation of Rs. 53,37,500 to the Board.
6	M/s A. K. Veneers Pvt. Ltd., Plot No.449,Industrial Area, Baikampady, Mangaluru, D. K. District	Plywood and Veneers manufacturing	• Recommended to levy the Environmental a Compensation of Rs. 1,93,75,000 to the Board.

7	M/s Marine Food Packers	Fish processing	• Notice of Proposed Direction under the provision of the Water Act vide letter NoPCB/SEO/(MNG)/NPD/2022-23/14, Dated:10.04.2023.

Further, in addition to the NGT directions, the Board is carrying out the regular inspection in Baikampady Industrial area and wherever there are incidences of non-compliances by respective industries the State Pollution Control Board has initiated the action against these industries and the details are submitted as follows;

Sl No.	Name and address of theindustries	Activity	Action initiated by theKSPCB
1	M/s Bright Packaging Pvt Ltd Plot No 162-B, Baikampady Industrial Area, Mangalore, D.K District	Plastic Package Manufacturing	• Recommended to issue the authorization for filing the Criminal Complaint under the provision of the Water Act for for discharge of effluent into the storm water drain.
2.	M/S. Everest Sea Foods Pvt Ltd Plot No. 414 & 413 Part (S No 16 Portion) Baikampady Industrial Area, Mangalore, D.K District	Fish Processing (Freezing and Export)	• Recommended to issue the authorization for filing the Criminal Complaint under the provision of the Water Act for discharge of effluent into the storm water drain.
3	M/s Mangala Bleaching & Dyeing Industries Plot No 288, Baikampady Industrial Area, Mangalore, D.K District	Laundry activities	• Recommended to issue the closure direction under the provision of the Water (Prevention and Control of Pollution Act, 1974 vide letter No.KSPCB/EO(MNG)/Mangala Bleaching/LO/2023-24/443, Date:03.06.2023. • Recommended to issue the authorization for filing the Criminal Complaint under the provision of the Water Act for past violation.
4	M/s Patanjali Foods Limited (Formerly known as Ruchi Soya Industries), Plot 2P, 3P & 4P Baikampady Industrial Area, Mangalore, D.K District	Edible Oil Refinery	• Consent was withdrawn under provisions of Water (P&CP) Act, 1974 and Air(P&CP),1981 vide order No. PCB/RSEO(MNG)/LO/REFUSALORDER/ 2023 - 24/122, Dated:07.06.2023. • Recommended to issue the closure direction and the authorization for filing the Criminal Complaint under the provision of the Water (Prevention and Control of Pollution Act, 1974 vide letter No.KSPCB/EO(MNG)/Patanjali Foods / LO / 2022-23/386, Date:31.05.2023.

Environmental Officer
KSPCB, Mangaluru

ANNEXURE-11

Regional Office :
Karnataka State Pollution Control Board
Parisara Bhavana, 10B, Baikampady Industrial Area,
Mangaluru - 575 011
Tel.: 0824-2408239
e-mail: manglore@kspcb.gov.in website: http:kspcb.gov.in

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ :
ಪರಿಸರ ಭವನ, 10ಬಿ
ಬೈಕಂಪಾಡಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ
ಮಂಗಳೂರು - 575 011

ಕರ್ನಾಟಕ ರಾಜ್ಯ
ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

towards a cleaner Karnataka

No. KSPCB/EO(MNG)/OA NO 307/2022/202-24/62 DaTE:15-04-20

To,

The Member Secretary
KSPCB, #49, Parisara Bhavan
Bengaluru-01

Kind Attn: SEO WASTE MANAGEMENT CELL-1

Respected Sir,

Sub: Calculating the Environmental Compensation for the discharge of untreated sewage into the river as per the NGT Order 593/2017-reg

Ref: 1. NGT order in the matter of OA No. 593/2017.
2.This office Notice issued vide letter No.KSPCB/EO(MNG)/Notice/2022-23/396, Dated:14.06.2022.
2. NGT order in the matter of OA No. 307/2022 issued on 21.11.2022.

*****

With respect to above subject, it is to be submitted that, Hon'ble National Green Tribunal in the matter of OA No. 307/2022 has constituted the Joint Committee to look into the matter of pollution of River Phalguni and the committee in its report observed that,

1. *Committee has observed entry of domestic sewage all along the river through Storm Water Drains; this needs an urgent attention by Mangaluru City Corporation (MCC).*

2. *There is no Underground drainage (UGD) facility with terminal Sewage Treatment Plant (STP) in Baikampady industrial area to take care of sewage/sullage discharge from Godown,* commercial establishments, hotels and some small industries, Labour quarter's/sheds. etc. Responsible organizations like KIADB and Mangaluru City Corporation (MCC) are required to initiate action to construct a proper UGD system with terminalsewage treatment plant

3. *Mangaluru City Corporation also has to initiate action for treatment and disposal of sewage generated from the area around the Baggundi lake such as, MSEZ RR colony, Angaragundi, Kudumbur Villages so as to prevent joining of untreated sewage into Baggundilake thereby to Gurupura river*

The Hon'ble Tribunal in its order dated 2.11.2023 has directed the State pollution Control Board.

- Ensuring Zero Liquid Discharge in all the industries and establishment of ETP in all small-scale industries irrespective of

effluent quantity

- Initiation of action against the non-complying industries which are habituated to discharge into storm water drains

- KSPCB to take up strengthening of its laboratory at Mangaluru, adequate manpower to be deployed and upgrade the laboratory with advanced equipments."

Further, the NGT in the matter of OA NO 593/2017 issued the following direction;

All the Local Bodies and or the concerned Departments of the State Government have to ensure 100% treatment of the generated sewage and in default to pay compensation which is to be recovered by the States/UTs, with effect from 01.04.2020. In default of such collection, the States/UTs are liable to pay such compensation. The CPCB is to collect the same and utilize for restoration of the environment.

In view of above, the **Environmental Compensation on Mangaluru City Corporation for discharging sewage into the Gurupura River** considering the compliance status by the authorities as on 31.12.2022 (as per the NGT Ordre dated 21.11.2022) is calculated as follows

Compliance status:

- Mangaluru City Corporation authorities has not established the Sewage Treatment Plant and the untreated sewage is being discharged into the Gurupura River.
- Also not submitted the Concrete action plan with time line and Cost estimation as per the NGT Ordre dated 21.11.2022.

CALCULATION OF ENVIRONMNETL COMPONESATION

1. **Sewage Treatment Gap**

Following are the Sewage treatment gap estimated as per the report submitted by the MCC Mangaluru

Area	Population	Estimation of Sewage generation	Treatment capacity	Gap
Phalguni river catchment area comes under Zone-1 to 5 & zone 9 in terms of Drainage area and East & west District in terms of sewage district.	2,71,490	52.25 MLD	35 MLD	17.25 MLD
North bank of	27687	5 MLD	2 MLD	3 MLD

the Phalguni River Area around the Baggundi lake such as, MSEZ RR colony (Ward No 8 & 9), Angaragundi, Kudumbur Villages (Ward No 10)				
Total	299177	57.25 MLD	37 MLD	20.25 MLD

2. **CALCULATION**

EC= 17.5 [Total Sewage generation- Installed Treatment capacity] + 55.5 [Total Sewage generation - Operational capacity)] + 0.2 [Sewage Generation - Operational capacity] X N + Marginal Cost Environmental Externality X Total Sewage Generation- Operational Capacity] X N

N= Number of days from the date of direction of CPCB/SPCB/PCC: After receipt of complaint regarding the fish kill and pollution in Gurupura river and subsequent NGT case OA No.307/2022 The Regional Office, KSPCB, Mangaluru issued a notice on 14th June, 2022(Copy attached) hence number of days calculated from 10th June, 2020 for estimation of environmental compensation till compliance status by the authorities as on 31.12.2022 (as per the NGT Ordre dated 21.11.2022.) Hence up to 31st December 2022 number days are – 201 days

Hence,

Environmental Compensation (in Lacs) =17.5 (57.25-37) + 55.5(57.25-37)+0.2(57.25-37) X 201 + 0.05X (57.25-37) X201

=354.375 + 1123.875 +814.05 + 203.5125

= Rs. 2495.81/- Lakhs

In view of above it is to be submitted to verify the Environmental Compensation as calculated above and levy the EC in compliance to the Hon'ble NGT directions issued vide ref(1) and (2).

Yours faithfully

15/12.

Environmental Officer

KSPCB, Mangaluru

Regional Office :
Karnataka State Pollution Control Board
Parisara Bhavana, 10B, Baikampady Industrial Area,
Mangaluru - 575 011
Tel.: 0824-2408239
e-mail: manglore@kspcb.gov.in website: http:kspcb.gov.in

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ :
ಪರಿಸರ ಭವನ, 10ಬಿ
ಬೈಕಂಪಾಡಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ
ಮಂಗಳೂರು - 575 011

ಕರ್ನಾಟಕ ರಾಜ್ಯ
ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

towards a cleaner Karnataka

No. KSPCB/EO(MNG)/OA NO 307/2022/202-24/63

DaTE:15-04-2

To,

The Member Secretary
KSPCB, #49, Parisara Bhavan
Bengaluru-01

Kind Attn: SEO WASTE MANAGEMENT CELL-1

Respected Sir,

Sub: Calculating the Environmental Compensation for the discharge of untreated sewage into the river as per the NGT Order 593/2017-reg

Ref: 1. NGT order in the matter of OA No. 593/2017.
2.This office Notice issued vide letter No.KSPCB/EO(MNG)/Notice/2022-23/397, Dated:14.06.2022.
2. NGT order in the matter of OA No. 307/2022 issued on 21.11.2022.

*****

With respect to above subject, it is to be submitted that, Hon'ble National Green Tribunal in the matter of OA No. 307/2022 has constituted the Joint Committee to look into the matter of pollution of River Phalguni and the committee in its report observed that,

1. *Committee has observed entry of domestic sewage all along the river through Storm Water Drains; this needs an urgent attention by Mangaluru City Corporation (MCC).*

2. *There is no Underground drainage (UGD) facility with terminal Sewage Treatment Plant (STP) in Baikampady industrial area to take care of sewage/sullage discharge from Godown,* commercial establishments, hotels and some small industries, Labour quarter's/sheds. etc. Responsible organizations like KIADB and Mangaluru City Corporation (MCC) are required to initiate action to construct a proper UGD system with terminalsewage treatment plant

3. *Mangaluru City Corporation also has to initiate action for treatment and disposal of sewage generated from the area around the Baggundi lake such as, MSEZ RR colony, Angaragundi, Kudumbur Villages so as to prevent joining of untreated sewage into Baggundilake thereby to Gurupura river*

The Hon'ble Tribunal in its order dated 2.11.2023 has directed the State pollution Control Board.

- Ensuring Zero Liquid Discharge in all the industries and establishment of ETP in all small-scale industries irrespective of

effluent quantity

- Initiation of action against the non-complying industries which are habituated to discharge into storm water drains

- KSPCB to take up strengthening of its laboratory at Mangaluru, adequate manpower to be deployed and upgrade the laboratory with advanced equipments."

Further, the NGT in the matter of OA NO 593/2017 issued the following direction;

All the Local Bodies and or the concerned Departments of the State Government have to ensure 100% treatment of the generated sewage and in default to pay compensation which is to be recovered by the States/UTs, with effect from 01.04.2020. In default of such collection, the States/UTs are liable to pay such compensation. The CPCB is to collect the same and utilize for restoration of the environment.

The Karnataka Industrial Developmental Authority being the authority to develop the industrial area and facilitator to the industries operating the industrial area has the onus to provide common Sewage/trade effluent Treatment Plant(CSTP/CETP) for the treatment of Sewage generated in the industrial area.

In view of above, the **Environmental Compensation on the authorities of Karnataka Industrial Developmental Board for discharging sewage into the Gurupura River generated in the Baikampady Industrial area** considering the compliance status by the authorities as on 31.12.2022 (as per the NGT Ordre dated 21.11.2022) is calculated as follows

Compliance status:

- Mangaluru City Corporation authorities has not established the Sewage Treatment Plant and the untreated sewage is being discharged into the Gurupura River.
- Also not submitted the Concrete action plan with time line and Cost estimation as per the NGT Ordre dated 21.11.2022.

CALCULATION OF ENVIRONMNETL COMPONESATION

1. **Sewage Treatment Gap**

Following are the Sewage treatment gap estimated as per the report submitted by the MCC Mangaluru

Area	Population	Estimation of Sewage generation	Treatment capacity	Gap
Baikampady industrial area	15400	6 MLD	0	6 MLD
Total	3,14,577	63.25 MLD	37 MLD	26.25 MLD

2. **CALCULATION**

EC= 17.5 [Total Sewage generation- Installed Traement capacity] + 55.5 [Total Sewage generation - Operational capacity)] + 0.2 [Sewage Generation - Operational capacity] X N + Marginal Cost Environmental Externality X Total Sewage Generation- Operational Capacity] X N

N= Number of days from the date of direction of CPCB/SPCB/PCC: After receipt of complaint regarding the fish kill and pollution in Gurupura river and subsequent NGT case OA No.307/2022 The Regional Office, KSPCB, Mangaluru issued a notice on 14th June, 2022(Copy attached) hence number of days calculated from 10th June, 2020 for estimation of environmental compensation till compliance status by the authorities as on 31.12.2022 (as per the NGT Ordre dated 21.11.2022.) Hence up to 31st December 2022 number days are – 201 days

Hence,

Environmental Compensation (in Lacs) =17.5 (6-0) + 55.5(6-0)+0.2(6-0) X 201 + 0.05X (6-0) X201

=105 + 333 +241.2 + 60.3

= Rs.739.5/- Lakhs

In view of above it is to be submitted to verify the Environmental Compensation as calculated above and levy the EC in compliance to the Hon'ble NGT directions issued vide ref(1) and (2).

Yours faithfully

15/12

Environmental Officer

KSPCB, Mangaluru

ANNEXURE-13

COMPLINCE REPORT TO THE HON'BLE NGT ORDER WITH RESPECT TO THE ORIGINAL APPLICATION 207/2022 WITH RESPECT TO THE STRENGTHINING OF THE KSPCB LABORATORY.

Hon'ble NGT, Principal Bench, New Delhi has passed an order in the matter of OA No:307 of 2022 dated: 21.11.2022 where following direction was given with respect to the strengthening of the KSPCB Laboratory.

"KSPCB to take up strengthening of its laboratory at Mangaluru, adequate manpower to be deployed and upgrade the laboratory with advanced equipments."

KSPCB has taken up strengthening the Regional Laboratory located at Mangaluru by procuring the additional Equipments to upgrade the existing laboratory with total budget cost of Rs. 58,15,731, The details of the equipment purchased with quantity and cost is given below;

INSTRUMENTS LIST						
SL NO.	**Instrument**	**Make**	**Inst. Srial No.**	**Quantity**	**Value**	**Date Of Installation**
1	UV Spectro Photo Meter	SYSTRONICS	453	1	102133	29.06.2022
2	Digital turbidity meter	SYSTRONICS	7757	1	29618	29.06.2022
3	Digital pH meter	LAQUA HORIBA	JG1L0035	1	98825	28.02.2022
4	Portable Conductivity Meter	LAQUA HORIBA	SD2A0005	1	158120	10.03.2022
5	BOD Incubator.	ESCO Isotherm	2022-T08912 & 2022-T08913	2	712740	29.08.2022
6	Specific ion meter	Thermo scientific	V18815	1	1008721	10.08.2022
7	Portable DO,Conductivity & pH Equipment Kit	LAQUA HORIBA	SF1J0002	1	363440	28.02.2022
8	Baceriological Incubator	NUVE	4.2511 & 4.2504	2	517774	19.08.2022
9	Cold Storage	Bluestar	—	1	495100	28.07.2022
10	Refrigerator	Samsung	04PY	1	36500	04.01.2023
11	Hot Water Bath	Labquest Borosil	1009888777 & 1009746791	2	154108	13.01.2023
12	Ultrasonic Cleaner	Labquest Borosil	(620032215013 Sl.No)	1	140007	13.01.2023
13	Analytical Balance	Sartorius Quintix	(Sl No.0043106496)& (Sl No.0042004382)	2	281886	17.01.2023

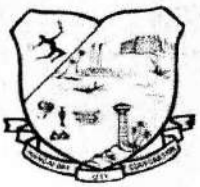
14	Bottle Top Dispensor	Microlit	2230005 & 22216111	2	46610	17.01.2023
15	Hot Air Oven	ROTEK	23418	1	86022	31.01.2023
16	Muffle Furnace	ROTEK	2303	1	178062	31.01.2023
17	Constant Temperature Water Bath	ROTEK	23W19	1	97940	31.01.2023
18	Autoclave	Rotek	2311 & 2314	2	495600	31.01.2023
19	TKN Digestion Unit	Gehradt	7060220067	1	1646100	02.02.2023
20	COD Digestion Unit	Labquest Borosil	1011791892	1	67653	14.02.2023
21	TCLP Rotary Agitator	Thermoenvironmental	TCLPT 131A 23	1	193284	20.02.2023
22	Flash Point Apparatus	Acute Instruments	MF 93-X009	1	174109	20.02.2023
23	Rotary Evaporator	IKA	6259421	1	530379	20.02.2023
24	Bio Safety Cabinet	Imset	6055	1	531000	02.03.2023
25	Nano Pure Water Purification System	EVOQUA	W3T324491	1	370000	4.032023
26	Gas Chromatography	SUPPLY IS PENDING				
27	Microwave Digester					
28	Bomb Colorimeter	INSTALLATION PENDING				

14/6

Environmental Officer
KSPCB, Mangaluru

ANNEXURE14

ಮಂಗಳೂರು
ಆಯುಕ್ತರು
ಮಹಾನಗರಪಾಲಿಕೆ, ಮಂಗಳೂರು.



ಮಹಾನಗರಪಾಲಿಕೆ
ಅಂಚೆ ಪೆಟ್ಟಿಗೆ ನಂಬ್ರ :756,
ಲಾಲ್ ಬಾಗ್, ಮಂಗಳೂರು –575003
ದೂರವಾಣಿ :ಕಛೇರಿ :2220313–318
ಫ್ಯಾಕ್ಸ್ ನಂಬ್ರ: 0824–2220309

ಮ.ನ.ಪಾ/ಸ ಇಂ.ವಿ–2 ಸಿ.ಆರ್– /2022–23 ದಿನಾಂಕ 02–05–2023

To,

Environmental Officer
KSPCB
Parisara Bhavana,10B, Baikampady Industrial Area
Mangalore 575011

Dear Sir/Madam

Sub: Compliance of the proceedings of the meeting dated 01/04/2023
Ref:No. KSPCB/EO9MNG0/GURUPURA/2023-24/46 DATED 11/04/2023

SL.NO	Complaint	Action Taken
2	Dumping/ disposing of sewage in to the storm water drains through Cess pool tankers is not permitted. Individual industries/establishments will be held responsible under the Water Act and action will be initiated in case of default. The industries shall ensure that the sewage disposed through cess pool is through MCC authorized vendors and it shall be further disposed and treated in STP of MCC only. Dumping in to the wet wells is not permitted. MCC shall direct the authorised vendors to dispose the sewage in to the STPs only .	MCC has directed all its vendors to dispose the sewage into STPs only. Private vendors who haven't obtained permission from MCC are dumping sewage to the storm water drains. KIADB should take action against these vehicles that illegally dump sewage within their limits.
8	KIADB/MCC shall look in to this and taken action to set up UGD facility with terminal treatment plant in Baikampady Industrial Area. The work of common STP and UGD in Baikampady industrial area shall be taken on priority and as on date progress with action taken report shall be submitted by KIADB/ MCC to KSPCB.	KIADB to prepare the DPR and action plan for common STP

9	As per the report submitted to the Hon'ble NGT in the matter of OA No 307/2022 CCTV Cameras have to be arranged at strategic locations by MCC/KIADB. Industries which have CCTV Cameras in their premises, can review and inform KSPCB / MCC/KIADB regarding suspicious vehicles carrying waste water/solid waste, so that immediate action can be taken.	As per the KSPCB Norms and SWM Rules, 2016, Mangaluru City Corporation collects only domestic waste from the industrial units and the hazardous waste is to be handled by the industry itself to a TSDF. MCC deploys two Door to Door Waste collection tippers of capacity 1.5 ton and 1 ton respectively (Vehicle Nos. KA 19 AB 5623 and KA 19 AA 7690) for collection of domestic waste from Baikampady Industrial Area. These vehicles make 2 trips a day and cover the entire industrial area. Additional vehicles are being deployed on requirement. A field inspection was conducted jointly by KSPCB officials and MCC officials on 17.04.2023 in this regard. It was instructed to the nearby industries such as, M/s Adani Wilmar and other nearby industries, to monitor any such instances of illegal dumping of any kind of waste using their CCTV cameras and share the copy of recordings with KSPCB and MCC to take necessary action. Also, MCC has installed CCTV camera at two locations in the Baikampady industrial area and is willing to increase the number of CCTV camera installations if required.
10	MCC has to take action for treatment and disposal of sewage generated from the un sewered areas around the Baggundi lake and MSEZ ,RR, colony, Angaragundi, Kudumbur village and surrounding area as sewage from these areas enter in to the open drains in Bykampady industrial area ultimately joining the water bodies .In sewered areas too, the missing links and gaps shall be identified and connected immediately to UGD leading to terminal STP and report compliance to KSPCB.	i)As per the request of the Commissioner,MCC to MD, KUIDFC to appoint the same consultant who are working with MCC since 2014 for the Preparation of DPR and Execution of UGD works of Mangalore,M/S Tractebel Engineer has been appointed as consultant for the preparation of DPR by KUIDFC ii) MSEZ, RR, Colony up gradation of Sewage System in RR Colony with Construction of 1.5 MLD SBR type STP awarded on 16-02-2023 work under progress through KUIDFC. iii) Angaragundi and Kudumbur DPR is being prepared and under finalization. For the construction of 2 wet wells, land has to be reserved. At Angaragundi KIADB

		land has been identified and for Kudumbur layout land has been identified. Same lands to be reserved in the name of MCC for the construction of wet well. iv) Around Baggundi lake in Kulai area already there is existing sewage system. One wetwell which was not functioning properly earlier has been made functional by replacing pumps. Now Sewage is not bypassed to storm water drain.

Yours faithfully

Commissioner
Mangaluru City Corporation

KARNATAKA INDUSTRIAL AREAS DEVELOPMENT BOAR

(A Government of Karnataka Undertaking)
Zonal Office, Baikampady Industrial Area, Mangaluru - 575 011
Phone : 0824-2409869, 2407779, 2408879 Telefax : 0824-2407779, 2408879
Website : www.kiadb.in email: domangaluru@kiadb.in / asmlr@kiadb.in

No: KIADB/MNG/Tech/EE/MUDA/ 1394 /2022-23 Date: 08-12-2022

The Commissioner,
Mangalore City Corporation,
M.G. Road, Lalgagu,
Mangalore.

Dear Sir,

Sub : Meeting of Joint Committee along with other members in the matter of OA No. 307/2022 for preparation of Action Plan – reg.

Ref: This Office letter No. KIADB/MNG/Tech/EE/Bai/KSPCB/1397/ 2021-22 Dated 30-03-2022.

****

With reference to the above subject, Hon'ble The National Green Tribunal, Principal Bench, New Delhi in its order on 21-11-2022 has mentioned conclusions and recommendational. In the above it has been recommended in Sl.No. (5) & (6) that as there is no UGD & STP in Baikampady Industrial Area to take care of sewage / sullage discharge from various establishments. Action has to be initiate to provide a proper UGD system with terminal sewage treatment plant. As per the NGT Court sanction proper estimate should be prepared by MCC & KIADB and funds has to be released by Urban Development Department, Government of Karnataka & CEO, KIADB.

In out leter vide reference no this office requested to submit proposal for UGD & STP for Baikampady Industrial Area. Once again we request your kindself to submit detail estimate for UGD & STP for Baikampady Industrial Area.

Yours faithfully

8/12/22

Executive Engineer(I/c)
KIADB, Mangaluru

Copy to :

1) The Environmental Officer, K.S.P.C.B., Regional Office, Mangaluru – for information
2) Office copy.

KARNATAKA INDUSTRIAL AREAS DEVELOPMENT BOAR
(A Government of Karnataka Undertaking)
Zonal Office, Baikampady Industrial Area, Mangaluru - 575 011
Phone : 0824-2409869, 2407779, 2408879 Telefax : 0824-2407779, 2408879
Website : www.kiadb.in email: domangaluru@kiadb.in / asmlr@kiadb.in

No. KIADB/MNG/Tech/EE/MUDA/ 1615 /2022-23 Date: 14-02-2023

The Commissioner,
Mangalore City Corporation,
M.G. Road, Lalgagu,
Mangalore.

Dear Sir,

Sub: Meeting of Joint Committee along with other members in the matter of OA No. 307/2022 for preparation of Action Plan – reg.

Ref: 1) This Office letter No. KIADB/MNG/Tech/EE/Bai/KSPCB/1397/ 2021-22 Dated 30-03-2022.
2) This Office letter No. KIADB/MNG/Tech/EE/MUDA/1394/2022-23 Date: 08-12-2022.

****

With reference to the above subject, Hon'ble The National Green Tribunal, Principal Bench, New Delhi in its order on 21-11-2022 has mentioned conclusions and recommendational. In the above it has been recommended in Sl.No. (5) & (6) that as there is no UGD & STP in Baikampady Industrial Area to take care of sewage / sullage discharge from various establishments. Action has to be initiate to provide a proper UGD system with terminal sewage treatment plant. As per the NGT Court direction proper estimate should be prepared by MCC & KIADB and funds has to be released by Urban Development Department, Government of Karnataka & CEO, KIADB.

In our letter vide reference (1) & (2) this office requested to submit proposal for UGD & STP for Baikampady Industrial Area. Once again we request your kindself to submit detail estimate for UGD & STP for Baikampady industrial Area.

15/2/2023 4371
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Yours faithfully

13/2/23
Executive Engineer(I/c)
KIADB, Mangaluru

Copy to :

1) The Environmental Officer, K.S.P.C.B., Regional Office, Mangaluru – for information
2) Office copy

ಫ್ಯಾಕ್ಸ್ / Fax : 080-25586321
ಈಮೇಲ್ / E-mail : ho@kspcb.gov.in
ವೆಬ್‌ಸೈಟ್ / Website : http://kspcb.gov.in

ದೂರವಾಣಿ 25581383, 2558911
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ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
Karnataka State Pollution Control Board

"ಪರಿಸರಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ.49, ಚರ್ಚ್‌ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ, ಭಾರತ
"Parisara Bhavana", 1st to 5th Floor, # 49, Church Street, Bengaluru - 560 001, Karnataka, INDIA

NO.KSPCB/ CNP/KIADB-CETPS/TO2MS/2019-20/ 3255 27 AUG 2019

ಕರ್ನಾಟಕ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶಾಭಿವೃದ್ಧಿ ಮಂಡಳಿ ಸಂಖ್ಯೆ: 9282 28 AUG 2019 17053 ಕಂದಾಯ ಕಛೇರಿ, ಬೆಂಗಳೂರು

To

The Chief Executive Officer,
KIADB, Khanija Bhavana,
Race Course Road,
Bangalore 560 001.

Sir,

Sub: Setting up of CETP and other Environmental facilities at the KIADB Industrial Estates – Reg.

Ref:1) Writ Petition filed in the Honourable Supreme Court No. 375/2012
2) Proceedings of the meeting held on 2.7.2018 under the chairmanship of Principal Secretary to Govt., C&I Department.
2) The Board Office letter No. 4533 dated 05.12.2018.

With reference to the above it is to be informed that it was decided in the meeting held on 2.7.2018 under the chairmanship of Principal Secretary to Govt., C&I Department, where in it was directed to KIADB to comply with the directions of the Honourable Supreme Court and to set up the CETPs at all the estates developed by KIADB. It was also informed to KSPCB to identify the Estates where the CETPs are required. Accordingly a letter was sent by KSPCB on 5th December, 2018 as show vide reference 2. The copy of the same is attached herewith.

You are hereby requested to send the compliance and planning on the above matter at the earliest.

Yours faithfully,

Member Secretary

JDTP KIADB
Inward No. 1026 Dt. 30/8/19

ANNEXURE-18

Proceedings of the Meeting held on 02.05.2023 at 11.30 PM, at Meeting Hall, Zilla Panchayat Dakshina Kanndad District to discuss the action plan submitted by the Urban Local Authorities in the matter of Hon'bel NGT direction with respect to the NGT matter of OA No. 307/2022.

Officers present at the meeting

Dr. Kumar , IAS	Chief Execuive Officer(CEO) Zilla Panchayth, Dakhina Kannadd district
Sri. Channabasappa K., KAS	Commissioner, Mangaluru City Corporation.
Dr Ravi D.R	Environmnetal Officer, KSPCB
Sri Dattatreya	Development Officer, KIADB
Sri D Manjunathayya	DPD, KUIDFC
Smt Sushmitha	Deputy Director, CRZ
Sri Chandrashekar,	Executive Engineer, KWSSB
Sri Narendra Babu	Executive Engineer, Water Supply (Engineering Division), Zilla Panchayth.
Sri Vivek C G	DEO,KSPCB
Smt Deepthi N	AEE (Env), MCC
Sri. Sharth Gowda	Executive Engineer (Engineering Division), MCC
Sri Karthik Shetty	Assistant Executive Engineer (Engineering Division), MCC
Sri Jayaprakash	Consultant, KUDCEMP

Preamble: The Hon'ble National Green Tribunal, Principal Bench, New Delhi has passed an Order in the matter of OA No.307/2022 on 21.11.2022 where the Tribunal has directed the concerned Departments to submit the action plan for preventing entry of sewage into the Gurupura River and also for proper solid waste management system to the Mangaluru City Corporation (MCC), Baikampady industrial area, and area around the Baggundi lake such as, MSEZ RR colony, Angaragundi and Kudumbur villages.

1. In view of above, to discuss the compliance status to the NGT order dated 21.11.2022, a meeting was held with all concerned inline Departments at Meeting Hall Zilla Panchayat Dakshina Kannndad on 02.05.2023 at 11.30 AM under the Chairmanship of the Chief Execuive Officer(CEO),Zilla Panchayth, Dakhina Kannadd District

2. During the meeting, CEO, Zilla Panchayat has sought the present status of compliance report submitted by ULB/Grama Panchayth which needs to be submitted to NGT in the matter of OA No. 307/2022 through Joint Committee.

3. The Environmental Officer, KSPCB has informed that, the Mangluru City Corporation, Town Panchayat, Bajpe and Jokatte Grama panchayath have prepared the action plan in compliance to the NGT order. The action plan included providing UGD net work along with STP, quantity of sewage generation, solid waste management etc.

4. The compliance report to be submitted by KSPCB was also discussed and it was informed that the KSPCB has already initiated action against the indsutries which are habitual violators.

5. The action plan submitted by each of the local body and KSPCB was sent to all the joint committee members through email for necessary comments/suggestions/observations and is pending for signature of the Joint Committee members constituted by the NGT in the matter of OA No. 307/2022.

6. He further added that, members of the joint committee have suggested to include the time frame for the completion of all proposed project, indicated in the action plans submitted by each ULB by specifying the date of inception and completion of the project. One of the joint Committee member (CPCB representative) also suggested to have field visit before finalizing/signing the report by the joint Committee members.

7. The CEO, Zillla Panchayat has expressed their apprehension regarding giving time frame in the report to be submitted to the joint committee member, as it requires preparation of DPR, finalization of total project cost, obtaining approval from the Governmnet (UDD/DMA) for the project Cost etc and involves the financial approval and told that exact time frame with date of inception of the project can only be given, once the fund is released from the Government /concerned Department.

8. The Commissioner, MCC, has informed that, for all the projects mentioned in the Action plan, the DPR will be completed by May 30th , 2023 and the same shall be submitted immediately to the Government for obtaining necessary approval and for financial support.

9. Further, for the treatment of Sewage generated from the areas of Angaragundy, MSEZ RR Colony and Kudumburu Village, the MCC has submitted the action plan for the establishment of the STP in coordination with KUIDFC. The KUIDFC officials who were present during the meeting have informed that there is proposal of-establishing 1.5 MLD STP at RR Colony and the sewage generated from the area of Angargundy and Kudumburu village will be pumped into the STP, through a wet well proposed at Angaragundy.

10. However, the Environmental Officer has expressed apprehension on the proposed location identified by KUIDFC Officials, for establishment of wet well by the KUIDFC as the total area is a marshy land and any construction activity in that location will damage the ecosystem and also the area is not suitable for any construction activities, as location is sensitive from enviornmnetal perspective. He also informed that there is a land at KIADB Industrial area, as identified by the KIADB Officials, near M/s. Ruch Soya industry and Part of KIOCL land, where the construction of Proposed STP can be taken up and suggested to identify some other place for wet well construction.

11. With respect to providing sewage Treatment Plant in KIADB industrial area Baikampady, KIADB has not submitted any proposal, as directed by the NGT.

12. The issue of illegal dumping of solid waste is discussed by the Enviiornmnetal Officer, KSPCB and it was informed that there is a regular dumping of Municipal solid waste and C& D waste in the ODC road and Jokattte road and needs to be checked by MCC and Jokatte Gram Panchayat. There is also an observation of regular burning of solid waste in the illegal dumped area, where plastic is fired, which causes serious enviornemnetal problem.

13. In Reply, the Commissioner, MCC has informed that, MCC has already installed two CCTV cameras at ODC Road of Baikampady Industrial area to monitor the illegal dumping. Further lot of black spots are there on these roads and also the workers coming to industrial area are littering the solid waste on road side regularly, the Commissioner, MCC has directed the KIADB officials to provide the facility to segregate the solid waste by providing proper bins in the area, with the help of industrial association for ensuring proper segregation of solid waste before handing over to MCC

14. For the issue of establishing C&D processing facility by MCC, the Commissioner, MCC has informed that, as of now there are no designated C&D waste processing facility in Mangaluru and this is also one of the reasons for this illegal dumping of waste on the road side. About 10 Acre land was identified in the Pacchanady MSW site for handling the C&D waste and the DPR of the proposed project is under preparation.

15. The Environmental Officer informed that, in Industrial area many plots are illegally used for the accommodating industrial workers from where there is generation of huge quantity of sewage and solid waste, which is creating pollution of the surrounding area, which needs action from KIADB authorities.

16. Further, the Environmental Officer, KSPCB has informed about the action taken against the violating industries, which are habitual violators. He informed that, the Board has already issued the closure directions to three industries and recommended for issue of Closure Order for two industries and issued the Notice of Proposed Directions to four industries. Apart for issue of Closure Direction, it was also recommended to impose Environmental Compensation to seven industries and to file Criminal case against Seven Industries.

17. During the discussion, the issue of maintaining minimum water flow in the river was also discussed to achive dilution and to ensure health of aquatic life. The Executive Enginer has informed that the water level in the dam is 1.5 ft below the crest gate.

18. For the issue of pollution at downstream of Marvooru vented dam, the CEO, ZP has expressed that, as the river water level at upstream of the dam has decreased and is below sea level hence, the release of fresh water to the downstream of river is not possible, but he asked the KSPCB officials to come with a proper technical report by the subject expert with respect to enhance the Dissolved Oxygen level in the Downstream of the Gurupura river by adding Chemicals or providng aerators with all its feasibility in terms of method, quantity, cost and implications.

19. When enquired about the construction of proposed pipeline to discharge the STP treated water at Pacchandy, into the downstream of the vented dam, the MCC

officials who were present during the meeting have informed that 70% of pipeline laying work has been completed. The balance will be completed within one month.

20. The Executive Engineer PRDE has expressed his apprehension of worsening of pollution of river water at downstream of the vented dam due to release of untreated sewage. But the Commissioner, MCC has clarified that, at any given point of time, only secondary treated water from the STP located at Pacchandy will be released into the down stream of the dam and not direct sewage.

21. On the action plan submitted by the Jokattte Grama Panchayat, the CEO, ZP has informed that, as of now individual septic tank were provided by individual house holds and once these pits are filled, the waste sludge is being taken to FSM plant through the cess pool tankers for the treatment and diposal. Only management of Grey water is the matter of concern and needs to be addressed.

22. To this PDO Jokatte has informed that, action plan was prepared and submitted for the construction of community Septic tank and Soak pit for the cluster of house holds for the treatment of Grey water. But informed that the land is yet to be identified for the project.

23. The CEO ZP has directed the EO, Taluk Panchayat and PDO Joktatte to immediately identify the land (Government or Private) for the proposed project and assured to release required fund for the project through the Swachh Bharath Mission.

24. The KUWSSB officials have informed that, for Bajpe Town Panchayat action plan for providing UGD with Terminal STP was prepared ad submitted in compliance to the NGT directions but the TP Bajpe has to pay Rs. 10 Lakh for the preparation of DPR. Once the fund is released action will be initated for the preparation of DPR.

25. The Environmental Officer, KSPC, has raised the issue of dumping of soil embarkment at Kuluru Bridge by the NHIA Authorities for ongoing Bridge construction project and said that almost 60% of the river was blocked which will adversely influence the river water dynamics along with change in the water quality.

After detailed discussion following directions were given to the concerned Department by the Chairman of the meeting;

- Installation of CCTV cameras at Jokatte Road to monitor the illegal dumping of solid waste (MSW & C&D) **(EO, Taluk Panchayat & PDO Jokatte).**
- Filing case against the vehicle owner who are involved in the illegal dumping of the solid waste. **(Action:EO, Taluk Panchayat & PDO Jokatte).**
- Identifying the land (either Government or Private) for proposed project of Community septic tank and Soak Pits, as submitted in the Action Plan for Jokatte area for treatment and disposal of grey water**(EO, Taluk Panchayat, PDO, Jokatte).**
- Clearing of legacy waste with proper segregation in the Jokatte area and handing over the plastic waste to MRF **(Action:EO Taluk Panchayat & PDO Jokatte).**
- Constitution of joint monitoring team to monitor the illegal dumping of Solid waste at ODC road and Jokatte area.**(Action:MCC & Jokatte GP).**

- Action against the illegal accommodation in the designated industrial plots and also violation of the agreement by the Industrial plot owners for using the plot for different purpose, other than the purpose for which it is specified in the agreement **(Action:KIADB).**
- Communicate the Chief Officer, Bape TP with respect to the release Rs 10 Lakh amount to KUWSSB for the preparation of DPR fro providing UGD with terminal STP fro the Bajpe town Panchayat.**(KUWSSB)**
- Write letter to NHAI official regarding the construction of soil embarkment and obstruction for river flow **(Action:KSPCB).**
- To conduct one time drive to clear the solid wastes dumped in the Baikampady industrial area, ODC road and Jokatte area with Industrial association**(Action : KIADB, Jokatte GP and MCC).**
- Finalising the location for establishment of wet well and Sewage Treatment Plant for the treatment of sewage generated from Angaragundy village, Kudumburu Village and RR Colony (**Action: KUIDFC and MCC).**
- Finalising the location for establishment of wet well and Sewage Treatment Plant for the treatment of sewage generated from Baikmapdy Indsutrial area in with KSPCB officials**(Action:KIADB, KUIDFC).**
- To carryout Survey and identification of encroachment of CRZ area in the Baikampady Industrial area and near AJ Institution and action against the encroachment **(Action:RD CRZ).**
- Providing facility in the industrial area for proper segregation of solid waste (Wet and Dry) with the help of Industrial Association, before handing over to MCC.**(Action:KIADB).**

Commissioner
Mangaluru City Corporation

CEO, Zilla Panchayat
Dakshina Kannada District